

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 977 OF 2024**

IN THE MATTER OF: -

Renu Rani & Ors.

... Applicants

Versus

State of Haryana & Ors.

... Respondents

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Through Counsel



(LOKESH SINHAL)

Sr. AAG, Haryana

ADVOCATE FOR R-5

E-28, LGF, LAJPAT NAGAR-3

NEW DELHI-110024

MOB NO-9814103725

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**ADDITIONAL REPLY ON BEHALF OF RESPONDENT No. 5
I.E., M/S RAJIV GANDHI THERMAL POWER PLANT, KHEDAR**

MOST RESPECTFULLY SHOWETH: -

1. That vide order 19.12.2025, this Hon'ble Tribunal had directed Respondent No. 5 to file additional response/ reply giving complete details regarding compliance with EC conditions particularly with respect to plantation/green belt, generation and disposal of fly ash, disposal of legacy fly ash and measures including concretization of the roads taken for prevention and control of air pollution. The relevant portion of the order shall be reproduced as under:-

“3. Respondent no. 5 is also directed to file additional response giving complete details regarding compliance with EC conditions particularly with respect to plantation/green belt, generation and disposal of fly ash, disposal of legacy fly ash and measures

including concretization of the roads taken for prevention and control of air pollution.”

PRELIMINARY SUBMISSIONS: -

2. That at the outset, it is most respectfully submitted that all the averments contentions, statements and/or allegations made in the letter petition qua the Answering Respondent are denied and may not be deemed to have been accepted and/or admitted for want of express traverse. thereof
3. That, the averments made against the Answering Respondent though the letter petition are vague, baseless, misinformed, imaginary, improper, and exaggerated as the same is beyond reality at ground. Furthermore, allegations levelled against the Respondents have not been substantiated by any material whatsoever, and thus not sustainable.

STATUS OF COMPLIANCES WITH CONDITIONS OF ENVIRONMENTAL CLEARANCE

4. That on 09/12/2024, the MoEF & CC, Regional Office Chandigarh has conducted monitoring/survey of the compliance of the conditions of the Environmental Clearance granted to the power plant vide Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007. The I.A. Division, MoEF & CC, Indira Paryavaran Bhavan, New Delhi vide F. no. IA-L-11011/69/2024-IA-I, dated 17.01.2025 had forwarded a monitoring report submitted by Regional Office, MOEF & CC, Chandigarh.

It is pertinent to note that compliance status in the said monitoring report has been found satisfactorily complied. The

I.A. Division, MoEF & CC, sought clarification/ATR/Action taken report regarding observations raised by Regional Office, MOEF & CC & Chandigarh. Clarification/ATR/Action taken report as per directions from MOEF & CC has been submitted to I.A. Division, MoEF & CC, Indira Paryavaran Bhavan, New Delhi, vide memo no. Ch- 239/XEN/Env/RGTPP/F-788 Dated 08.03.2025 through email dated 08.03.2025.

[A true copy of the Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007 is annexed herewith and marked as **Annexure R-1**]

[A true copy of the Letter dated 17.01.2025 issued by I.A. division and monitoring report of Regional Office of MOEF & CC are annexed herewith and marked as **Annexure R-2**]

[A true copy of letter dated 08.03.2025 in reply to letter of I.A. Division, MoEF & CC, New Delhi along with clarification/ATR/Action taken report is annexed herewith and marked as **Annexure R-3**]

5. The observations raised by MOEF & CC vide letter dated 17.01.2025 and their replies are as below:-

- i. **Observations no. 1:-** *The boundary of ash pond/Dyke has not been adequately barricaded to avoid air borne pond ash from the pond (Specific Condition xiv)*

Reply of observation:-

It is submitted that following measures are already taken in respect of observation

- a. **Development of sarkanda on boundary of ash dyke and within ash dyke:-**The boundary dyke is well barricaded with sarkanda. Stored ash is also covered with sarkanda within Ash Dyke area.

[A true copy of the photographs of Sarkanda in ash dyke area is annexed herewith and marked as **Annexure R-4**]

- b. **Rain Gun and Sprinklers:** To further mitigate the risk of airborne ash, Rain guns and sprinklers have been installed along the boundary of the ash pond. These measures form a water fencing system to maintain moisture levels and check the ash on the boundary of dyke.

[A true copy of photographs of the sprinkler system at periphery of dyke is annexed herewith and marked as **Annexure R-5**]

- c. **Portable sprinkling system:** A portable sprinkling system has also been installed inside the ash dyke to suppress the air borne ash particles within ash lifting area.

[A true copy of the photographs of portable sprinkler system installed in the dyke are annexed herewith and marked as **Annexure R-6**]

- d. **Fog Cannons:** 04 no. fog cannon have been installed and commissioned to control the spread of ash in the areas inside ash dyke and in vicinity of ash dyke by forming a fog in the area to suppress all the ash particles. The range of fog cannons is 80m and all fog cannons are portable.
[A true copy of the photographs of the Fog Cannon under use is annexed herewith and marked as **Annexure R-7**]

- ii. **Observations no. 2:-** *A verification report/certificate from the local forest department for the green belt development has not been submitted yet (Specific Condition xviii)*

Reply of observation:-

It is submitted that green belt has been developed as per EC condition. As per EC condition, total area of 284 acres

shall be developed as green belt. Whereas, respondent has 286 acre area of green belt. It is pertinent to note that a Verification Letter dated 05.03.2025 was issued by the Office of Forest Department, Hisar and as per said letter, it has been stated that 250 acres of Green Area has been well developed and remaining 36 acres of Green Area is under development. It is also stated that native species such as Shisham, Ailanthus, Neem, Arjun, Siris, Cassia, Siamea, Bottle Brush, Kikar and Pipal are mainly planted in such green belts.

Further, it is also submitted that Respondent No. 5 has been committed to continuous growth and maintenance of the green belt in compliance with the conditions required for Environment Clearance. It is further submitted that Respondent No. 5 have several parks with plants in order to promote efficient greenery and ecology.

[A true copy of the verification letter dated 05.03.2025 issued by the Office of Forest Development, Hisar Forest Division is annexed herewith and marked as **Annexure R-8**]

- iii. **Observations no. 3:-** *PP has not submitted six monthly compliance report by email to the Regional Office (Specific Condition xxiv)*

Reply of Observation:-

It is submitted that Respondent No. 5 has regularly submitted physical copies of the Six-Monthly Compliance Reports of Environmental Clearance to all the concerned

offices including MOEF&CC. The practice of sending the compliance report through email has already been started by RGTPP and its latest compliance report was submitted through email also on 13.12.2024. RGTPP ensures to follow this practice in future also.

6. That, Hon'ble Tribunal vide order dated 19.12.2024 sought response regarding compliance of EC conditions in certain respects. Point wise response as per directions of Hon'ble NGT is given in following heads:-

A. Status of plantation and green belt w.r.t. condition given in Environmental clearance issued to RGTPP

7. That, as per condition no. XVIII of Environmental clearance letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007

“A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the fugitive emissions and aesthetics.”

[A true copy of the Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007 is annexed herewith and marked as **Annexure R-1**]

8. That, MoEF & CC, Regional Office Chandigarh in its monitoring report, have given following remarks in column of compliance status, w.r.t. condition no. XVIII

“The PP has developed a green belt more than 50 meter wider. However, the PP may obtain the verification report/certificate from local forest department for the green belt development.”

[A true copy of monitoring report of Regional Office of MOEF & CC is annexed herewith and marked as **Annexure R-2**]

9. That, in view of remarks given in monitoring report, answering respondent have requested District Forest Office, Hisar for issuing verification certificate for green belt development.
10. That, in view of our request sites were visited and checked by officers and officials of Forest Department. Accordingly, a Verification Letter dated 05.03.2025 was issued by the Office of Forest Department, Hisar and in the said letter, it has been stated that 250 acres of Green Area has been developed and remaining 36 acres of Green Area is under developing. It is also stated in verification letter of Forest department that native spices such as Shisham, Ailanthus, Neem, Arjun, Siris, Cassia, Siamea, Bottle Brush, Kikar and Pipal are planted mainly in such green belts.

It is further submitted that Respondent No. 5 have several parks with plants in order to promote efficient greenery and ecology.

[A true copy of the verification letter dated 05.03.2025 issued by the Office of Hisar Forest Division is annexed herewith and marked as **Annexure R-8**]

11. It is submitted that Respondent No. 5 has been committed to continuous growth and maintenance of the green belt in compliance with the conditions required for Environment Clearance. Further, respondent no. 5 carries out plantation drive time to time. In chain of plantation drive, respondent no. 5 got planted 3500 Plants in July 2024 in Power Station area, Colony area and Raw Water area. Main species planted during

this plantation drive are Arjun, Amaltas, Lesua, Shisham, Bottle Brush etc.

- 12.** Further, it is also submitted that the work order dated 03.12.2024 was awarded to Forest Department, Hisar for the plantation of 6000 plants with 5-year maintenance thereof. It is further submitted that the plantation is under process around ash dyke and the same shall be completed by 31.03.2025. Till date, 2000 Number of plants has been planted. Main species being planted during this plantation drive are Arjun, BadamiPapdi, Neem, ParasPeepal etc.

B. Compliance with respect to generation & disposal of fly ash and legacy ash

- 13.** MOE&FCC vide notification 5481 dated 31.12.2021 mandated 100% fly ash utilization for Thermal Power Plants. Every coal or lignite based thermal power plant shall have to achieve utilisation of ash as mentioned under para A sub para 4 & 5 of ibid notification. For reference contents of para 'A' of MoEF&CC notification dated 31.12.2021 is reproduced as follows:-

“(A) Responsibilities of thermal power plants to dispose fly ash and bottom ash:-

- 4. Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle:*

Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ash utilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021-2022 shall be taken into account as per the table below:-

<i>Utilization percentages of thermal power plants</i>	<i>First compliance Cycle to meet 100 per cent utilization</i>	<i>Second compliance cycle onwards, to meet 100 per cent utilization</i>
<i>>80 per cent</i>	<i>3 years</i>	<i>3 years</i>
<i>60-80 per cent</i>	<i>4 years</i>	<i>3 years</i>
<i><60 per cent</i>	<i>5 years</i>	<i>3 years</i>

Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively.

Provided also that 20 per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle.

- 5. The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power*

plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year:

Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant.

Year from date of publication	1st	2nd	3rd -10th
<i>Utilization of legacy ash (in percentage At least 20 per cent of Annual ash)</i>	<i>At least 20 per cent</i>	<i>At least 35 per cent</i>	<i>At least 50 per cent</i>

Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried

out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.

Note: *The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable **from 1st April, 2022.***

[A true copy of the notification dated 31.12.2021 issued by MoEF&CC is annexed herewith as **Annexure R-9**]

- 14.** That the total ash utilization (Dry + Pond Ash) at Respondent No. 5 for last 04 year is tabulated as under and as evident from the table follows that total average ash utilization at Respondent No. 5, including both dry and wet ash, remained over 100% for cycle of last 03 FY i.e. from 01.04.2022 to 31.03.2025.

Sr. no.	Year	Total Ash Generated in MT	Total Ash utilization in MT	Total Ash utilization
I	2021-22	721873.63	1149112.94	159.18%
II	2022-23	1997008.18	2026518.19	101.48%
III	2023-24	1400966.25	1900595.57	135.66%
IV	2024-25 (up to Feb-25)	1705315.46	1283840.90	75.28%

15. It is submitted that pond ash filled in dyke is approx..42.7 LMT upto February 2025. However, unallocated pond ash after deducting allocated pond ash and cushion ash for stability of ash dyke, comes out approx. 30 LMT.

16. Ministry of Power, Government of India issued guidelines dated 15.03.2024 for establishing a new SOP for disposal of fly ash by Thermal Power Plants and main points summarised as below:-

- Thermal Power Plants have to declare the “Issuable Ash Quantity” at the start of every financial year.
- Out of the “Issuable Ash Quantity”, 20% quantity of ash is to be reserved for MSE firms (Bricks, Blocks manufacturing firms) which shall be allotted to them through limited auction in lot sizes multiple of 50 MT @ 50% of lowest cost / rates arrived against the transparent bidding auction. Rest 80% of ash is to be allotted through transparent bidding auction.
- If some of the ash still remains unsold after transparent bidding auction, “E.O.I” – Expression of Interest shall be issued to users for lifting of ash free of cost on “as is where is” basis, if the user agency is willing to bear the transportation cost.
- Even after the above steps, if the ash remains unutilized, TPP shall serve notice to nearest (within a radius of 300 kms. from TPP) user agencies for mandatory use of ash. TPPs have to deliver ash free of cost and also the transportation cost is to be borne by TPPs.

- Even after the above steps, if the ash still remains unutilized, TPP shall adopt it's best practices / financial prudence in assessing at the plant level to give the ash on mutually agreed terms to the user agencies in transparent manner to comply with the provisions of the MoEF & CC Notification to meet full utilization of ash.
- [A true copy of the guidelines issued by Ministry of Power, Government of India on dated 15.03.2024 is annexed herewith and marked as **Annexure R-10**]

17. Initiatives undertaken by Respondent No, 5 to increase ash utilization in FY 2024-25 are given in subsequent paras

- i. RGTPP has auctioned 14 LMT Dry Fly Ash to cement companies, traders etc. during FY 2024-25 and whole quantity was sold.

[A true copy of the bid sheets generated against auctionsof Dry Fly Ash is annexed herewith and marked as **Annexure R-11**]

- ii. RGTPP auctioned 1.5 LMT (reserved quantity) Dry Fly Ash for Bricks, Blocks manufacturing firms. Out of 1.5 LMT, only 85,500 LMT dry fly ash was sold.

[A true copy of the bid sheets generated against auctions of Dry Fly Ash for Bricks, Blocks manufacturing firms is annexed herewith and marked as **Annexure R-12**]

- iii. RGTPP carried out the auction of unallocated pond ash in 04 no. auction attempts at Reserve price of Rs. 105 per MT for the year 2024-25. Details of aforementioned auctions is tabulated below:

Sr. no.	NIT no.	Auction Ref no.(Total qty. at auction)	Quantity Sold	Rate in Rs.
1	01/RGTPP/AHP/Pond Ash-05/2024-25 dated 01.07.2024	MSTC/CDG/HPGC L/3/RGTPP/2024-25/15096 Dated 11.07.2024 (26 LMT)	50,000 MT	105/-
		MSTC/CDG/HPGC L/4/RGTPP/2024-25/ 18354 Dated 02.08.2024 (25.5 LMT)	NIL	-
		MSTC/CDG/HPGC L/5/RGTPP/2024-25/20517 Dated 12.08.2024 (25.5 LMT)	NIL	-
		MSTC/CDG/HPGC L/6/RGTPP/2024-25/22724 Dated 23.08.2024 (25.5LMT)	NIL	-

A true copy of the bid sheets generated against auctions dated 11.07.2024, 02.08.2024, 12.08.2024 and 23.08.2024 are annexed herewith and marked as

Annexure R-13

- iv. Subsequently, 03 no. auction attempts have already been availed for the auction of 30LMT of pond ash with progressive reduction of reserve price from Rs. 105 per MT to Rs. 60 per MT.

A true copy of the decisions of lowering the reserved price for auctions are annexed herewith and marked as

Annexure R-14.

- v. Even after 03 no. auction attempts, out of 30 Lac MT only 50,000 MT of pond ash was sold.

A true copy of the bid sheets of auctions held with reduced reserve price are annexed herewith and marked as **Annexure R-15**.

- vi. Further, as a special measure, 3 no. EOI has been issued to lift pond ash on free of cost basis during month of March 2025, only. Even after issuing 3 no. EOIs to lift pond ash on free of cost basis, bidders shown their interest for lifting 25000 MT pond ash, only. Accordingly, Letter of Award has been issued to bidder for lifting 25000 MT pond ash on free of cost basis.

A true copy of EOIs issued for lifting pond ash free of cost are annexed herewith and marked as **Annexure R-16**.

A true copy of LOA issued for lifting 25000 MT pond ash on free of cost basis is annexed herewith and marked as **Annexure R-17**.

- 18.** That, MoEF & CC vide Notification dated 30.12.2022 has defined Legacy Ash. The provision defining legacy ash is reproduced as follows: -

“(ii)

XXX

(c)after the second proviso, the following proviso shall be inserted, namely:

Provided that ash stored in all ash ponds or dykes other than operational ash pond or dyke designated for temporary storage of ash as specified in sub-para (6) shall constitute the legacy ash and either to be reclaimed or stabilised or utilised.”

It is pertinent to note that as per the notification dated 31.12.2021 and the Notification dated 30.12.2022, legacy ash at Respondent No. 5 is NIL as both the ash dykes are in operational condition.

[A true copy of the notification dated 31.12.2021 issued by MoEF & CC is annexed herewith as **Annexure R-9**]

[A true copy of the Amendment dated 30.12.2022 issued by MoEF & CC is annexed herewith as **Annexure R-18**]

19. It is further submitted that legacy ash at Respondent No. 5 was declared NIL as per the Ash Compliance Report for the financial year 2023-24 submitted by Professor M. Chandra Sekhar, Department of Civil Engineering, National Institute of Technology, Warangal.

[A true copy of the Ash Compliance Report for the financial year 2023-24 submitted by Professor M. Chandra Sekhar, Department of Civil Engineering, National Institute of Technology, Warangal is annexed herewith and marked as **Annexure R-19**]

Compliance with respect to prevention and control of pollution including concretization of road

20. That Ash Dykes, which are the embankments or containment structures used for managing the coarser ash produced in thermal power plants in form of ash slurry i.e. wet mode, are an integral part of the process. It is pertinent to note that Respondent No. 5 has implemented a comprehensive,

scientifically-driven approach to mitigate the environmental impact of fly ash disposal. The key measures adopted include:

- a. Installation of protective linings on the dyke floor and walls to prevent leachate (polluted water) from contaminating the surrounding soil and groundwater.
- b. Utilization of anti-smog guns for water spraying to control airborne dust pollution effectively.
- c. Water sprinkling on dyke roads, Barwala-Agroha road outside the ash dyke boundary, truck parking areas, and weigh bridge zones using tractor mounted water tankers to reduce dust emissions.
- d. The ash slurry in the dyke settles over time, with remaining water being recovered via a decanting system and reused in plant operations, thereby reducing the need for fresh water intake.
- e. Development of a green belt within the ash dyke area in order to further minimize control ash dust pollution and enhance the overall aesthetics of the site.
- f. Development of Sarkanda within the ash dykes to curb ash dust pollution.
- g. Ensuring all vehicles departing the dyke are securely covered with tarpaulin in order to prevent any ash leakage or dispersal.

21. It is submitted that measures adopted by Respondent No. 5 demonstrate unwavering commitment to environmental protection and responsible industrial practices. However, despite the best efforts made by Respondent No. 5 to minimize pollution in the ash dyke area, such observations were raised. It is submitted that Respondent No. 5, as a socially and

environmentally responsible entity, has embraced these observations as constructive feedback. In response, a comprehensive and scientifically-backed action plan for enhanced pollution control measures was shared with said joint committee via email on 28.10.2024. The action plan, along with the latest updates on the actions taken by Respondent No. 5, is outlined as follows:

S. No.	Description for Initiative for curbing environmental impact due to wet ash mining	Target date	Action Taken by Respondent No. 5 upto 13.12.2024 (Date of filing 1st reply)	Action Taken by Respondent No. 5/RGTPP (upto 10.03.2025)
1.	Proposal for installation of Sprinkling system over Ash Dyke boundary wall to suppress airborne ash particles from ash dykes.	31.12.2024	Target achieved. The sprinkler system (with 600 no. mini sprinklers, 54 no. rain guns) was installed on periphery of dyke and pathway leading to dyke is under operation. [A true copy of photographs of the sprinkler system is annexed	Target already achieved

			herewith and marked as Annexure R-5]	
2.	Proposal for Use of fog cannons around pond ash weighing area to minimize the air borne ash due to vehicle movement.	22.11.2024	Target for finalizing the proposal achieved. An order for 4 no. fog cannons was placed. The Overall Delivery period was 45 days. However, 2 no. fog cannons were received and are under operation.	Target achieved. 4 no. fog cannons have been purchased and are under operation. [A true copy of the photographs of the Fog Cannon under use is annexed herewith and marked as Annexure R-7]
3.	Proposal for installation of automatic truck wheel wash system before exit of ash dyke area.	31.01.2025	Site preparation for foundation work is 50% complete, and procurement of system components is in progress.	The target has been successfully achieved, and the work has been completed. [A true copy of the photographs of installation of automatic truck wheel wash system before exit of ash dyke

				area is annexed herewith and marked as Annexure R-20]
4.	The pathway leading from gate of Ash dyke up to top of dyke will be constructed as RCC road by Civil wing.	01.11.2025	An expert agency was hired on 13.11.2024 for the preparation of design and estimate for this road. Design and Estimate process completed by consultant. The tender will be floated after finalizing all design and tender documents.	Part-I (Technical Bid) of NIT has been opened. Construction work will be started once the case is finalized. The case is being pursued at a fast pace. Further, in due course of time, water sprinkling is being done on pathway to curb air pollution due to air borne ash. [A true copy of proof of Technical Bid opening of NIT issued for construction of RCC road is annexed herewith and marked as Annexure

				R-21]
5.	Bund road at top of ash dyke will be repaired by Civil wing.	28.02.2025	Part-I (Technical Bid) of NIT has been opened. Repair work will be started once the case is finalized.	Target achieved. The work has been completed. [A true copy of the photographs of the repaired bund road are annexed herewith and marked as Annexure R-22]

vii. It is further submitted that the work Order dated 03.12.2024 was awarded to Forest Department, Hisar for the plantation of 6000 plants with 5-year maintenance thereof. It is further submitted that the plantation is under process around ash dyke and the same shall be completed by 31.03.2025. Till date, 2000 Number of plants have been planted.

viii. It is submitted that in addition to sprinkler system on periphery of dyke and pathway leading to dyke, a portable sprinkling system has also been installed in the loading area in order to suppress airborne ash during strong wind condition.

[A true copy of the photographs of portable sprinkler system installed inside dyke are annexed herewith and marked as **Annexure R-6]**

ix. It is thereafter submitted that a boundary dyke is well barricaded with Sarkanda. It is pertinent to note that the Stored ash is also covered with Sarkanda within Ash Dyke area

[A true copy of the photographs of Sarkanda in ash dyke area is annexed herewith and marked as **Annexure R-4**]

In view of the foregoing facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present petition.

FILED ON: 16/03/2025

PLACE: NEW DELHI

FILED BY:

Through Counsel



(LOKESH SINHAL)

Sr. AAG, Haryana

ADVOCATE FOR R-5

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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State of Haryana & Ors.

... Respondents

Affidavit

I, Amod Jindal, Chief Engineer, RGTPP aged about 56 Years S/o Sh. K.R. Jindal do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying additional reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

Verification:

Verified at RGTPP on 13th day of March, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

amj
Deponent
AMOD JINDAL
CE/RGTPP

amj
Deponent
AMOD JINDAL
CE/RGTPP



ATTESTED
[Signature]
NOTARY, HISAR

13 MAR 2025

BY SPEED POST

No. J-13011/18/2006-TA.H(T)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 003

Dated: 20th February, 2007

To

The Chief Engineer / Projects & Planning
Haryana Power Generation Corporation Ltd.,
SCO- 21, Sector - 11
Panchkula - 134 112,
Haryana

**Sub: 1200 MW Hissar Thermal Power Project, Hissar, Haryana
by M/s Haryana Power Generation Corporation Ltd.-
Environmental Clearance reg.**

Sir,

The undersigned is directed to refer to your communication no. Ch-Spl2/CE/TD (C) -9 ENV dated 12.09.2006 regarding the subject mentioned above. Subsequent information furnished vide letters No. 3159/Ch-19/CE/ID(C) -9/NOC/HSPCB/HSR dated 13.10.2006 & 15.12.2006 have also been considered.

2. The proposal is for grant of environmental clearance under EIA Notification, 1994 for setting up of a 1200 MW thermal power plant at Hissar. The power plant shall be either 2x500 MW or 2x600 MW depending upon finalization of the configuration. The total land requirement for the project is 1139 acres, which includes 585 acres for plant and 232 acres for ash disposal. The coal requirement is estimated as 5.2 MTPA, which will be obtained from the North Karanpura mine at a distance of about 1200 km. The water requirement is 115200 m³/day, which will be met from Barwala Branch of Bhakra Canal System. Public hearing for the project was held on 04.09.2006 and NOC was issued by Haryana State Pollution Control Board on 25.10.2006. The project cost is Rs 4564.21 crores including Rs 251.02 crores for environmental protection measures.

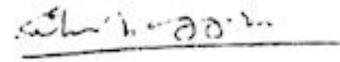
3. The proposal has been considered in accordance with para 12 of the EIA Notification dated 14th September, 2006 read with sub clause (i) of clause 2.1.1 of sub para 2.1 of para 2.0 of the Circular No. J-11013/41/2006 - IA.II (I) dated 13th October, 2006 and environmental clearance is hereby accorded under the provisions thereof subject to implementation of the following terms and conditions:

- (i) All the conditions stipulated by Haryana State Pollution Control Board vide their letter no. HSPCB/2006/TAC-A/2220 dated 25.10.2006 shall be strictly implemented.
- (ii) The proposed configuration of the project (2x600 MW) could be changed provided that the total capacity of the power plant shall not exceed 1200 MW and that no individual unit shall be less than 500 MW.
- (iii) The total land requirement shall not exceed 1119 acres for all the activities/facilities of the power project put together.
- (iv) No additional land will be allowed to bring the water up to the project site.
- (v) Ash and sulphur contents in the coal to be used in the project shall not exceed 34% and 0.39% respectively.
- (vi) Two stacks of 275 m height each shall be provided with continuous online monitoring equipments. Exit velocity of at least 21.5 m/sec shall be maintained.
- (vii) High efficiency Electrostatic Precipitator (ESP) with efficiency not less than 99.9 % shall be installed to ensure that particulate emission does not exceed 100 mg/Nm³. *100 mg/m³*
- (viii) Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.
- (ix) Township shall not be located in the predominant downwind direction.
- ✓(x) Closed circuit cooling system with COC of 5 shall be provided.
- (xi) A minimum distance of 250 m (Two hundred & fifty metres) shall be kept between the boundary of the project and the National Highway. No structure shall be put up within 250 m (Two hundred & fifty metres) distance of the highway.
- (xii) Adequate dust extraction system such as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.

- (xiii) Fly ash shall be collected in dry form and ash generated shall be used in a phased manner as per provisions of the notification on Fly Ash Utilization issued by the Ministry in September, 1997 and its amendment. By the end of 9th year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry.
- (xiv) Ash pond shall be lined with impervious lining. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause air pollution in the surrounding areas.
- (xv) Rain water harvesting shall be practiced. A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/State Ground Water Board and a copy of the same shall be submitted within three months to the Ministry.
- (xvi) The treated effluents conforming to the prescribed standards shall be re-circulated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, discharges to the extent of only 80 m³/hr from the plant may be done in the drain which shall not meet the river Yamuna at any point.
- (xvii) Regular monitoring of ground water in and around the ash pond area shall be carried out, records maintained and quarterly reports shall be furnished to the Regional Office of this Ministry.
- (xviii) A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the impact of fugitive emissions and aesthetics.
- (xix) First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (xx) Leg of Noise level should be limited to 75 dBA and regular maintenance of equipment be undertaken. For people working in the high noise areas, personal protection devices should be provided.
- (xxi) Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly reports shall be submitted to the Regional Office of this Ministry.

- (xxii) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (xxiii) A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.
- (xxiv) Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this Ministry/ Regional Office/CPCB/SPCB.
- (xxv) Regional Office of the Ministry of Environment & Forests located at **Chandigarh** will monitor the implementation of the stipulated conditions. A complete set of Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.
- (xxvi) Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xxvii) Full cooperation should be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry at **Chandigarh** /the CPCB/the SPCB who would be monitoring the compliance of environmental status.
4. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry.
5. The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.
6. In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

7. The above stipulations shall be enforced along with others as under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991 and rules there under.


(Dr. S.K. Aggarwal)
DIRECTOR

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. The Secretary (Environment), Deptt. of Environment, Haryana Civil Secretariat, Government of Haryana, Chandigarh.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - **with a request to display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office for 30 days.**
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
6. The Chief Conservator of Forests, Northern Regional Office, Ministry of Environment & Forests, SCO 132-133, Sector 34-A, Chandigarh-160022
7. The Director (EI), MOEF.
8. Guard file.
9. Monitoring file.

(Dr. S.K. AGGARWAL)
DIRECTOR

By Speed Post

F. No. IA-L-11011/69/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: pankaj.verma@nic.in
Dated: 17th January, 2025

To,

The Chief Engineer/Projects & Planning,
Haryana Power Generation Corporation Ltd.,
SCO-21, Sector-11
Panchkula-134112,
Haryana.

Sub: Letter seeking clarification w.r.t OA No. 977/2024 in the matter of "Renu Rani & Ors. Versus State of Haryana & Ors" before the Hon'ble NGT(PB), New Delhi- reg.

Ref: i. Ministry's EC letter No. J-13011/18/2006-IA-II(T) dated 20.02.2007
ii. Monitoring report submitted by RO, Chandigarh vide letter No. 1-26/2024/Misc./Env/eFile dated 17.12.2024

This is in reference to the project '1200 MW Hissar Thermal Power project, Hissar, Haryana by M/s Haryana Power Generation Corporation Ltd' monitored by Regional Office of the Ministry at Chandigarh on 25.10.2024 and 09.12.2024 which has submitted the report to the Ministry vide letter dated 17.12.2024 (Copy Enclosed).

2. Environmental Clearance to the above-mentioned project was granted by the Ministry vide letter No. J-13011/18/2006-IA-II(T) dated 20.02.2007 subject to implementation of the various conditions and environmental safeguards contained therein, and

3. The inspection report has been examined by the Ministry and following non-compliances have been observed with respect to EC on the basis of review of RO's report:

- i. The boundary of the ash pond/dyke has not been adequately barricaded to avoid air born of pond ash from the pond (Specific Condition xiv.).
- ii. A verification report/certificate from the local forest department for the green belt development has not been submitted yet (Specific Condition xviii.).
- iii. PP has not submitted six monthly compliance report by email to the Regional Office (Specific Condition xxiv.).

4. In this regard, the Project Proponent (PP) is directed to submit; (i) clarification, (ii) **Action Taken Report (ATR)** and (iii) Action plan with respect to the above cited non-complied conditions immediately. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case, which may include Show-Cause Notice under Section 5 of Environment Protection Act, 1986.

5. Being a time bound Court matter, the information may be submitted urgently to the Ministry.

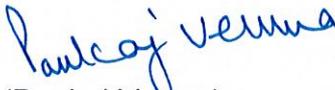
This issues with the approval of the Competent Authority.

Encl: As above


(Pankaj Verma)
Scientist 'F'

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Deputy Director General of Forests (C), Integrated Regional Office, Chandigarh, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030.
3. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana-134109.
4. The Member Secretary, IA-Thermal, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003.


(Pankaj Verma)
Scientist 'F'



भारत 254
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh



F. No.: 1-26/2024/Misc./Env/eFile



Dated: 17/12/2024

To

Sh. Pankaj Verma,
Scientist 'E'
Compliance and Monitoring Division-IA Division,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi- 110003

Sub: OA No. 977/2024 in the matter of "Renu Rani & Ors. Versus State of Haryana & Ors" before the Hon'ble NGT (PB), New Delhi- reg.

Ref.: Your letter No. IA-L-11011/69/2024-IA-I dated 02.12.2024

Sir,

In the above cited reference and subject matter, please find enclosed herewith the Factual Status Report along with EC Condition-wise Compliance Report based on the site inspections carried out on 25.10.2024 & 09.12.2024 for your consideration and further necessary action.

Encl.: As above

Yours faithfully,

(Dr. K Muthamizh Selvan)

Addl. Director /Scientist 'E'

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Regional Office, Chandigarh

32

Factual Report on the O.A. No 977/2024 in the matter of Renu Rani & Ors Vs State of Haryana & Ors pending before Hon'ble NGT (PB), New Delhi.

Background

The original application was registered on a letter petition sent by the Grama Panchyat, Khedad, Block Barwala District. The Complainant has stated that the Haryana Power Generation Corporation Ltd. Panchkula is not managing the coal ash scientifically regulated manner. The emission of fly ash and its unscientific storage and handling is causing huge air pollution in the area and also creating health hazards to the local people. Further, the emission of fly ash, its unscientific storage and handling is causing huge air pollution in the area. In this context, a site inspection was carried out on 25.10.2024 & 09.12.2024 and followings were observed;

The dry fly ash is being stored in silos and slurry is being transported to ash pond which is two kilometer away from the main plant.

Observations at Dry fly ash stored in Silos

- Hissar Thermal Power plant generates approximately 22 LMT of ash annually at 85% PLF, out of which 20% i.e. nearly 4.5 LMT of ash is being dumped annually from bottom hoppers in Ash Dyke through wet transportation mode and rest 80% i.e. approx. 17.5 LMT of ash is transferred annually to Ash Silos through dry evacuation mode.
- Ash transferred to silos i.e. Dry Fly Ash is stored in concrete silos. 04 number of such silos are available in DFA silo complex, for storage of fly ash, each having capacity of 1500 MT i.e. total capacity of 6000MT.
- Dry Fly Ash transferred to silo through Cast Iron pipes is disposed on daily basis by unloading it in closed bulkers.
- Covering of loading bay by PVC sheets to trap fly ash particle coming out of bulker at the time of loading.
- Water sprinkling system has been installed over the complete boundary wall of Silo complex to arrest air borne ash particle from evading silo complex and also to keep silo floor wet to prevent ash particles from being air borne.

- Ash Dyke area at Hissar Thermal Power plant have 02 no lagoons, each spread over approximately 30 Ha and Individual capacity of each Ash Dyke is approximately 30 LMT. Bottom ash collected in wet form is conveyed to Ash Dyke area through MS pipelines. The approximate distance from ash handling plant to ash dyke is approximately 02 km.
- The boundary of the ash pond is earmarked properly. However, the bank and slope of the Ash pond needs to be maintained properly with adequate height. The boundary needs to be barricaded with adequate height.
- Automatic sprinkling system is being installed on approach road and bund road of Ash Dyke to curb air pollution during vehicle movement.
- Two number of trolley mounted fog cannons have been installed in ash dyke area having maximum throw upto 80 meters.

The total saleable pond ash available in the ash dykes of RGTPP is 37 LMT, In the year 2023-2024, 12 LMT of pond ash has been auctioned through MSTC, out of 5.70 LMT has been lifted and remaining 6.30 LMT is yet to be lifted and lying in the ash dykes. Considering above, approximately 30 LMT of pond ash remains unallocated apart from fresh generation. Environmental Clearance was issued to Hissar Thermal Power Project, Hissar Haryana on 20th February 2007. **The compliance of the EC conditions is placed at Annexure I.**

DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT
EC No.: J-13011/18/2006-IA.II(T) dated 20.02.2007

S. No.	EC Conditions	Compliance Status
i	All the conditions stipulated by Haryana State Pollution Control Board vide their letter no. HSPCB/2006/TAC-A/2220 dated 25.10.2006 shall be strictly implemented.	Complied: The PP has obtained the CTE, CTO and Hazardous Waste Authorization from Haryana State Pollution Control Board.
ii	The proposed configuration of the project (2x600 MW) could be changed provided that the total capacity of the power plant shall not exceed 1200 MW and that no individual unit shall be less than 500 MW.	Complied: As per the EC Condition the PP has installed the two units, each having 600 MW capacities. The total installed and operative capacity of plant is 1200 MW i.e. (2X600).
iii	The total land requirement shall not exceed 1139 acres for all the activities/facilities of the power project put together.	Complied: As per the Schedule of Land submitted by PP the total area is 1055.79 acres so well within prescribed limit i.e. 1139 acres.
iv	No additional land will be allowed to bring the water up to the project site.	Complied: The PP has not taken any additional land, the whole project land is 1055.79 acres only.
v	Ash and sulphur contents in the coal to be used in the project shall not exceed 34% and 0.39% respectively.	Complied: As per the test report submitted by the PP, ash contents in the coal are more than 34%. However, the PP has submitted that this condition is modified by MOEF&CC vide Office Memorandum F. No.J-13012/8/2009-IA.II dated 11.11.2020. The details of change in Coal source and quality are submitted along with six monthly

		compliance report.
vi	Two stacks of 275 m height each shall be provided with continuous online Monitoring equipment's. Exit velocity of at least 21.5 m/sec shall be maintained.	Complied: The stacks height is 275 M and is fitted with OCMS. The exit velocity is maintained above 21.5 m /sec and has been verified from the third party reports submitted by the PP.
vii	High efficiency Electrostatic Precipitator (ESP) with efficiency not less than 99.9 % shall be installed to ensure that particulate emission does not exceed 100 mg/m3.	Complied: The PP has submitted the efficiency study report by third party for Electrostatic Precipitator (ESP) showing more than 99.9% efficiency. Further the PM level in flue gases is maintained below 50 mg/NM3.
viii	Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.	Complied: The PP has already made the provision for FGD space in Plant Master layout Plant.
ix	Township shall not be located in the predominant downwind direction.	Complied: Predominantly wind direction in Barwala is WNW. The Township is located in north-west direction.
x	Closed circuit cooling system with COC of 5 shall be provided.	Complied: The PP has installed Closed Circuit Cooling system and maintaining the COC above 5.
xi	A minimum distance of 250 m (Two hundred & fifty metres) shall be kept between the boundary of the project and the National Highway. No structure shall be put up within 250 m (Two hundred & fifty metres) distance of the highway.	Complied: The PP has not erected any structure in this area only greenbelt is developed within this area i.e. 250 meters.
xii	Adequate dust extraction system such	Complied:

	as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.	The PP has installed dust extraction as well as dust suppression system in coal handling area and transfer area. Further in ash handling area bag filters along with dust suppression systems are installed. Similarly, in Ash handling area also water sprinklers, fog cannons and water tanker for spraying are installed.
xiii	Fly ash shall be collected in dry form and ash generated shall be used as phased manner as per provisions of the notification on Fly ash Utilization issued by the Ministry in September, 1999 and its amendment by the end of 9 th year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration slurry.	Complied: The PP has achieved an average of 115 % utilization of Ash in last five years. MOEFCC has extended the timeline vide notification no. S.O. 5481(E) dated 31 st December, 2021, for 100% utilization of legacy ash within ten year from the date of this notification i.e. by December 2031. At present stock of ash content is approximately 30 LMT.
xiv	Ash pond shall be lined with impervious lining. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause pollution in the surrounding areas.	Partially Complied. The PP has ear marked the ash pond / dyke with proper boundary. However, the boundary should be adequately barricaded to avoid air born of pond ash from the pond. The PP has done the water sprinkler system, two fog cannons and water tankers are used for water spraying.
xv	Rain water harvesting shall be practiced., A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/State Ground Water Board and a copy of the same shall be	Complied: The PP has developed Two nos. of rain water harvesting ponds to collect the rain water the cumulative capacity is 30,000 M ³ .

	submitted within three months to the Ministry.	
xvi	The treated effluents conforming to the prescribed standards shall be recirculated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, discharges to the extent of only 80 m ³ /hr from the plant may be done in the drain which shall not meet the river Yamuna at any point.	Complied: The PP has maintained a zero liquid discharge status for the plant. The effluent generated from various sources is treated at centralized treatment plant and is used well within the plant.
xvii	Regular monitoring of ground water in and around the ash pond area shall be carried out, records maintained and quarterly reports shall be furnished to the Regional Office of this Ministry.	Complied: The PP has submitted the report of ground water samples that are tested in the plant premises.
xviii	A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the fugitive emissions and aesthetics.	Complied: The PP has developed a greenbelt more than 50 meter wider. However, the PP may obtain the verification report/certificate from the local forest department for the green belt development.
xix	First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.	Not Applicable: The condition pertains to construction phase. However, at present the PP has Occupational health centre at the site
xx	Leg of Noise level should be limited to 75 dBA and regular maintenance of equipment to be undertaken. For people working in the high noise areas,	Complied: The PP has submitted that the test report of the noise level monitoring. The Ear Plugs and Earmuffs are used by plant

	personal protection devices should be provided.	personnel working in high noise areas.
xxi	Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly report shall be submitted to the Regional Office of this Ministry.	Complied: The PP has submitted that the regular monitoring is carried out by third party and reports are submitted to SPCB and six monthly to MOEFCC along with compliance report. Further the PP has also installed CAAQMS for real time monitoring of ambient air quality.
xxii	The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in .	Complied: The PP has submitted that they have advertised the same at that time but unable to find old data now.
xxiii	As separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.	Complied: The PP has developed a separate Environment cell is in place at RGTPS. A qualified Environment engineer heading the cell and reporting to Chief engineer.
xiv	Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this	Complied The PP has regularly submitting the Half yearly compliance report Ministry/ Regional Office/CPCB/SPCB by offline

	Ministry/ Office/CPCB/SPCB.	Regional mode. However, The PP has been directed to submit the reports by email.
xv	Regional Office of the Ministry of Environment & Forests located at Chandigarh will monitor the implementation the stipulated conditions. A complete set of Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.	Complied: The PP has submitted a hard copy of Environment Management Plan.
xvi	Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.	Complied: The PP has incurred a total expenditure INR.3456.52 Lac in last three year. Further the PP has submitted an undertaking that they have not diverted the environment protection fund to any other purpose.
xvii	Full cooperation should be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry at Chandigarh /the CPCB/the SPCB who would be monitoring the compliance of environmental status.	Complied.
4.	The ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the	Complied.

	satisfaction of the Ministry.	
5.	The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.	Complied.: The PP has already started production/operation in 2012 i.e. well within stipulated time.
6.	In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, fresh reference shall be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environment protection measures required, if any.	Complied. No deviation from the original plan.
7.	The above stipulations shall be enforced along with others as under the water (Prevention and control of pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1980 and rules there under, The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handing) Rules, 1989, the Public Lability Insurance Act, 1981 and rules there under.	The PP has complied with all the applicable provisions of water (Prevention and control of pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1980 and rules and obtained the CTE, CTO and hazardous waste authorization from HSPCB. Further the PP has submitted that they are not using any chemical to whom the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handing) Rules, 1989, the Public Lability Insurance Act, 1981 and rules are applicable.

Comments:

- The PP has achieved an average of 115 % utilization of Ash in last five years, however, the present stock of ash content is approximately 30 LMT. The PP is directed to clear the ash asper the MOEFCC notification no. S.O. 5481(E) dated 31st December, 2021.

- PP may obtain the verification report/certificate from the local forest department for the green belt development.
- The PP has been directed to submit the six monthly reports by email to MOEF &CC, Regional Office, Chandigarh.
- The PP has ear marked the ash pond / dyke with proper boundary. However, the boundary should be adequately barricaded to avoid air born of pond ash from the pond.

Dr. K.M. Selvan
Addl.Director/Scientist 'E'

Photographs taken during the site inspection:



Figure 1: Ash Pond with water sprinkling system



Figure 2: Silos for storing the flyash.



Figure 3: Water is being sprinkled in coal.



Figure 4: Rain water storage pond.



Figure 5: First Aid Centre at the project site



Figure 6: Green belt developed at the site.



HPGCL

ANNEXURE R-3
RAJIV GANDHI THERMAL POWER PLANT, KHEDAR,
HISAR

43

(A UNIT OF HARYANA POWER GENERATION CORPORATION LIMITED)
(Regd. Office – Urja Bhawan, C-7, Sector- 6, Panchkula)
COMPANY IDENTITY NUMBER: U45207HR1997SGC033517

From

Chief Engineer,
RGTPP, HPGCL, Khedar (Barwala),
District – Hisar (Haryana)

To

A Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi - 110 003

Memo No.Ch:-239/XEN/Env/RGTPP/F-788 Dated:- 08.03.2025.

Subject: Letter seeking clarification w.r.t. OA no. 977/2024 in the matter of "Renu Rani & Ors. vs. State of Haryana & Ors." Before the Hon'ble NGT (PB), New Delhi - Reg.

Reference:

- i. Ministry's EC letter No. J-13011/18/2006-IA-II (T) dated 20.02.2007
- ii. Monitoring report submitted by RO, Chandigarh vide letter No. 1-26/2024/Misc./Env/eFile dated 17.12.2024
- iii. F. no. IA-L-11011/69/2024-IA-I, Government of India, MOEF & CC (I.A. Division) dated 17.01.2025

With reference to the above-mentioned subject and reference number, and in strict adherence to the directives issued by the Ministry of Environment, Forest and Climate Change (MOEFCC), we are pleased to submit Clarifications/ Action Taken Report (ATR)/ Action Plan concerning the issues raised.

This report provides a detailed overview of the proactive steps we have implemented to address the raised concerns. We have ensured that all actions are fully aligned with the environmental guidelines and regulatory standards prescribed by the Ministry, demonstrating our commitment to upholding environmental sustainability and compliance.

Our efforts are focused on meeting the prescribed standards, and we continue to monitor and refine our environmental management practices to maintain the highest levels of compliance. A copy of the Action Taken Report is attached for your kind review and records.

Thank you for your attention to this matter.

DA:- As above, please

Pudh
813125
Executive Engineer/Env
For Chief Engineer,
RGTPP, HPGCL,
Khedar, Hisar.

Copy to:-

1. Chief Engineer, RGTPP for kind information, please.
2. SE/Civil, RGTPP for kind information, please.

1. Ash Pond/Dyke Boundary and Airborne Ash Prevention

- i. **Development of sarkanda on boundary of ash dyke and within ash dyke:-** The boundary dyke is well barricaded with sarkanda. Stored ash is also covered with sarkanda within Ash Dyke area (Photos of sarkanda in ash dyke area is attached as Annexure-1).
- ii. **Rain Gun and Sprinklers:** To further mitigate the risk of airborne ash, Rain guns and sprinklers have been installed along the boundary of the ash pond. These measures form a water fencing system to maintain moisture levels and check the ash on the boundary of dyke. Photos of rain guns & sprinkling system installed at boundary of dyke are attached as Annexure-2.
- iii. **Portable sprinkling system:** A portable sprinkling system has also been installed inside the ash dyke to suppress the air borne ash particles within ash lifting area. Photos of portable sprinkling system installed in ash dyke are attached as Annexure-3.
- iv. **Fog Cannons:** 04 no. fog cannon have been installed and commissioned to control the spread of ash in the areas inside ash dyke and in vicinity of ash dyke by forming a fog in the area suppress all the ash particles. The range of fog cannons is 80m and all fog cannons are portable. Photos of fog cannons are attached as Annexure-4.

These steps are in place to ensure compliance with environmental guidelines and to maintain air quality in and around the ash dyke area. We will continue to monitor and enhance these measures as necessary to prevent any adverse environmental impacts.

2. Green Belt Development (Verification Report from Forest Department)

- Verification letter has been issued by the local Forest Department confirming our green belt development.
 - o **Total Green Belt Area Developed:** 250 acres
 - o **Additional Green Belt Area Under Development:** 36 acres

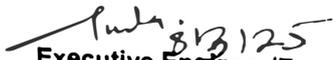
A copy of the verification letter from the Forest Department is attached as Annexure-5 for your reference and records.

Apart from above, RGTPP have several parks and open areas also.

Further, we remain committed to the continuous growth and maintenance of our green belt.

3. Submission of Six-Monthly Compliance Reports of EC to MOEF&CC Regional Office, Chandigarh through email

We have regularly submitted physical copies of Six-Monthly Compliance Reports of EC to all the concerned offices. However, as per directions, we have initiated the process of submitting the six-monthly reports via email to the MOEF&CC, Regional Office, Chandigarh, as per the stipulated guidelines. Latest report submitted through email on dated 13.12.2024


Executive Engineer/Env
For Chief Engineer,
RGTPP, HPGCL
Khedar, Hisar.

Photos showing Sarkanda Developed at boundary of Ash Dyke



Photos showing Sarkanda Developed at boundary of Ash Dyke



270
Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke



Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke



272
Photos showing working of portable sprinkler gun



Photos showing working Fog Cannons







कार्यालय

52



वन मण्डल अधिकारी, हिसार वन मण्डल, हिसार
हवाई अड्डा रोड, नजदीक भीलगेट, हिसार-दूरभाष/फैक्स 01662.259232(का०) Mail Id-dfo.hsr-hry@nic.in

क्रमांक : 4399

दिनांक 05/03/2025

सेवा में,

Chief Engineer,
RGTPP, HPGCL,
Khedar (Barwala).

विषय:- राजीव गांधी थर्मल पावर प्लांट में ग्रीन बैल्ट क्षेत्र की चैकिंग करने बारे।

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उपरोक्त विषय के सम्बन्ध में वन राजिक अधिकारी, हिसार द्वारा उनके पत्र क्रमांक 1410-एच० दिनांक 05.03.2025 द्वारा अवगत करवाया गया है कि राजीव गांधी थर्मल पावर प्लांट खेदड़ में आपके कर्मचारी/अधिकारी के साथ पावर प्लांट के नक्शे की ड्राईंग अनुसार ग्रीन बैल्ट क्षेत्र का संयुक्त भौतिक सत्यापन किया गया। जिसका वन राजिक अधिकारी हिसार ने निम्न प्रकार से भेजा है :-

Sr. No.	Area in Acre	Remarks
1	250 Acre	Well Developed in Green Area.
2	36 Acre	Green Belt is under Developing.
3	-	Native Species are planted - Shisham, Ailanthus, Neem, Arjun, Siris, Cassia Siamea, Bottle Brush, Kikar, Pipal, mainly.


वन मण्डल अधिकारी (क्ष०),
हिसार।

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SE/M&T
SE/CIVIL

FA&CAO
XEN/WORKS
ADMN. Officer
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06/03
C/E/RGTPP

Photos showing Sarkanda Developed at boundary of Ash Dyke



Photos showing Sarkanda Developed at boundary of Ash Dyke



278
Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke



Photos showing working of sprinkler system installed on periphery of dyke and pathway leading to dyke



Photos showing working of portable sprinkler gun



Photos showing working Fog Cannons







कार्यालय

60



वन मण्डल अधिकारी, हिसार वन मण्डल, हिसार
हवाई अड्डा रोड, नजदीक भीलगेट, हिसार-दूरभाष / फ़ैक्स 01662.259232(का०) Mail Id-dfo.hsr-hry@nic.in

क्रमांक : 4399

ANNEXURE R-8

दिनांक 05/03/2025

सेवा में,

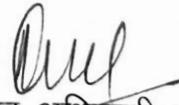
Chief Engineer,
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Khedar (Barwala).

विषय:- राजीव गांधी थर्मल पावर प्लांट में ग्रीन बैल्ट क्षेत्र की चैकिंग करने बारे।

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उपरोक्त विषय के सम्बन्ध में वन राजिक अधिकारी, हिसार द्वारा उनके पत्र क्रमांक 1410-एच० दिनांक 05.03.2025 द्वारा अवगत करवाया गया है कि राजीव गांधी थर्मल पावर प्लांट खेदड़ में आपके कर्मचारी/अधिकारी के साथ पावर प्लांट के नक्शे की ड्राईंग अनुसार ग्रीन बैल्ट क्षेत्र का संयुक्त भौतिक सत्यापन किया गया। जिसका वन राजिक अधिकारी हिसार ने निम्न प्रकार से भेजा है :-

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वन मण्डल अधिकारी (क्ष०),
हिसार।

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SE/M&T
SE/CIVIL

FA&CAO
XEN/WORKS
ADMN. Officer
P.A.


06/03
C/E/RGTPP

ANNEXURE R-9



भारत का राजपत्र

The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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No. 5075]

NEW DELHI, FRIDAY, DECEMBER 31, 2021/PAUSHA 10, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 31 दिसम्बर, 2021

का.आ. 5481(अ).—केन्द्रीय सरकार ने भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 द्वारा कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से तीन सौ किलोमीटर के विनिर्दिष्ट व्यास के भीतर ईंटों के विनिर्माण के लिए उपजाऊ मिट्टी के उत्खनन को प्रतिबंधित करने के लिए और भवन निर्माण सामग्री के विनिर्माण में और संनिर्माण क्रियाकलाप में फ्लाई-राख के उपयोग को बढ़ावा देने के लिए निदेश जारी किए हैं;

और, प्रदूषणकर्ता भुगतान सिद्धांत (पीपीपी) के आधार पर, ऐसा करके कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों द्वारा फ्लाई-राख का 100 प्रतिशत उपयोग सुनिश्चित करते हुए और फ्लाई-राख प्रबंधन प्रणाली की संधारणीयता के लिए पूर्वोक्त अधिसूचना को और अधिक प्रभावकारी ढंग से कार्यान्वित करने हेतु, केंद्रीय सरकार ने मौजूदा अधिसूचना की समीक्षा की;

और प्रदूषणकर्ता भुगतान सिद्धांत के आधार पर पर्यावरणीय प्रतिकर निर्धारित किए जाने की आवश्यकता है;

और, विनिर्माण को बढ़ावा देकर तथा निर्माण कार्य के क्षेत्र में राख आधारित उत्पादों तथा भवन निर्माण सामग्रियों के प्रयोग को अनिवार्य करके उपजाऊ मिट्टी को संरक्षित करने की आवश्यकता है;

और, सड़क बनाने, सड़क एवं फ्लाई ओवर के रेलिंग बनाने, तटरेखा की सुरक्षा का उपाय करने, अनुमोदित परियोजनाओं के निचले क्षेत्रों को भरने, खनित स्थलों को फिर से भरने में मिट्टी की सामग्रियों से भरने के विकल्प के रूप में राख उपयोग को बढ़ावा देकर उपजाऊ मिट्टी और प्राकृतिक संसाधनों को संरक्षित करने की आवश्यकता है;

और, पर्यावरण को सुरक्षित करना तथा कोयला अथवा लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित फ्लाई राख के निक्षेपण तथा निपटान की रोकथाम करना आवश्यक है;

और, उक्त अधिसूचना में जो 'राख' शब्द का प्रयोग किया गया है उसमें कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित फ्लाई-राख और बॉटम-राख दोनों शामिल हैं;

और, केंद्रीय सरकार प्रदूषणकर्ता भुगतान सिद्धांत के आधार पर, पर्यावरणीय प्रतिकर की प्रणाली सहित राख के उपयोग के लिए एक व्यापक ढांचा लाना चाहती है;

अतः पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण एवं वन मंत्रालय की अधिसूचना जो का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 द्वारा भारत के राजपत्र, असाधारण भाग II, खंड 3, उप खंड (i) में प्रकाशित का अधिक्रमण करते हुए, कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों द्वारा राख के उपयोग के संबंध में प्रारूप अधिसूचना जो सा.का.नि. 285 (अ) तारीख 22 अप्रैल, 2021 द्वारा भारत के राजपत्र, असाधारण, भाग-2, धारा 3, उप धारा (i) में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से जिनका इससे प्रभावित होना सामान्य है उस तारीख से, जिसको उक्त प्रारूप उपबंधों की शासकीय राजपत्र में अंतर्विष्ट प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिनों के अवसान से पूर्व आक्षेप और सुझाव आमंत्रित किए गए थे।

और उक्त प्रारूप अधिसूचना के संबंध में उससे संभावित तौर पर प्रभावित होने वाले सभी व्यक्तियों से प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार कर लिया गया है;

अतः पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और अधिसूचना का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 का उन बातों के सिवाय अधिकृत करते हुए जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, केन्द्रीय सरकार कोयलों या लिग्नाइट आधारित ताप विद्युत संयंत्रों से राख के उपयोग के संबंध में निम्नलिखित अधिसूचना जारी करती है, जो इस अधिसूचना के प्रकाशन की तिथि से प्रवृत्त होगी, अर्थात्

क. फ्लाई-राख और बॉटम-राख का निपटान करने हेतु ताप विद्युत संयंत्रों (टीपीपी) के उत्तरदायित्व.-

(1) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र (जिनमें कैप्टिव और/या सह-उत्पादन केंद्र शामिल हैं या दोनों) की यह प्राथमिक जिम्मेदारी होगी कि वह अपने द्वारा सृजित राख (फ्लाई-राख और बॉटम-राख) का उप पैरा (2) में दिए गए पारि-अनुकूल तरीके से 100 प्रतिशत उपयोग सुनिश्चित करे;

(2) कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित राख का उपयोग केवल निम्नलिखित पारि-अनुकूल प्रयोजनों के लिए किया जाएगा, अर्थात्:-

- (i) फ्लाई राख पर आधारित उत्पाद अर्थात्: ईट ब्लॉक टाइल, फाइबर सीमेंट शीट, पाइप, बोर्ड, पैनल का विनिर्माण;
- (ii) सीमेंट विनिर्माण, रेडी-मिक्स कंक्रीट;

- (iii) सड़क निर्माण और फ्लाई-ओवर के रेलिंग का निर्माण, राख और जिओ-पॉलीमर आधारित निर्माण सामग्री;
- (iv) बांध का निर्माण;
- (v) निचले क्षेत्र को भरना;
- (vi) खनन कार्य से रिक्त हुए स्थान को भरना;
- (vii) सिंटेड या शीत-बद्ध राख संचय का विनिर्माण;
- (viii) मृदा परीक्षण के आधार पर नियंत्रित तरीके से कृषि;
- (ix) तटीय जिलों में तटरेखा संरक्षण संरचनाओं का निर्माण;
- (x) अन्य देशों को राख का निर्यात;
- (xi) समय-समय पर यथाधिसूचित किसी अन्य पारि-अनुकूल प्रयोजन के लिए।
- (3) अध्यक्ष, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति गठित की जाएगी जिसमें पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी), विद्युत मंत्रालय, खान मंत्रालय, कोयला मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय, कृषि अनुसंधान एवं शिक्षा विभाग, सड़क कांग्रेस संस्थान तथा राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद के प्रतिनिधियों को सदस्यों के रूप में शामिल किया जाएगा, जिसका प्रयोजन राख के उपयोग के पारि-अनुकूल तौर-तरीकों की जांच करना, उनकी समीक्षा एवं अनुशंसा करना तथा प्रौद्योगिकीय विकासों तथा पणधारी से प्राप्त अनुरोधों के आधार पर उप-पैरा (2) में यथोल्लिखित ऐसे तौर-तरीकों की सूची में समिति द्वारा सुझाए गए तौर-तरीकों को शामिल करना या किसी तौर-तरीके को सूची से हटाना या उसमें संशोधन करना है। जब भी इस प्रयोजन के लिए अपेक्षित हो, यह समिति राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, ताप विद्युत संयंत्र और खानों के प्रचालकों को आमंत्रित कर सकती है। इस समिति सिफारिश के आधार पर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ऐसे पारि-अनुकूल प्रयोजन प्रकाशित करेगा।
- (4) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र उस वर्ष के दौरान सृजित राख (फ्लाई-राख और बॉटम-राख) का 100 प्रतिशत उपयोग करने हेतु उत्तरदायी होगा; तथापि, किसी भी स्थिति में, किसी वर्ष में राख का उपयोग 80 प्रतिशत से नीचे नहीं होगा और साथ ही, उस ताप विद्युत संयंत्र को तीन वर्ष की अवधि में 100 प्रतिशत औसत राख के उपयोग का लक्ष्य प्राप्त करना होगा :

परंतु, यह और कि पहली बार के लिए लागू तीन वर्ष के चक्र को ऐसे ताप विद्युत संयंत्रों, जहां राख का उपयोग 60-80 प्रतिशत के बीच होता है, एक वर्ष के लिए और ऐसे संयंत्रों, जहां राख का उपयोग 60 प्रतिशत से कम है, दो वर्ष के लिए बढ़ाया जा सकता है, और राख के उपयोग की प्रतिशतता की गणना के प्रयोजन के लिए वर्ष 2021-2022 में उपयोग की प्रतिशत प्रमात्रा को नीचे दी गई तालिका के अनुसार ध्यान में रखा जाएगा:

तापीय विद्युत संयंत्रों के उपयोग की प्रतिशतता	100 प्रतिशत उपयोगिता प्राप्त करने के लिए प्रथम अनुपालन चक्र	100 प्रतिशत उपयोगिता प्राप्त करने के लिए द्वितीय अनुपालन चक्र
>80 प्रतिशत	3 वर्ष	3 वर्ष
60-80 प्रतिशत	4 वर्ष	3 वर्ष
<60 प्रतिशत	5 वर्ष	3 वर्ष

परन्तु, ताप विद्युत संयंत्रों के लिए 80 प्रतिशत न्यूनतम उपयोग प्रतिशतता, क्रमशः 60-80 प्रतिशत और <60 प्रतिशत की उपयोगिता की श्रेणी के तहत आने वाले ताप विद्युत संयंत्रों के लिए प्रथम अनुपालन चक्र के पहले वर्ष और पहले दो वर्षों पर लागू नहीं होगी।

परन्तु, अनुपालन चक्र के अंतिम वर्ष में सृजित 20 प्रतिशत राख को अगले चक्र में भी ले जाया जाएगा जिसका उपयोग उस अनुपालन चक्र के दौरान सृजित राख के साथ अगले तीन वर्षों में किया जाएगा।

- (5) अप्रयुक्त संचित राख अर्थात् लीगेसी राख, जिसका इस अधिसूचना के प्रकाशन से पहले भंडारण किया गया है, को ताप विद्युत संयंत्र (टीपीपी) द्वारा इस रीति से क्रमिक रूप से उपयोग में लाया जाएगा, कि लीगेसी राख को इस अधिसूचना के प्रकाशन की तिथि से दस वर्षों के भीतर पूरी तरह उपयोग कर लिया जाएगा और यह उस विशिष्ट वर्ष के चालू संचालनों के माध्यम से राख उत्सर्जन के लिए निर्धारित उपयोग लक्ष्यों से अतिरिक्त होगा।

परन्तु, निम्नलिखित प्रतिशतताओं में यथा उल्लिखित लीगेसी राख की न्यूनतम मात्रा का उपयोग तास्थानी वर्ष के दौरान कर लिया जाएगा और लीगेसी राख की न्यूनतम मात्रा की ताप विद्युत संयंत्र की संस्थापित क्षमता के अनुसार वार्षिक राख उत्सर्जन के आधार पर की जानी है।

प्रकाशन की तिथि से वर्ष	पहला	दूसरा	तीसरा-दसवां
लीगेसी राख का उपयोग (वार्षिक राख की प्रतिशतता)	कम से कम 20 प्रतिशत	कम से कम 35 प्रतिशत	कम से कम 50 प्रतिशत

परन्तु, यह और कि लीगेसी राख का उपयोग वहां अपेक्षित नहीं है, जहां राख के तालाब या डाइक स्थिर हो गए हैं और हरित पट्टी के निर्माण या पौध रोपण से पुनरुद्धार किया गया है और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड इस संबंध में प्रमाणित करेगा। किसी राख तालाब या डाइक के स्थिरीकरण और भूमि-उद्धार का कार्य, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणन शामिल है, इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष के भीतर किया जाएगा। अन्य सभी राख के कुंड या डाइक में शेष बचे राख का उपयोग ऊपर उल्लिखित समय-सीमाओं के अनुसार क्रमिक रूप से किया जाएगा।

टिप्पण: राख के उपयोग के लक्ष्यों को हासिल करने के लिए उप पैरा (4) और (5) के अधीन दायित्व 01 अप्रैल, 2022 की तारीख से लागू होंगे।

- (6) किसी भी नए तापीय विद्युत संयंत्र (टीपीपी) में 0.1 हेक्टेयर प्रति मेगावाट (एमडब्ल्यू) क्षेत्रफल के साथ आपातकालीन या अस्थायी राख कुंड की अनुमति दी जा सकती है। राख के तालाब या डाइकों का तकनीक विनिर्देश, केन्द्रीय विद्युत प्राधिकरण (सीईए) के परामर्श से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाए गए दिशानिर्देशों के अनुसार होगा और ये दिशानिर्देश राख के कुंड या डाइक के संबंध में इसकी सुरक्षा, पर्यावरणीय प्रदूषण, उपलब्ध प्रमात्रा, निपटान का तरीका, निपटान में जल की खपत या संरक्षण, राख जल पुनर्चक्रण और ग्रीन बेल्ट आदि के वार्षिक प्रमाणन के लिए कार्यविधि भी निर्धारित करेंगे और इस अधिसूचना के प्रकाशन की तारीख से तीन महीनों के भीतर प्रस्तुत किए जाएंगे।
- (7) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र यह सुनिश्चित करेगा कि राख की लदाई, उतराई, ढुलाई, भंडारण और निपटान पर्यावरणीय दृष्टि से अनुकूल रीति से किया गया है और वायु और जल प्रदूषण की रोकथाम के लिए सभी ऐहियतात किए गए हैं और इस संबंध में स्थिति की सूचना इस अधिसूचना में संलग्न अनुबंध में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को दी जाएगी।
- (8) प्रत्येक कोयला या लिग्नाइट आधारित तापीय विद्युत संयंत्र, संस्थापित क्षमता पर आधारित राख के कम से कम 16 घंटों के भंडारण के लिए समर्पित शुष्क फ्लाई राख साइलोस प्रतिष्ठापित करेगा, जिनके पास पृथक पहुंच मार्ग होंगे, जिससे कि राख पहुंचाने के कार्य को सुगम बनाया जा सके। इसकी सूचना संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को उपाबंध में दी जाएगी और केन्द्रीय प्रदूषण नियंत्रण

बोर्ड (सीपीसीबी) या राज्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति द्वारा समय-समय पर निरीक्षण किया जाएगा।

- (9) प्रत्येक कोयला या लिग्नाईट आधारित तापीय विद्युत संयंत्र (जिसके अंतर्गत कैप्टिव या सह उत्पादन केन्द्र भी है या दोनों), वास्तविक उपयोगकर्ता (उपयोगकर्ताओं) के हित के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड के वेब पोर्टल या मोबाईल फोन एप्प का लिंक उपलब्ध कराकर ताप विद्युत संयंत्र के पास राख की उपलब्धता के वास्तविक आंकड़े प्रदान करेगा।
- (10) राख के 100 प्रतिशत उपयोग का वैधानिक दायित्व, जहां भी लागू हो, विधि में बदलाव के रूप में माना जाएगा।

ख. राख के उपयोग के प्रयोजनार्थ, उत्तरवर्ती उप पैराग्राफ लागू होंगे :-

- (1) ऐसे सभी अभिकरण (सरकारी, अर्द्धसरकारी और निजी), जो सड़क बिछाने, सड़क और फ्लाई ओवर के किनारों, तटीय जिलों में तटरेखा की सुरक्षा संरचनाओं और लिग्नाईट या कोयला आधारित ताप विद्युत संयंत्र से 300 किमी के भीतर बांधों जैसे निर्माण संबंधी कार्यकलापों में लगे हुए हैं, इन कार्यकलापों में अनिवार्य रूप से राख का उपयोग करेंगे :

परंतु इसको परियोजना स्थल पर निशुल्क पहुंचाया जाए और परिवहन लागत, ऐसे कोयला या लिग्नाईट आधारित ताप विद्युत संयंत्रों द्वारा वहन की जाए।

परंतु यह और कि ताप विद्युत संयंत्र पारस्परिक सहमत हुई शर्तों के अनुसार राख की लागत और परिवहन के लिए शुल्क ले सकता है उस मामले में जहां ताप विद्युत संयंत्र अन्य माध्यम से राख का निपटान करने में समर्थ है और ये अभिकरण इसके लिए प्रार्थना कर सकते हैं और बिना लागत और बिना परिवहन शुल्क के राख उपलब्ध कराने के प्रावधान तभी लागू होंगे यदि उसके लिए ताप विद्युत संयंत्र उस निर्माण अभिकरण को नोटिस जारी करता है।

- (2) उक्त कार्यकलापों में राख का उपयोग भारतीय मानक ब्यूरो, भारतीय रोड कांग्रेस, केन्द्रीय भवन अनुसंधान संस्थान, रूड़की, केन्द्रीय सड़क अनुसंधान संस्थान, दिल्ली, केन्द्रीय लोक निर्माण विभाग, राज्य लोक निर्माण विभागों और अन्य केन्द्रीय और राज्य सरकार के अभिकरणों द्वारा निर्धारित किए गए विनिर्देशों और दिशानिर्देशों के अनुसार किया जाएगा।
- (3) तापीय विद्युत संयंत्र की 300 किलोमीटर की परिधि के भीतर अवस्थित सभी खानों के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के तहत खुली आवर्त खानों में राख का पृष्ठ भंडारण करना या अधिक भार के ढेरों के साथ राख का मिश्रण करना बाध्यकारी होगा। सभी खान के स्वामी या प्रचालक (चाहे सरकारी, सार्वजनिक और निजी क्षेत्र के हो) कोयला या लिग्नाईट आधारित तापीय विद्युत संयंत्रों से तीन सौ किलोमीटर (सड़क द्वारा) के भीतर, महानिदेशक, खान सुरक्षा (डीजीएमएस) के दिशानिर्देशों के अनुसार ओवर बर्डन के बाह्य निक्षेप खान क बैकफिलिंग अथवा स्टोर्विंग (प्रचालित या छोड़ी गई खानों, जैसा भी मामला हो) के लिए उपयोग की गई सामग्रियों के भार-दर-भार के आधार पर कम से कम 25 प्रतिशत राख को मिश्रित करने के लिए उपाय करेंगे :

परंतु ऐसे तापीय विद्युत केन्द्र निःशुल्क राख प्रदान करके और परिवहन की लागत को वहन करके या पारस्परिक सहमत हुई शर्तों पर लिए गए निर्णय के अनुसार लागत या परिवहन व्यवस्था करके राख की अपेक्षित मात्रा क उपलब्धता को सुकर बनायेंगे और खानों के खाली स्थानों और ढेरों में अधिकभार के साथ राख को मिश्रित करना, सृजित अधिभार के लिए इस अधिसूचना के प्रकाशन की तिथि से लागू होगा और उक्त कार्यकलापों में राख का उपयोग, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, महानिदेशक खान सुरक्षा और भारतीय खदान ब्यूरो द्वारा निर्धारित दिशानिर्देशों के अनुसार किया जाएगा।

स्पष्टीकरण .- इस उप-पैरा के प्रयोजन के लिए यह भी स्पष्ट किया जाता है कि लागत मुक्त राख और निःशुल्क परिवहन के उपबंध केवल तभी लागू होंगे यदि ताप विद्युत संयंत्र इसके लिए खान मालिक को नोटिस देते हैं और अधिभार वाले ढेर के साथ मिश्रित करने और खान में खाली स्थान को भरने के लिए राख के 25 प्रतिशत हिस्से के उपयोग का अधिदेश तब तक लागू नहीं होगा जब तक कि ताप विद्युत संयंत्र द्वारा खान मालिक को नोटिस न दिया गया हो।

- (5) (i) सभी खान मालिकों को खान में खाली स्थानों में राख को समायोजित करने के लिए खान बंद योजना (प्रगामी और अंतिम) तैयार करनी होगी और खान में खाली स्थानों में राख के निपटान और अधिभार वाले ढेर के साथ राख को मिश्रित करने के लिए खान योजनाओं को संबंधित प्राधिकारी अनुमोदित करेगा। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा ताप विद्युत संयंत्रों और कोयला खदानों की पर्यावरणीय मंजूरी की अपेक्षा से छूट देने के साथ-साथ ऐसे निपटान के लिए अपनाए जाने वाले दिशानिर्देशों के संबंध में तारीख 28 अगस्त, 2019 को दिशानिर्देश जारी किए गए।
- (ii) मंत्रालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, महानिदेशक, खान सुरक्षा (डीजीएमएस) और भारतीय खान ब्यूरो (आईबीएम) के साथ परामर्श करके, खानों में खाली स्थानों में राख के निपटान करने तथा अधिभार वाले ढेरों में इसे मिश्रित करना सुगम बनाने के लिए समय-समय पर आगे भी दिशानिर्देश जारी कर सकता है और यह खान मालिकों की जिम्मेदारी होगी कि वे ऐसी खानों को अभिज्ञात करने की तिथि से एक वर्ष के भीतर विभिन्न विनियामक प्राधिकरणों द्वारा जारी की गई अनुमतियों में आवश्यक संशोधन या परिवर्तन प्राप्त करेंगे।
- (6) (i) पर्यावरणीय प्रदूषण के संदर्भ में सुरक्षा, व्यवहार्यता (आर्थिक व्यवहार्यता नहीं) और पहलुओं की जांच सहित राख से खान में खाली स्थान को वापस भरने/अधिभार वाले ढेर के साथ राख को मिश्रित करने के लिए खानों की पहचान करने के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, खान मंत्रालय, कोयला मंत्रालय, महानिदेशक खान सुरक्षा और भारतीय खान ब्यूरो से प्रतिनिधियों को शामिल करते हुए अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति का गठन किया जाएगा और यह समिति पणधारी मंत्रालयों या विभागों के लिए अभिज्ञात खानों (भूमिगत और खुली, दोनों) के संबंध में तैयार की गई तिमाही रिपोर्टों को अद्यतन करेगी और यह समिति, इस अधिसूचना के प्रकाशन के तुरंत पश्चात उपयुक्त खानों की पहचान करना आरंभ करेगी।
- (ii) ताप विद्युत संयंत्र या खानें, उपरोक्त अनुसार अधिदेशित उपयोग लक्ष्यों को पूरा करने के लिए उपर्युक्त समिति द्वारा पहचान किए जाने तक राख के निपटान हेतु प्रतीक्षा नहीं करेंगी।
- (7) राख से निचले क्षेत्र को भरने का कार्य, अनुमोदित परियोजनाओं के लिए राज्य प्रदूषण नियंत्रण बोर्ड की पूर्व अनुमति से और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित दिशा-निर्देशों के अनुसार किया जाएगा और राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा अनुमोदित स्थलों, अवस्थान, क्षेत्र और अनुमत मात्रा को अपनी वेबसाइट पर प्रतिवर्ष प्रकाशित किया जाएगा।
- (8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, संगत पणधारी के साथ मिलकर, राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा अनुमति प्रदान करने के लिए समयबद्ध ऑनलाइन आवेदन प्रक्रिया प्रस्तुत करने के साथ-साथ इस अधिसूचना के अधीन परिकल्पित सभी प्रकार के कार्यकलापों के लिए एक वर्ष के भीतर दिशानिर्देश प्रस्तुत करेगा।
- (9) कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र से तीन सौ किलोमीटर के दायरे में स्थित सभी भवन निर्माण परियोजनाएं (केंद्रीय, राज्य और स्थानीय प्राधिकरणों सरकारी उपक्रमों, अन्य सरकारी अभिकरणों तथा सभी निजी अभिकरणों) राख की ईटों, टाइल्स, धातुमल राख अथवा अन्य राख आधारित उत्पादों का उपयोग करेंगी बशर्ते कि वे वैकल्पिक उत्पादों की कीमत से अधिक कीमत पर उपलब्ध न हो।
- (10) राख आधारित उत्पादों के विनिर्माण और ऐसे उत्पादों में राख के उपयोग में भारतीय मानक ब्यूरो, भारतीय सड़क कांग्रेस और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित विनिर्देशों और दिशानिर्देशों की अनुपालना होगी।
- ग. गैर-अनुपालन के लिए पर्यावरणीय प्रतिकर .-**
- (1) तीन वर्ष के चक्र के प्रथम दो वर्षों में, यदि कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र (कैप्टिव और/ या सह-उत्पादक स्टेशनों या दोनों सहित) ने कम-से-कम 80 प्रतिशत राख (फ्लाई-राख और बॉटम-राख) उपयोग नहीं की है तो ऐसे गैर-अनुपालन ताप विद्युत संयंत्रों पर प्रस्तुत की गई वार्षिक रिपोर्टों के आधार पर वित्तीय वर्ष के

अंत में अप्रयुक्त राख पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा और यदि यह तीन वर्ष के चक्र के तीसरे वर्ष में 100 प्रतिशत राख का उपयोग करने में असमर्थ रहता है, तो वह अप्रयुक्त मात्रा पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर के भुगतान का पात्र होगा, जिस पर पहले पर्यावरणीय प्रतिकर नहीं लगायी गयी है।

परंतु पर्यावरणीय प्रतिकर को पैरा क के उप-पैरा (4) में उल्लिखित विभिन्न उपयोगी श्रेणियों के अनुसार प्रथम अनुपालन चक्र के अंतिम वर्ष के अंत में अनुमान लगाया जाएगा और अधिरोपित किया जाएगा।

- (2) अधिकारियों द्वारा एकत्रित पर्यावरणीय प्रतिकर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के निर्दिष्ट खाते में जमा किया जाएगा।
- (3) लैगोसी राख के मामले में, यदि कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र (कैप्टिव या सह-उत्पादक स्टेशनों या दोनों सहित) ने स्थापित क्षमता पर आधारित उत्पन्न राख का कम-से-कम 20 प्रतिशत (प्रथम वर्ष के लिए), 35 प्रतिशत (द्वितीय वर्ष के लिए), 50 प्रतिशत (तीसरे से दसवें वर्ष तक) उपयोग के बराबर लक्ष्य प्राप्त नहीं किया है तो उस वित्तीय वर्ष के दौरान अप्रयुक्त लैगोसी राख पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा और यदि 10 वर्ष के अंत में लैगोसी राख का उपयोग नहीं किया जाता है तो 1000 रुपए प्रति टन की दर से शेष अप्रयुक्त मात्रा पर पर्यावरणीय प्रतिकर लगाया जाएगा जिस पर पहले पर्यावरणीय प्रतिकर नहीं लगाया गया है।
- (4) अधिकृत खरीददारों या उपभोक्ता अभिकरणों तक राख भेजने की जिम्मेदारी परिवाहकों या वाहन मालिक क जिम्मेदारी है और यदि इसका अनुपालन नहीं किया जाता है, तो अनधिकृत उपयोगकर्ताओं अथवा गैर-अधिकृत उपयोगकर्ताओं को ऐसी मात्रा गलत तरीके से वितरित करने पर 1500 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगायी, इसके अतिरिक्त राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा गैर अनुपालनकर्ता परिवाहकों पर अभियोजन लागू होगा।
- (5) इस अधिसूचना के पैरा ख में विहित पर्यावरण अनुकूल तरीके में राख के उपयोग की जिम्मेदारी खरीददार या उपभोगकर्ता एजेंसियों की है और ऐसा नहीं करने पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा 1500 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा।
- (6) यदि उपयोगकर्ता अधिकरण पैरा ख के अधीन निर्धारित सीमा तक अथवा पैरा घ के उप-पैरा (1) के अधीन, दिए गए नोटिस के माध्यम से सूचित की गई सीमा, इनमें से जो भी कम हो, तक राख का उपयोग नहीं करती है, वे अतिरिक्त राख की मात्रा का 1500 रुपए प्रति टन की दर से भुगतान करने के लिए उत्तरदायी होंगी।
परंतु भवन निर्माण के संबंध में पर्यावरणीय प्रतिकर निर्मित क्षेत्र के 75 रुपये प्रति वर्ग फीट की दर से वसूल किया जाएगा।
- (7) (i) ताप विद्युत संयंत्रों अन्य बकायादारों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा लगायी गई का पर्यावरणीय प्रतिकर उपयोग अप्रयुक्त राख के सुरक्षित निपटान हेतु किया जाएगा और राख आधारित उत्पादों सहित राख के उपयोग के संबंध में और अधिक अनुसंधान करने के लिए भी निधि का उपयोग किया जा सकता है।
(ii) अप्रयुक्त मात्रा पर लगाए गए पर्यावरणीय प्रतिकर के पश्चात भी राख के उपयोग का उत्तरदायित्व ताप विद्युत संयंत्रों की होगी और यदि पश्चातवती चक्रों में पर्यावरणीय प्रतिकर लगाने के पश्चात ताप विद्युत संयंत्र, किसी विशेष चक्र की राख के उपयोग के लक्ष्य को प्राप्त करता है तो अगले चक्र के दौरान अप्रयुक्त मात्रा पर एकत्र क गई पर्यावरणीय प्रतिकर में 10 प्रतिशत कटौती के पश्चात उक्त रकम ताप विद्युत संयंत्र को वापस कर दी जाएगी और पश्चातवती चक्रों में राख के उपयोग के मामले में एकत्र की गई पर्यावरणीय प्रतिकर की 20 प्रतिशत, 30 प्रतिशत और उसी क्रम में कटौती की जानी है।

घ. राख या राख आधारित उत्पादों की आपूर्ति हेतु प्रक्रिया .—

- (1) ताप विद्युत संयंत्रों के स्वामी अथवा राख की ईंटों या टाईल्स या धातुमल आधारित राख के विनिर्माता उन व्यक्तियों या अभिकरणों को लिखित सूचना देंगे जो बिक्री या परिवहन या दोनों के लिए प्रस्तुत राख या राख आधारित उत्पादों के उपयोग के लिए उत्तरदायी हैं।
- (2) ऐसे व्यक्ति या उपयोगकर्ता अभिकरणों जिन्हें ताप विद्युत संयंत्रों के स्वामी द्वारा या राख की ईंटों या टाईल्स या धातुमल आधारित राख के उत्पादकों द्वारा सूचना दी गई है, यदि वे पहले ही राख या राख उत्पादों के उपयोग के प्रयोजन से अन्य अभिकरणों के साथ जुड़े हुए हैं, यदि वे किसी भी राख/राख उत्पादों का उपयोग नहीं कर सकते हैं अथवा कम मात्रा का उपयोग कर सकते हैं, तदनुसार ताप विद्युत संयंत्र को सूचित करेंगे।

ड. प्रवर्तन, निगरानी, लेखा परीक्षा और प्रतिवेदन करना

- (1) केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी), उपबंधों के अनुपालना सुनिश्चित करने के लिए प्रवर्तन और निगरानी प्राधिकरण होंगे। सीपीसीबी या एसपीसीबी या पीसीसी तिमाही आधार पर राख के उपयोग की निगरानी करेंगे और सीपीसीबी इस प्रयोजन के लिए अधिसूचना की प्रकाशन की तारीख से छः माह के भीतर एक पोर्टल विकसित करेगा। संबंधित जिला अधिकारी के पास इस अधिसूचना के उपबंधों को लागू करने और निगरानी करने के लिए समवर्ती अधिकारिता होगी।
- (2) (i) ताप विद्युत संयंत्र, राख उत्सर्जन और उपयोग से संबंधित मासिक सूचना वेब पोर्टल पर अगले महीने की 5 तारीख तक अपलोड करेगा। कोयला या लिग्नाइट आधारित ताप ऊर्जा संयंत्रों द्वारा केंद्रीय प्रदूषण नियंत्रण बोर्ड, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति (पीसीसी), केंद्रीय विद्युत प्राधिकरण (सीईए) और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संबंधित एकीकृत क्षेत्रीय कार्यालयों को इस अधिसूचना के उपबंधों के अनुपालन संबंधी सूचना उपलब्ध कराते हुए वार्षिक कार्यान्वयन रिपोर्ट प्रत्येक वर्ष (1 अप्रैल से 31 मार्च तक की अवधि के लिए) अप्रैल माह के 30वें दिन तक प्रस्तुत की जाएगी। सीपीसीबी और सीईए द्वारा सभी ताप विद्युत संयंत्रों द्वारा प्रस्तुत वार्षिक रिपोर्टों का समेकन किया जाएगा और उसे पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को 31 मई तक प्रस्तुत किया जाएगा।
- (ii) सभी अन्य उपयोगकर्ता अधिकरण पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय या राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) द्वारा जारी पर्यावरणीय मंजूरी (ईसी) अथवा राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा जारी संचालन की सहमति (सीटीओ), जो भी लागू हो, की अनुपालना रिपोर्ट में इस अधिसूचना में आज्ञापकता के अनुसार राख के उपभोग या उपयोग या निस्तारण तथा राख आधारित उत्पादों के उपयोग संबंधी सूचना प्रस्तुत करेंगे। केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) या राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) अधिसूचना के उपबंधों के प्रभावी कार्यान्वयन की समीक्षा करने हेतु ताप विद्युत संयंत्रों के अतिरिक्त अन्य सभी अधिकरणों की राख उपयोग क वार्षिक रिपोर्ट प्रकाशित करेंगे।
- (3) इस अधिसूचना के उपबंधों की निगरानी और कार्यान्वयन के प्रयोजन के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति का गठन किया जाएगा जिसके सदस्य विद्युत मंत्रालय, कोयला मंत्रालय, खनन मंत्रालय, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय और भारी उद्यम विभाग से होने के साथ-साथ समिति के अध्यक्ष द्वारा नामित किए जाने वाले कोई संबंधित पणधारी होंगे। यह समिति संगत पणधारी को आमंत्रित कर सकती है। यह समिति इस अधिसूचना के उपबंधों के प्रभावी और दक्ष कार्यान्वयन के लिए सिफारिशें कर सकती है। यह समिति छः माह में कम से कम एक बार एक बैठक करेगी और वार्षिक कार्यान्वयन रिपोर्टों की समीक्षा करेगी और यह समिति, इस अधिसूचना द्वारा आज्ञापक किए गए अनुसार छः महीनों में कम से कम एक बार संगत पणधारी (को) को आमंत्रित करके राख के उपयोग क निगरानी करने के लिए पणधारी से साथ परामर्शदात्री बैठकें आयोजित करेगी। यह समिति पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) को छः मासिक रिपोर्ट प्रस्तुत करेगी।

- (4) ताप विद्युत संयंत्रों और राख के उपयोगकर्ताओं या राख आधारित उत्पादों के विनिर्माताओं के बीच के विवाद का समाधान करने के प्रयोजन से राज्य सरकारें या संघ राज्यक्षेत्र की सरकारें इस अधिसूचना के प्रकाशन की तारीख से तीन माह के भीतर राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) क अध्यक्षता में एक समिति का गठन करेंगी जिसमें विद्युत विभाग के प्रतिनिधि और एक प्रतिनिधि उस विभाग का होगा, जो विवाद वाले संबंधित अभिकरण का कार्य देख रहे हैं।
- (5) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा प्राधिकृत लेखा परीक्षकों द्वारा ताप विद्युत संयंत्रों और उपयोगकर्ता अभिकरणों द्वारा किए गए राख के निपटान की अनुपालन लेखा परीक्षा संचालित की जाएगी और लेखा परीक्षा की रिपोर्ट प्रत्येक वर्ष 30 नवम्बर तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को प्रस्तुत की जाएगी। केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) लेखा परीक्षा की रिपोर्ट प्राप्त होने के पंद्रह दिनों के भीतर अनुपालन न करने वाले ताप विद्युत संयंत्रों के विरुद्ध कार्रवाई प्रारंभ करेंगे।

[फा. सं. एचएसएम-9/1/2019-एचएसएम]

नरेश पाल गंगवार, संयुक्त सचिव

उपाबंध

31 मई तक अथवा उससे पहले प्रस्तुत की जाने वाली राख संबंधी उपबंधों की अनुपालन रिपोर्ट (01 अप्रैल से 31 मार्च की अवधि के लिए)।

क्र.सं.	ब्यौरा	
1.	विद्युत संयंत्र का नाम	
2.	कंपनी का नाम	
3.	जिला	
4.	राज्य	
5.	पत्राचार के लिए डाक का पता :	
6.	ई-मेल :	
7.	विद्युत संयंत्र की संस्थापित क्षमता (मेगा वॉट) :	
8.	संयंत्र लोड फैक्टर (पीएलएफ) :	
9.	उत्पादित यूनिटों की संख्या (एमडब्ल्यूएच) :	
10.	विद्युत संयंत्र के अंतर्गत कुल क्षेत्र (हेक्टेयर) (राख कुंडों के अधीन क्षेत्र सहित) :	
11.	रिपोर्टिंग की अवधि के दौरान कोयला खपत की मात्रा (प्रति वर्ष मीट्रिक टन) :	
12.	औसत राख सामग्री प्रतिशतता में (%) :	
13.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख की मात्रा (प्रति वर्ष मीट्रिक टन) : फ्लाई राख (प्रति वर्ष मीट्रिक टन) : बॉटम राख (प्रति वर्ष मीट्रिक टन) :	
14.	ड्राई फ्लाई राख भंडारण गड्ढा (गड्ढों) की क्षमता (मीट्रिक टन) :	
15.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख के उपयोग का ब्यौरा: (क) रिपोर्टिंग की अवधि के दौरान वर्तमान में उपयोग की गई राख की	

	<p>कुल मात्रा (एमटीपीए) :</p> <p>(ख) उपयोग की गई फ्लाई राख की मात्रा (एमटीपीए) :</p> <ol style="list-style-type: none"> i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर सीमेंट शीट या पाइप या बोर्ड/पैनल) : ii. सीमेंट विनिर्माण : iii. रेडी मिक्स कंक्रीट : iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री : v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण : vi. सड़कों, सड़क और फ्लाई ओवर के पुश्तों का निर्माण : vii. बांधों का निर्माण : viii. निम्न भू-क्षेत्र का भराव : ix. खनिज क्षेत्रों का भराव : x. अधिभार वाले डम्पों में उपयोग : xi. कृषि : xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण : xiii. अन्य देशों को राख का निर्यात : xiv. अन्य (कृपया विनिर्दिष्ट करें) : <p>(ग) उपयोग किए गए तल के राख की मात्रा (एमटीपीए) :</p> <ol style="list-style-type: none"> i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर सीमेंट शीट या पाइप या बोर्ड या पैनल) : ii. सीमेंट विनिर्माण : iii. रेडी मिक्स कंक्रीट : iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री : v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण : vi. सड़कों, सड़क और फ्लाईओवर के पुश्तों का निर्माण : vii. बांधों का निर्माण : viii. निम्न भू-क्षेत्र का भराव : ix. खनिज क्षेत्रों का भराव : x. अधिभार वाले डम्पों में उपयोग : xi. कृषि : xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण : xiii. अन्य देशों को राख का निर्यात : xiv. अन्य (कृपया विनिर्दिष्ट करें) : <p>रिपोर्टिंग की अवधि के दौरान वर्तमान में अप्रयुक्त राख की कुल मात्रा (एमटीपीए) :</p>	
16.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख का प्रतिशतता उपयोग (%) :	
17.	<p>राख कुंडों में राख के निपटान का ब्यौरा</p> <p>क) तारीख 31 मार्च तक (रिपोर्टिंग की अवधि को छोड़कर) राख कुण्ड (कुण्डों) में निपटान किए गए राख की कुल मात्रा (मीट्रिक टन):</p>	

	<p>ख) रिपोर्टिंग की अवधि के दौरान राख कुण्ड (कुण्डों) में निपटान किए गए राख की मात्रा (मीट्रिक टन):</p> <p>ग) रिपोर्टिंग की अवधि के दौरान राख कुण्डों में गारा निस्सरण हेतु खपत हुए जल की कुल मात्रा (मी³):</p> <p>घ) राख कुण्डों की कुल संख्या:</p> <p>(i) सक्रिय:</p> <p>(ii) खाली किए गए (पुनः भरा जाना है)</p> <p>(iii) पुनः भरे गए:</p> <p>ड.) राख कुण्डों के अधीन कुल क्षेत्र (हेक्टेयर):</p>	
18.	<p>अलग-अलग राख कुण्ड का ब्यौरा</p> <p>राख कुण्ड 1,2 आदि (यदि राख कुण्डों की संख्या एक से अधिक हो, तो कृपया निम्नलिखित ब्यौरा अलग से उपलब्ध कराएं)</p> <p>क) स्थिति: निर्माणाधीन या सक्रिय या खाली किया गया या पुनः भरा गया</p> <p>ख) राख कुण्ड में राख का निपटान शुरू करने की तारीख/महीना/वर्ष या महीना/वर्ष):</p> <p>ग) राख कुण्ड की क्षमता पूर्ण किए जाने के पश्चात् उसमें राख निपटान रोकने की तारीख</p> <p>(तारीख/महीना/वर्ष या महीना/वर्ष):</p> <p>(सक्रिय राख कुण्डों के लिए लागू नहीं)</p> <p>ग) क्षेत्र (हेक्टेयर):</p> <p>घ) डाइक की ऊंचाई (मी.):</p> <p>घ) आयतन (मी³):</p> <p>ड.) तारीख 31 मार्च तक निपटान किए गए राख की मात्रा (मीट्रिक टन):</p> <p>च) उपलब्ध आयतन का प्रतिशत (%) और आगे निपटान किए जा सकने वाले राख की मात्रा (मीट्रिक टन):</p> <p>छ) राख कुण्ड के भरे जाने की अनुमानित अवधि (वर्षों और महीनों की संख्या):</p> <p>ड.) निर्देशांक (अक्षांश और देशान्तर):</p> <p>(कृपया न्यूनतम 4 निर्देशांकों को विनिर्दिष्ट करें)</p> <p>ज) राख कुण्ड में की गई लाइनिंग का प्रकार: एचडीपीई लाइनिंग या एलडीपीई लाइनिंग या क्ले लाइनिंग या कोई लाइनिंग नहीं</p> <p>छ) निपटान की विधि: शुष्क निपटान या नम गारा (नम गारा के मामले में कृपया विनिर्दिष्ट करें कि क्या एचसीएसडी या एमसीएसडी या एलसीएसडी है)</p> <p>ज) राख का अनुपात: गारा मिश्रण में जल (1:___):</p> <p>झ) संस्थापित और कार्यशील राख जल पुनर्चक्रण प्रणाली (एडब्ल्यूआरएस): हां या नहीं</p> <p>ञ) जमीन के अंदर या जल निकाय में राख कुण्ड से निस्सरित अपशिष्ट जल की मात्रा (मी³):</p> <p>ट) डाइक की स्थिरता का अध्ययन कराए जाने की पिछली तारीख और उस संगठन का नाम जिसने अध्ययन किया:</p> <p>ठ) लेखा-परीक्षा किए जाने की पिछली तारीख और उस संगठन का नाम जिसने लेखा-परीक्षा की:</p>	
19.	<p>उपयोग किए गए पुराने राख की मात्रा (एमटीपीए):</p> <p>i. फ्लाइ-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर</p>	

	सीमेंट शीट या पाइप या बोर्ड या पैनल):			
	ii. सीमेंट विनिर्माण:			
	iii. रेडी मिक्स कंक्रीट:			
	iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री:			
	v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण:			
	vi. सड़कों, सड़क और फ्लाई ओवर के पुशतों का निर्माण:			
	vii. बांधों का निर्माण:			
	viii. निम्न भू-क्षेत्र का भराव:			
	ix. खनिज क्षेत्रों का भराव:			
	x. अधिभार वाले डम्पों में उपयोग:			
	xi. कृषि:			
	xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण:			
	xiii. अन्य देशों को राख का निर्यात			
	xiv. अन्य (कृपया विनिर्दिष्ट करें):			
20.	सार :			
	व्यौरा	सृजित मात्रा (एमटीपी)	उपयोग की गई मात्रा (एमटीपी) और (%)	शेष मात्रा (एमटीपी)
	रिपोर्टिंग की अवधि के दौरान राख			
	पुरानी राख			
	कुल			
21.	कोई अन्य सूचना : वार्षिक अनुपालन रिपोर्ट, और विद्युत संयंत्रों और राख कुण्डों की शेष फाइलों की सॉफ्ट कॉपी ई-मेल:- moefcc- coalash@gov.in पर भेजी जाए।			
22.	प्राधिकृत हस्ताक्षरकर्ता के हस्ताक्षर			

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 31st December, 2021

S.O. 5481(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests *vide* S.O.763 (E), dated the 14th September, 1999, as amended from time to time, the Central Government, issued directions for restricting the excavation of top soil for manufacturing of bricks and promoting the utilisation of fly ash in the manufacturing of building materials and in construction activity within a specified radius of three hundred kilometres from the coal or lignite based thermal power plants;

And whereas, to implement the aforesaid notification more effectively based on the polluter pays principle (PPP) thereby ensuring 100 per cent utilisation of fly ash by the coal or lignite based thermal power plants and for the sustainability of the fly ash management system, the Central Government reviewed the existing notification; and whereas environmental compensation needs to be introduced based on the polluter pays principle;

And whereas, there is a need to conserve top soil by promoting manufacture and mandating use of ash based products and building materials in the construction sector;

And whereas, there is a need to conserve top soil and natural resources by promoting utilisation of ash in road laying, road and flyover embankments, shoreline protection measures, low lying areas of approved projects, backfilling of mines, as an alternative for filling of earthen materials;

And whereas, it is necessary to protect the environment and prevent the dumping and disposal of fly ash discharged from coal or lignite based thermal power plants on land;

And whereas, in the said notification the phrase 'ash', has been used which includes both fly ash as well as bottom ash generated from the Coal or Lignite based thermal power plants;

And whereas, the Central Government intends to bring out a comprehensive framework for ash utilisation including system of environmental compensation based on polluter pays principle;

And whereas, a draft notification on ash utilisation by coal or lignite thermal power plants in supersession of the notification of the Government of India, Ministry of Environment and Forests published in the Gazette of India, Extra Ordinary part II, section 3, sub-section (i) *vide* S.O.763 (E), dated the 14th September, 1999, by notification in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), *vide* G.S.R. 285(E), dated the 22nd April, 2021 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of sixty days from the date on which copies of the Gazette containing the said draft provisions were made available to the public;

And, whereas all the objections and suggestions received from all persons likely to be affected thereby in respect of the said draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, and in supersession of the Notification S.O.763 (E), dated the 14th September, 1999 except as respect things done or omitted to be done before such supersession, the Central Government hereby issues the following notification on ash utilisation from coal or lignite thermal power plants which shall come into force on the date of the publication of this notification, namely:-

A. Responsibilities of thermal power plants to dispose fly ash and bottom ash.—

- (1) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 per cent utilisation of ash (fly ash, and bottom ash) generated by it in an eco-friendly manner as given in sub-paragraph (2);
- (2) The ash generated from coal or lignite based thermal power plants shall be utilised only for the following eco-friendly purposes, namely:-
 - (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
 - (ii) Cement manufacturing, ready mix concrete;
 - (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;
 - (iv) Construction of dam;
 - (v) Filling up of low lying area;
 - (vi) Filling of mine voids;
 - (vii) Manufacturing of sintered or cold bonded ash aggregate;
 - (viii) Agriculture in a controlled manner based on soil testing;
 - (ix) Construction of shoreline protection structures in coastal districts;

- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.
- (3) A committee shall be constituted under the chairmanship of Chairman, Central Pollution Control Board (CPCB) and having representatives from Ministry of Environment, Forest and Climate Change (MoEFCC), Ministry of Power, Ministry of Mines, Ministry of Coal, Ministry of Road Transport and Highways, Department of Agricultural Research and Education, Institute of Road Congress, National Council for Cement and Building Materials, to examine and review and recommend the eco-friendly ways of utilisation of ash and make inclusion or exclusion or modification in the list of such ways as mentioned in Sub-paragraph (2) based on technological developments and requests received from stakeholders. The committee may invite State Pollution Control Board or Pollution Control Committee, operators of thermal power plants and mines, cement plants and other stakeholders as and when required for this purpose. Based on the recommendations of the Committee, Ministry of Environment, Forest and Climate Change (MoEFCC) may publish such eco-friendly purpose.
- (4) Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle:

Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ash utilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021- 2022 shall be taken into account as per the table below:

Utilisation percentages of thermal power plants	First compliance Cycle to meet 100 per cent utilisation	Second compliance cycle onwards, to meet 100 per cent utilisation
>80 per cent	3 years	3 years
60-80 per cent	4 years	3 years
<60 per cent	5 years	3 years

Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively.

Provided also that 20per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle.

- (5) The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year:

Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant.

Year from date of publication	1 st	2 nd	3 rd -10 th
Utilisation of legacy ash (in percentage of Annual ash)	At least 20 per cent	At least 35 per cent	At least 50 per cent

Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.

Note: The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable from 1st April, 2022.

- (6) Any new as well as operational thermal power plant may be permitted an emergency or temporary ash pond with an area of 0.1 hectare per Mega Watt (MW). Technical specifications of ash ponds or dykes shall be as per the guidelines of Central Pollution Control Board (CPCB) made in consultation with Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the ash pond or dyke on its safety, environmental pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and greenbelt, etc., and shall be put in place within three months from the date of publication of this notification.
- (7) Every coal or lignite based thermal power plant shall ensure that loading, unloading, transport, storage and disposal of ash is done in an environmentally sound manner and that all precautions to prevent air and water pollution are taken and status in this regard shall be reported to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in Annexure attached to this notification.
- (8) Every coal or lignite based thermal power plant shall install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in the Annexure and shall be inspected by Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) from time to time.
- (9) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall provide real time data on daily basis of availability of ash with Thermal Power Plant (TPP), by providing link to Central Pollution Control Board's web portal or mobile phone App for the benefit of actual user(s).
- (10) Statutory obligation of 100 per cent utilisation of ash shall be treated as a change in law, wherever applicable.

B. For the purpose of utilisation of ash, the subsequent sub-paras shall apply.—

- (1) All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities:

Provided that it is delivered at the project site free of cost and transportation cost is borne by such coal or lignite based thermal power plants.

Provided further that thermal power plant may charge for ash cost and transportation as per mutually agreed terms, in case thermal power plant is able to dispose the ash through other means and those agencies makes a request for it and the provisions of ash free of cost and free transportation shall be applicable, if thermal power plant serves a notice on the construction agency for the same.

- (2) The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies.

- (3) It shall be obligatory on all mines located within 300 kilometres radius of thermal power plant, to undertake backfilling of ash in mine voids or mixing of ash with external Overburden dumps, under Extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private Sector) within three hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measures to mix at least 25 per cent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS):

Provided that such thermal power stations shall facilitate the availability of required quantity of ash by delivering ash free of cost and bearing the cost of transportation or cost of transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation.- For the purpose of this sub-paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 per cent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

- (4) (i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment, Forest and Climate Change (MoEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environmental Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.
- (ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments or modifications in the permissions issued by various regulatory authorities within one year from the date of identification of such mines.
- (5) (i) There shall be a committee headed by Chairperson, Central Pollution Control Board (CPCB) with representatives from Ministry of Environment, Forest and Climate Change, Ministry of Power, Ministry of Mines, Ministry of Coal, Director General of Mine Safety and Indian Bureau of Mines for identification of mines for backfilling of mine voids with ash or mixing of ash with overburden dump including examination of safety, feasibility (not economic feasibility) and aspects of environmental contamination and the committee shall get updated quarterly reports prepared regarding identified mines (both underground and opencast) for the stakeholder Ministries or Departments and the committee shall start identifying the suitable mines immediately after the publication of this notification.
- (ii) Thermal power plants or mines shall not wait for disposal of ash till the identification is done by the above mentioned committee, to meet the utilisation targets mandated as above.
- (6) Filling of low lying areas with ash shall be carried out with prior permission of the State Pollution Control Board or Pollution Control Committee for approved projects, and in accordance with guidelines laid down by Central Pollution Control Board (CPCB) and the State Pollution Control Board or Pollution Control Committee (PCC) shall publish approved sites, location, area and permitted quantity annually on its website.
- (7) Central Pollution Control Board after engaging relevant stakeholders, shall put in place the guidelines within one year for all types of activities envisaged under this notification including putting in place time bound online application process for the grant permission by State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs).

- (8) All building construction projects (Central, State and Local authorities, Govt. undertakings, other Govt. agencies and all private agencies) located within a radius of three hundred kilometres from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not higher than the price of alternative products.
- (9) Manufacturing of ash based products and use of ash in such products shall be in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, and Central Pollution Control Board.

C. Environmental compensation for non-compliance.—

- (1) In the first two years of a three years cycle, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved at least 80 per cent ash (fly ash and bottom ash) utilisation, then such non-compliant thermal power plants shall be imposed with an environmental compensation of Rs. 1000 per ton on unutilised ash during the end of financial year based on the annual reports submitted and if it is unable to utilise 100 per cent of ash in the third year of the three years cycle, it shall be liable to pay an environmental compensation of Rs. 1000 per ton on the unutilised quantity on which environmental compensation has not been imposed earlier:

Provided that the environmental compensation shall be estimated and imposed at the end of last year of the first compliance cycle as per the various utilisation categories as mentioned in sub-paragraph (4) of Para A.

- (2) Environmental compensation collected by the authorities shall be deposited in the designated account of Central Pollution Control Board.
- (3) In case of legacy ash, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved utilisation equivalent to at least 20 per cent (for the first year), 35 per cent (for the second year), 50 per cent (for third to tenth year) of ash generated based on installed capacity, an environmental compensation of Rs. 1000 per ton of unutilised legacy ash during that financial year shall be imposed and if the utilization of legacy ash is not completed at the end of 10 years, an environmental compensation of Rs.1000 per ton shall be imposed on the remaining unutilised quantity which has not been imposed earlier.
- (4) It shall be the responsibility of the transporters or vehicle owner to deliver ash to authorised purchaser or user agency and if it is not complied, then an environmental compensation of Rs. 1500 per ton on such quantity as mis-delivered to unauthorised users or non- delivered to authorised users will be imposed besides prosecution of such non-compliant transporters by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (5) It is the responsibility of the purchasers or user agencies to utilise ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (6) If the user agencies do not utilise ash to the extent obligated under para B or the extent to which they have been intimated through Notice(s) served under sub-paragraph (1) of para D, whichever is lower, they shall be liable to pay Rs. 1500 per ton of ash for the quantity they fall short off:

Provided that the environmental compensation on building constructions shall be levied at Rs.75/- per square feet of built up area of construction.

- (7) (i) The environmental compensation collected by Central Pollution Control Board from the thermal power plants and other defaulters shall be used towards the safe disposal of the unutilised ash and the fund may also be utilised for advancing research on use of ash including ash based products.

(ii) The liability of ash utilisation shall be with thermal power plants even after imposition of environmental compensation on unutilised quantities and in case thermal power plant achieves the ash utilisation of any

particular cycle after imposition of environmental compensation in subsequent cycles, the said amount shall be returned to thermal power plant after deducting 10 per cent of the environmental compensation collected on the unutilised quantity during the next cycle and deduction of 20 per cent, 30 per cent, and so on, of the environmental compensation collected is to be made in case of utilisation of ash in subsequent cycles.

D. Procedure for supply of ash or ash based products.—

- (1) The owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate shall serve written notice to persons or agencies who are liable to utilise ash or ash based products, offering for sale, or transport or both.
- (2) Persons or user agencies who have been served notices by owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate, if they have already tied up with other agencies for the purpose of utilisation of ash or ash products, shall inform the thermal power plant accordingly, if they cannot use any ash or ash products or use reduced quantity.

E. Enforcement, Monitoring, Audit and Reporting.—

- (1) The Central Pollution Control Board (CPCB) and the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be the enforcing and monitoring authority for ensuring compliance of the provisions and shall monitor the utilisation of ash on quarterly basis. Central Pollution Control Board shall develop a portal for the purpose within six months of date of publication of the notification. The concerned District Magistrate shall have concurrent jurisdiction for enforcement and monitoring of the provisions of this notification.
- (2) (i) Thermal power plants shall upload monthly information regarding ash generation and utilisation by 5th of the next month on the web portal. Annual implementation report (for the period 1st April to 31st March) providing information about the compliance of provisions in this notification shall be submitted by the 30th day of April, every year to the Central Pollution Control Board, concerned State Pollution Control Board or Pollution Control Committee (PCC), Central Electricity Authority (CEA), and concerned Integrated Regional Office of Ministry of Environment, Forest and Climate Change by the coal or lignite based thermal power plants. Central Pollution Control Board and Central Electricity Authority shall compile the annual reports submitted by all the thermal power plants and submit to Ministry of Environment, Forest and Climate Change by 31st May.

(ii) All other user agencies shall submit consumption or utilisation or disposal of ash and use of ash based products as mandated in this notification in the compliance report of Environmental Clearance (EC) issued by Ministry of Environment, Forest and Climate Change or State Level Environment Impact Assessment Authority (SEIAA) or Consent to Operate (CTO) issued by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), whichever is applicable. The Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall publish annual report of ash utilisation of all other agencies except thermal power plants to review the effective implementation of the provisions of the notification.
- (3) For the purpose of monitoring the implementation of the provisions of this notification, a committee shall be constituted under the Chairperson, Central Pollution Control Board (CPCB), with members from Ministry of Power, Ministry of Coal, Ministry of Mines, Ministry of Environment, Forest and Climate Change, Ministry Road Transportation and Highways, Department of Heavy Industry as well as any concerned stakeholder(s), to be nominated by the Chairman of the committee. The committee may make recommendations for effective and efficient implementation of the provisions of the notification. The committee shall meet at least once in six months and review annual implementation reports and the committee shall also hold stakeholder consultations for monitoring of ash utilisation as mandated by this notification by inviting relevant stakeholder(s) at least once in six months. The committee shall submit the six monthly report to Ministry of Environment, Forest and Climate Change (MoEFCC).

- (4) For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made.
- (5) The compliance audit for ash disposal by the thermal power plants and the user agency shall be conducted by auditors, authorised by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) by 30th November every year. Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall initiate action against non-compliant thermal power plants within fifteen days of receipt of audit report.

[F. No. HSM-9/1/2019-HSM]

NARESH PAL GANGWAR, Jt. Secy.

AnnexureAsh Compliance Report (for the period 1st April-31st March) to be submitted on or before 31st May.

Sl. No.	Details	
1.	Name of Power Plant	
2.	Name of the company	
3.	District	
4.	State	
5.	Postal address for communication:	
6.	E-mail:	
7.	Power Plant installed capacity (MW):	
8.	Plant Load Factor (PLF):	
9.	No. of units generated (MWh):	
10.	Total area under power plant (ha): (including area under ash ponds)	
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	
12.	Average ash content in percentage (per cent):	
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum): Fly ash (Metric Tons per Annum): Bottom ash (Metric Tons per Annum):	
14.	Capacity of dry fly ash storage silo(s) (Metric Tons) :	
15.	Details of utilisation of current ash generated during reporting period (a) Total quantity of current ash utilised (MTPA) during reporting period: (b) Quantity of fly ash utilised (MTPA): (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels) (ii) Cement manufacturing:	

	<ul style="list-style-type: none"> (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and fly over embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts; (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>(c) Quantity of bottom ash utilised (MTPA):</p> <ul style="list-style-type: none"> (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): (ii) Cement manufacturing: (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and flyover embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts: (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>Total quantity of current ash unutilised (MTPA) during reporting period:</p>	
16.	Percentage utilisation of current ash generated during reporting period (per cent):	
17.	<p>Details of disposal of ash in ash ponds</p> <ul style="list-style-type: none"> (a) Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31st March (excluding reporting period): (b) Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons): (c) Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m³): (d) Total number of ash ponds: <ul style="list-style-type: none"> (i) Active: (ii) Exhausted (yet to be reclaimed): (iii) Reclaimed: (e) total area under ash ponds (ha): 	
18.	<p>Individual ash pond details</p> <p><i>Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)</i></p> <ul style="list-style-type: none"> (a) Status: Under construction or Active or Exhausted or 	

	<p>Reclaimed</p> <p>(b) Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):</p> <p>(c) Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)</p> <p>(c) area (hectares):</p> <p>(d) dyke height (m):</p> <p>(d) volume (m³):</p> <p>(e) quantity of ash disposed as on 31st March (Metric Tons):</p> <p>(f) available volume in percentage (per cent) and quantity of ash can be further disposed (Metric Tons):</p> <p>(g) expected life of ash pond (number of years and months):</p> <p>(e) co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)</p> <p>(f) type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining</p> <p>g) mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)</p> <p>(h) Ratio of ash: water in slurry mix (1:___):</p> <p>(i) Ash water recycling system (AWRS) installed and functioning: Yes or No</p> <p>(j) Quantity of wastewater from ash pond discharged into land or water body (m³):</p> <p>(k) Last date when the dyke stability study was conducted and name of the organisation who conducted the study:</p> <p>(l) Last date when the audit was conducted and name of the organisation who conducted the audit:</p>								
19.	<p>Quantity of legacy ash utilised (MTPA):</p> <ol style="list-style-type: none"> i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): ii. Cement manufacturing: iii. Ready mix concrete: iv. Ash and Geo-polymer based construction material: v. Manufacturing of sintered or cold bonded ash aggregate: vi. Construction of roads, road and flyover embankment: vii. Construction of dams: viii. Filling up of low lying area: ix. Filling of mine voids: x. Use in overburden dumps: xi. Agriculture: xii. Construction of shoreline protection structures in coastal districts; xiii. Export of ash to other countries: xiv. Others (please specify): 								
20.	<table border="1"> <tr> <td colspan="4" data-bbox="268 1935 1433 1980">Summary:</td> </tr> <tr> <td data-bbox="268 1980 568 2054">Details</td> <td data-bbox="568 1980 868 2054">Quantity generated (MTP)</td> <td data-bbox="868 1980 1155 2054">Quantity utilised (MTP) and (per cent)</td> <td data-bbox="1155 1980 1433 2054">Balance quantity (MTP)</td> </tr> </table>	Summary:				Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)
Summary:									
Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)						

	Current ash during reporting period			
	Legacy ash			
	Total			
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- moefcc-coalash@gov.in			
22.	Signature of Authorised Signatory			

ANNEXURE R-10

**No. 9/8/2024-St. Th.**Government of India
Ministry of PowerShram Shakti Bhawan, Rafi Marg,
New Delhi, 15th March, 2024**To,**

- i. CMDs/MDs of coal/lignite based Thermal Power Plants (Central/State/Private)
- ii. Principal Secretary/Additional Chief Secretary (Power/ Energy) of all States/UTs
- iii. Chairperson, Central Electricity Authority

Sub: Guidelines for coal or lignite based Thermal Power Plants (TPPs) to utilise ash by providing it to the 'user agencies' as stipulated in the MoEF&CC Notification dated 31.12.2021 and its subsequent amendments.

Sir/Madam,

Ministry of Environment, Forest & Climate Change (MoEF&CC) vide its Notification No. S.O. 5481(E) dated 31st December 2021 issued a Notification on utilization of ash by coal or lignite based Thermal Power Plants. The Notification was issued by MoEF&CC in supersession of all its previous Notifications issued in this regard. The MoEF&CC Notification dated 31.12.2021 is further amended on 30.12.2022 and 01.01.2024.

2. Ministry of Power had issued an Advisory to all Thermal Power Plants on 22.02.2022 which was in line with the MoEF&CC Notification dated 31.12.2021, the primary objective of which is to maintain transparency, prevent malpractices and ensure 100% utilisation of ash with least burden on the electricity consumers to provide affordable power to consumers.

3. The ash disposal is being done by coal or lignite Thermal Power Plants as per the Ministry of Power advisory dated 22.02.2022. Now, MoEF&CC vide Notification No. S.O. 05 (E) dated 01.01.2024 has further amended its Notification dated 31.12.2021, which makes it necessary to further streamline the procedure for TPPs and amend the advisory dated 22.02.2022 in such a manner that the primary objective of the Government to ensure 100% utilisation of ash with least burden on the electricity consumers, can be achieved.

4. The MoEF&CC amendment dated 01.01.2024 has also stipulated that the coal or lignite based thermal power plants, while utilising ash under the notification shall reserve certain percentage of ash for supply to all micro and small enterprises engaged in ash-based product manufacturing namely, bricks, blocks, tiles, sintered or cold bonded ash aggregates, fibre cement sheets, pipes, boards, panels for sale at concessional price or through limited auction **in accordance with the 'Guidelines' issued by the Central Government in the Ministry of Power.**

5. In view of the above, all coal and lignite based thermal power plants (Central/State/Private) are hereby advised to provide ash to the user agencies for all their new commitments as per the following guidelines in accordance with MoEF&CC Notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024.

Procedure for disposal of ash by TPPs:

A. General Procedure for disposal of ash:

- i. **Issuable ash per annum** means the quantity of ash available for issue by a TPP in a year, subject to technical restrictions, safety and current/future ash generation. This quantity shall be declared by TPPs prior to start of the annual ash disposal process.
- ii. The Power Plant shall provide ash to user agencies for eco-friendly purpose as stipulated in the MoEF&CC Notification dated 31.12.2021 as amended on 30.12.2022 and 01.01.2024 through a transparent bidding process.
- iii. TPPs are advised to invite bids on annual basis or for longer period but not more than three years specifying Issuable Quantity on per annum basis. The TPPs shall start the bidding process well in advance (at least 4 months before the end of current financial year) so that all tie-ups are available before the commencement of the next financial year.
- iv. TPPs shall conduct the 'Limited Auction' for Micro and Small Enterprises and the 'Open auction' for all users of ash separately.
- v. For Micro and Small Enterprises the bid threshold shall be 50 tonnes.
- vi. For Open Auction the bid threshold may be higher.


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B. Procedure for 'Limited Auction' for sale of Dry Fly Ash to Micro and Small Enterprises engaged in ash based product manufacturing:

- i. **Reserve Quantity:** The 'Reserved Quantity' shall be **1.10** (one point one zero) times of the highest quantity issued up to previous three years to these Micro and Small Enterprises by the TPP. If there is no previously issued quantity available, TPP shall reserve 20% (twenty per cent) of issuable quantity for first year of limited auction.
- ii. **Floor Price:** The 'Floor Price' (Reserved Price) for the limited auction for Micro and Small Enterprises shall be 50 % of the lowest price of the ash discovered by the TPP in the last 'Open Auction' of the dry fly ash among all users subject to a minimum floor price (Reserved Price) of Rs 1.00 (one) per Metric Tonne (MT).
- iii. Based on the Reserved Quantity as per para 5 B(i) and the Floor Price (Reserved Price) as per para 5 B(ii) TPPs shall conduct limited auction annually exclusively for Micro and Small Enterprises engaged in ash-based product manufacturing namely bricks, blocks, tiles, sintered or cold bonded ash aggregates, fibre cement sheets, pipes, boards, panels, as per para D(4) inserted to the MoEF&CC Notification dated 31.12.2021 amended on 01.01.2024.
- iv. Limited auction of Reserved Quantity shall be conducted among Micro and Small Enterprises having valid "Consent to Operate"(CTO) issued by CPCB/SPCBs if applicable or with a valid MSE registration.
- v. The Concerned Pollution Control Board shall verify that ash issued to Micro and Small Enterprises is being utilized to make ash-based products as per the MoEF&CC Notification.
- vi. The balance quantity, if any, left untied in the limited auction shall be included in the quantity for open auction for all users.

C. Procedure for 'Open Auction' for sale of Ash (Dry Fly Ash, Bottom Ash and Pond Ash) among all users of ash as per MoEF&CC Notification:

- i. The balance dry fly ash quantity arrived after excluding the reserved quantity at para B(i) above, and including the untied quantity at para B(vi) above, bottom ash and pond ash shall be put up for open auction process among all user agencies as per the MoEF&CC Notification.

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15/3/24

- ii. If after auction some quantities of ash still remains un-utilized, then it shall be offered through open Expression of Interest (EOI) for lifting ash on 'as is where is' basis, to be given free of cost on first come first serve basis, if the user agency is willing to bear transportation cost.
- iii. Even after the steps taken in Para 5(C)(i) to 5(C)(ii) above, if the ash remains unutilised, the TPPs shall serve notices (as per MoEF&CC Notification dated 31.12.2021 and its amendment on 30.12.2022 and 01.01.2024) to the nearest user agencies engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams and the mine owners located within 300 kms radius from TPPs to use ash mandatorily in their projects/back filling of mine voids and deliver ash free of cost and the cost of transportation shall be borne by TPPs. In case of refusal by the nearest user agencies upon which notice has been served and ash quantity still remains unutilised, the TPP shall serve notice to the next nearer user agency within 300 km radius as per the MoEF&CC Notification. A copy of this communication is also to be marked to the State Pollution Control Board concerned as per the MoEF&CC Notification.
- iv. Even after steps taken in Para 5(C)(i) to 5(C)(iii) above, if the ash remains un-utilized and the TPPs assess that it may not be able to comply with the MoEF&CC target timelines on ash utilisation and have to pay Environment compensation on the unutilised ash, the TPPs may apply their best business practices/financial prudence in assessing at their plant level to give the ash on mutually agreed terms to the user agencies in transparent manner to comply with the extant provisions of the MoEF&CC Notification to meet full utilisation of ash.
- v. In case, ash is provided free of cost and with free transportation; the user agency shall be obliged to source the ash from the nearest TPPs to reduce the cost of ash transportation. If the nearest TPP refuses to do so, the user agency shall approach Ministry of Power for appropriate directions.

D. Procedure to be followed for transportation cost to be borne by TPPs:

Thermal Power Plants shall prepare a panel of transportation agencies every year based on competitive bidding for transportation to Road Projects/Embankments/mines etc. in slabs of 50 Kms, which may be used for the period. The TPPs shall call for bids well in advance so, that the transportation panel is in place as soon as the previous panel

expires. There should be no gap between the expiry of existing panel and the finalization of the fresh panel.

6. The Appropriate Commission shall scrutinize any expenses regarding ash utilization proposed to be passed through in tariff by the Generation Company (GENCO) in accordance with these guidelines to ensure that the least possible burden is passed on to electricity consumers while Generating Company fully complies with MoEF&CC notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024 and full transparency is ensured by Generating Company as envisaged in these Guidelines.

7. **Applicability of Guidelines:**

These guidelines are in super-session of guidelines issued on 22.02.2022 and shall be followed by every coal or lignite based thermal power plant (i.e. including captive or co-generating stations or both), mentioned at para A (1) of the MoEF&CC notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024. These guidelines apply prospectively. TPPs are advised to honour their existing commitment of selling/transportation of fly ash on the basis of rates arrived through a transparent competitive bidding/ State Schedule of rates etc., till the expiry of their existing commitment. For remaining quantity and new commitments, dry fly ash, bottom ash and pond ash shall invariably be disposed through a transparent step-wise process as stated at para 5 of this Guidelines.

8. The Enforcement, Monitoring, Audit and Reporting of these Guidelines shall be as para-E of the MoEF&CC Notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024.

9. All concerned are directed to take necessary action in this regard.

10. This issues with the approval of Hon'ble Minister of Power & NRE.


15.03.2024
(Satish Kumar)
Director (Thermal)
Tele: 011-23738817

Copy to:

- i. Secretary Ministry of Environment, Forest & Climate Change.
- ii. Secretary, Ministry of Coal.
- iii. Secretary, Ministry of Road Transport and Highways.

- iv. Secretary, Ministry of Housing and Urban Affairs.
- v. Secretary, Ministry of Micro, Small and Medium Enterprises.
- vi. Secretary, Ministry of Mines.
- vii. Chairman, Central Pollution Control Board
- viii. Chairman, National Highways Authority of India.
- ix. All Chief Secretaries of States/ Union Territories.
- x. Secretary, CERC.
- xi. Secretaries of all SERCs/JERCs.

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Tel : 01722583921

E-mail : mstccdg@mstcecommerce.com

Website http://www.mstcecommerce.com

MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5
Panchkula-134109**BID SHEET**

Auction Ref No	MSTC/CDG/HPGCL RGTPP KHEDAR HISAR/3/KHEDAR BARWALA/23-24/44337
Auction Period	2024-01-30::12:00:00----2024-01-30::17:42:30
Currency :	INR

Seller Name :	HPGCL RGTPP KHEDAR HISAR
Location :	KHEDAR BARWALA

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd
1.0	Dry fly ash	25000.00 MT	Sold	mstc/WONDER CEMENT LIMITED/101570	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
2.0	Dry fly ash	25000.00 MT	Sold	mstc/M/s Baba Mohan Ram Trading Co/264930	261.00	6525000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	6525000.00	n	n
3.0	Dry fly ash	25000.00 MT	Sold	mstc/Deepali trading company/298459	225.00	5625000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5625000.00	n	n
4.0	Dry fly ash	25000.00 MT	Sold	mstc/M/s Baba Mohan Ram Trading Co/264930	264.00	6600000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	6600000.00	n	n
5.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE CEMENT LIMITED/46278	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
6.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE CEMENT LIMITED/46278	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
7.0	Dry fly ash	25000.00 MT	Sold	mstc/ARJUN ENTERPRISES/273225	221.00	5525000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5525000.00	n	n
8.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE CEMENT LIMITED/46278	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
9.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE CEMENT LIMITED/46278	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
10.0	Dry fly ash	25000.00 MT	Sold	mstc/JK Cement Works Jharli Unit of JK Cement Ltd/79451	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
11.0	Dry fly ash	25000.00 MT	Sold	mstc/JK Lakshmi Cement Limited/77616	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
12.0	Dry fly ash	25000.00 MT	Sold	mstc/JK Lakshmi Cement Limited/77616	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
13.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE BALAJI ENTERPRISES/125156	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
14.0	Dry fly ash	25000.00 MT	Sold	mstc/RAJESH TRADING COMPANY/78159	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n
15.0	Dry fly ash	25000.00 MT	Sold	mstc/Shree Ram Enterprises/152594	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5500000.00	n	n

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16.0	Dry fly ash	25000.00 MT	Sold	mstc/ULTRATECH CEMENT LIMITED/79509	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
17.0	Dry fly ash	25000.00 MT	Sold	mstc/ULTRATECH CEMENT LIMITED/79509	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
18.0	Dry fly ash	25000.00 MT	Sold	mstc/ULTRATECH CEMENT LIMITED/79509	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
19.0	Dry fly ash	25000.00 MT	Sold	mstc/ULTRATECH CEMENT LIMITED/79509	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
20.0	Dry fly ash	25000.00 MT	Sold	mstc/ULTRATECH CEMENT LIMITED/79509	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
21.0	Dry fly ash	25000.00 MT	Sold	mstc/ULTRATECH CEMENT LIMITED/79509	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
22.0	Dry fly ash	25000.00 MT	Sold	mstc/JK Cement Works Jharli Unit of JK Cement Ltd/79451	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
23.0	Dry fly ash	25000.00 MT	Sold	mstc/Shree Ram Enterprises/152594	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
24.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE CEMENT LIMITED/46278	226.00	5650000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5650000.00	n	n
25.0	Dry fly ash	25000.00 MT	Sold	mstc/MS RAVINDER KUMAR/79668	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
26.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE CEMENT LIMITED/46278	225.00	5625000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5625000.00	n	n
27.0	Dry fly ash	25000.00 MT	Sold	mstc/Satnam Enterprises/321369	262.00	6550000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	6550000.00	n	n
28.0	Dry fly ash	25000.00 MT	Sold	mstc/Shree Ashtech Private Limited/67285	261.00	6525000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	6525000.00	n	n
29.0	Dry fly ash	25000.00 MT	Sold	mstc/Shree Ashtech Private Limited/67285	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	5500000.00	n	n
30.0	Dry fly ash	15000.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	221.00	3315000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	3315000.00	n	n
31.0	Dry fly ash	15000.00 MT	Sold	mstc/NIKHIL ENTERPRISES/413453	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	3300000.00	n	n
32.0	Dry fly ash	15000.00 MT	Sold	mstc/Satnam Enterprises/321369	225.00	3375000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	3375000.00	n	n
33.0	Dry fly ash	15000.00 MT	Sold	mstc/LG FLYASH BRICKS/109413	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	3300000.00	n	n
34.0	Dry fly ash	15000.00 MT	Sold	mstc/MATESHWARI ASSOCIATES/340392	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.0	3300000.00	n	n

TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	180715000.00	18071500.00	34
STA	0.00	0.00	0
TOTAL	180715000.00	18071500.00	

Total no of Items Withdrawn :	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	0
Total no of Items in the Auction :	34



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CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5
Panchkula-134109**BID SHEET**

Auction Ref No	MSTC/CDG/HPGCL RGTPP KHEDAR HISAR/1/KHEDAR BARWALA/24-25/19120
Auction Period	2024-08-08::12:00:00----2024-08-08::17:09:24
Currency :	INR

Seller Name :	HPGCL RGTPP KHEDAR HISAR
Location :	KHEDAR BARWALA

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd
1.0	Dry fly ash	25000.00 MT	Sold	mstc/SHRI GANESH INFRATECH/411666	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
2.0	Dry fly ash	25000.00 MT	Sold	mstc/LILKIS RESOURCES PRIVATE LIMITED/525138	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
3.0	Dry fly ash	25000.00 MT	Sold	mstc/M/S CHAUDHARY TRANSPORT COMPANY/265851	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
4.0	Dry fly ash	25000.00 MT	Sold	mstc/VERMA CONSTRUCTION COMPANY /67413	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
5.0	Dry fly ash	25000.00 MT	Sold	mstc/Satnam Enterprises/321369	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
6.0	Dry fly ash	25000.00 MT	Sold	mstc/WONDER CEMENT LIMITED/101570	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
7.0	Dry fly ash	25000.00 MT	Sold	mstc/JCL CEMENT PVT LTD/145812	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
8.0	Dry fly ash	25000.00 MT	Sold	mstc/Shree Ram Enterprises/152594	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
9.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE LOGISTICS/303802	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
10.0	Dry fly ash	25000.00 MT	Sold	mstc/WONDER CEMENT LIMITED/101570	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
11.0	Dry fly ash	25000.00 MT	Sold	mstc/JK Lakshmi Cement Limited/77616	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
12.0	Dry fly ash	25000.00 MT	Sold	mstc/Shree Ram Enterprises/152594	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
13.0	Dry fly ash	25000.00 MT	Sold	mstc/SR Enterprises/67673	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
14.0	Dry fly ash	25000.00 MT	Sold	mstc/MAHADEV ENTERPRISES/92739	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
15.0	Dry fly ash	25000.00 MT	Sold	mstc/SHREE	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n

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16.0	Dry fly ash	25000.00 MT	Sold	mstc/VERMA ENTERPRISES /74965	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
17.0	Dry fly ash	25000.00 MT	Sold	mstc/WONDER CEMENT LIMITED/101570	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
18.0	Dry fly ash	25000.00 MT	Sold	mstc/OMAT BUSINESS PRIVATE LIMITED/408608	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
19.0	Dry fly ash	25000.00 MT	Sold	mstc/ARJUN ENTERPRISES/273225	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
20.0	Dry fly ash	25000.00 MT	Sold	mstc/M/s Baba Mohan Ram Trading Co/264930	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
21.0	Dry fly ash	25000.00 MT	Sold	mstc/L.D. ENTERPRISES/337840	220.00	5500000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	5500000.00	n	n
22.0	Dry fly ash	15000.00 MT	Sold	mstc/NIKHIL ENTERPRISES/413453	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	3300000.00	n	n
23.0	Dry fly ash	15000.00 MT	Sold	mstc/ASHTECH INDUSTRIES PRIVATE LIMITED/79433	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	3300000.00	n	n
24.0	Dry fly ash	15000.00 MT	Sold	mstc/Radhe Radhe Enterprises/504114	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	3300000.00	n	n
25.0	Dry fly ash	15000.00 MT	Sold	mstc/MECHFIN INFRA PRIVATE LIMITED/463218	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	3300000.00	n	n
26.0	Dry fly ash	15000.00 MT	Sold	mstc/M/S GOYAT ENTERPRISES/340418	220.00	3300000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	3300000.00	n	n

TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	132825000.00	13282500.00	26
STA	0.00	0.00	0
TOTAL	132825000.00	13282500.00	

Total no of Items Withdrawn :	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	0
Total no of Items in the Auction :	26



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Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No	MSTC/CDG/HPGCL RGTPP KHEDAR HISAR/3/KHEDAR BARWALA/24-25/46531
Auction Period	2025-02-26::12:00:00----2025-02-26::16:00:00
Currency :	INR

Seller Name :	HPGCL RGTPP KHEDAR HISAR
Location :	KHEDAR BARWALA

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
1.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
2.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
3.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
4.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
5.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
6.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
7.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
8.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
9.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
10.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
11.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
12.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
13.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
14.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
15.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
16.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
17.0	Dry fly ash	500.00 MT	Sold	mstc/D.N GREEN BRICKS/538404	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n

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TOTAL	3850000.00	3850000.00	96
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319

Total no of Items Withdrawn :	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	5
Total no of Items in the Auction :	75



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Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No	MSTC/CDG/HPGCL RGTPP KHEDAR HISAR/4/KHEDAR BARWALA/24-25/46532
Auction Period	2025-02-26::12:00:00----2025-02-26::16:00:00
Currency :	INR

Seller Name :	HPGCL RGTPP KHEDAR HISAR
Location :	KHEDAR BARWALA

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
76.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
77.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
78.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
79.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
80.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
81.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
82.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
83.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
84.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
85.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
86.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
87.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
88.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
89.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
90.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
91.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
92.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

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130.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
131.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
132.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
133.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
134.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
135.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
136.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
137.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
138.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
139.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
140.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
141.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
142.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
143.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
144.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
145.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
146.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
147.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
148.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
149.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
150.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	0.00	0.00	0
STA	0.00	0.00	0
TOTAL	0.00	0.00	

Total no of Items Withdrawn :	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	75
Total no of Items in the Auction :	75



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Tel : 01722583921

E-mail : mstccdg@mstcecommerce.com

Website http://www.mstcecommerce.com

MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No	MSTC/CDG/HPGCL RGTPP KHEDAR HISAR/5/KHEDAR BARWALA/24-25/46533
Auction Period	2025-02-26::12:00:00----2025-02-26::16:00:00
Currency :	INR

Seller Name :	HPGCL RGTPP KHEDAR HISAR
Location :	KHEDAR BARWALA

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
151.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
152.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
153.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
154.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
155.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
156.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
157.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
158.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
159.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
160.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
161.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
162.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
163.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
164.0	Dry fly ash	500.00 MT	Sold	mstc/D.N. Enterprises/538477	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
165.0	Dry fly ash	500.00 MT	Sold	mstc/D.N. Enterprises/538477	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
166.0	Dry fly ash	500.00 MT	Sold	mstc/D.N. Enterprises/538477	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
167.0	Dry fly ash	500.00 MT	Sold	mstc/D.N. Enterprises/538477	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n

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199.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
200.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
201.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
202.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
203.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
204.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
205.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
206.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
207.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
208.0	Dry fly ash	500.00 MT	Sold	mstc/JANTA INFRA INDUSTRIES PRIVATE LIMITED/410922	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
209.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
210.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
211.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
212.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
213.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
214.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
215.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
216.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
217.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
218.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
219.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
220.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
221.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
222.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
223.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
224.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
225.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	2090000.00	209000.00	38
STA	0.00	0.00	0

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Total no of Items With 326:	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	37
Total no of Items in the Auction :	75



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Tel : 01722583921

E-mail : mstccdgm@mstcecommerce.com

Website http://www.mstcecommerce.com

MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No	MSTC/CDG/HPGCL RGTPP KHEDAR HISAR/6/KHEDAR BARWALA/24-25/46534
Auction Period	2025-02-26::12:00:00----2025-02-26::16:00:00
Currency :	INR

Seller Name :	HPGCL RGTPP KHEDAR HISAR
Location :	KHEDAR BARWALA

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
226.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	111.00	55500.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55500.00	n	n
227.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
228.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
229.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
230.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
231.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
232.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
233.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
234.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
235.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
236.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
237.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
238.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
239.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
240.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
241.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
242.0	Dry fly ash	500.00 MT	Sold	mstc/R P flyash bricks co/538483	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n

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279.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
280.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
281.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
282.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
283.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
284.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
285.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
286.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
287.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
288.0	Dry fly ash	500.00 MT	Sold	mstc/M/s SHREE SHYAM BRICKS COMPANY/558004	110.00	55000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	55000.00	n	n
289.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
290.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
291.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
292.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
293.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
294.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
295.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
296.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
297.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
298.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
299.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
300.0	Dry fly ash	500.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	3465500.00	346550.00	63
STA	0.00	0.00	0
TOTAL	3465500.00	346550.00	

Total no of Items Withdrawn :	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	12
Total no of Items in the Auction :	75



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Tel : 01722583921

E-mail : mstccdgm@mstcecommerce.com

Website http://www.mstcecommerce.com

MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No :	MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/3/Rajiv Gandhi Thermal Power Plant/24-25/15096
Auction Period :	2024-07-11::12:00:00----2024-07-11::16:00:00
Currency :	INR

Seller Name :	HARYANA POWER GENERATION CORPORATION LIMITED
Location :	Rajiv Gandhi Thermal Power Plant

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
1.0	Sale of Pond Ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
2.0	Sale of Pond Ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
3.0	Sale of Pond Ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
4.0	Sale of Pond Ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
5.0	Sale of Pond Ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
6.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
7.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
8.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n
9.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0 (0.0%)	0.0	0.00	n	n

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10.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
11.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
12.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
13.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
14.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
15.0	Sale of Pond Ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
16.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
17.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
18.0	Sale of Pond Ash	50000.00 MT	Sold	mstc/Shree Ram Enterprises/152594	105.00	5250000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	5250000.00	n	n
19.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
20.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
21.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
22.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
23.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
24.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
25.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
26.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
27.0	Sale of Pond Ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

SOLD	5250000.00	5250000.00	1	109
STA	0.00	0.00	0	
TOTAL	5250000.00	5250000.00		

332

Total no of Items Withdrawn :	0
Total no of Items rejected :	0
Total no of Items Cancelled :	0
Total no of Nobid Items :	26
Total no of Items in the Auction :	27



333

110



Add/Edit Eligible Bidders

Search Auction:

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/4/Rajiv Gandhi Thermal Power Plant/24-25/18354

Select Auction:

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/4/Rajiv Gandhi Thermal Power Plant/24-25/18354 ▼

PCB Group No.: [] | Valid upto: 03-08-2024 23:59

No bidder found.

S.No.	List of eligible bidders Approved Reject	REMARKS (MAX allowed CHARACTERS 200)
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View Eligible Bidders

Search Auction:

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/5/Rajiv Gandhi Thermal Power Plant/24-25/20517

Search

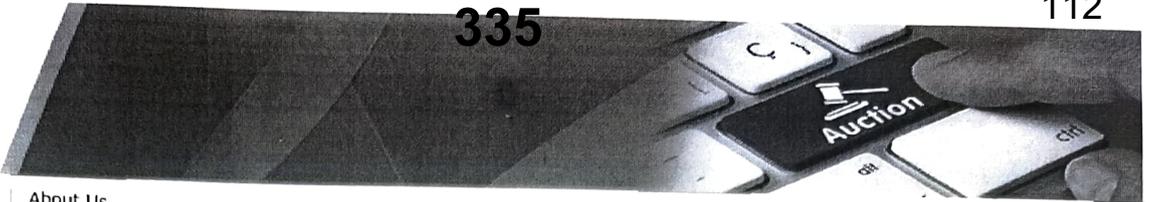
Select Auction:

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/5/Rajiv Gandhi Thermal Power Plant/24-25/20517

List of eligible bidders

Auction No.:MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/5/Rajiv Gandhi Thermal Power Plant/24-25/20517
PCB Group No.:0 [N]

S.No.	Buyer
No bidder found.	



Add/Edit Eligible Bidders

Search Auction:

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/6/Rajiv Gandhi Thermal Power Plant/24-25/22724

Search

Select Auction:

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/6/Rajiv Gandhi Thermal Power Plant/24-25/22724

PCB Group No.: [] | Valld upto: 24-08-2024 23:59

No bidder found.

S.No.	List of eligible bidders		REMARKS (MAX allowed CHARACTERS 200)
	Approved	Reject	

- iv. Another 1X800 MW Unit has been proposed for RGTPP, Khedar. Final DPR of proposed unit mentions no additional land requirement for Ash Dyke and existing dykes are to be used for dumping of wet ash for proposed Unit. Further, balance capacity of ash dye is approx.. 18 LMT, therefore, it becomes imperative that RGTPP shall take immediate fresh initiatives to step up the pond ash utilisation.
- v. Therefore, there is be requirement of lowering reserve price for encouraging interested agencies for lifting pond ash from ash dyke of RGTPP.
- vi. Last several auction attempts with Reserve price of Rs. 105/- per MT and STA being NIL failed to attract any bidder for lifting pond ash from RGTPP. Committee also stressed that in compliance of MoEF&CC notification 31.12.2021, RGTPP shall design auction catering to the demand of market.

In view of these facts, committee in its meeting held on 14.02.2025 decided to lower the reserve price from Rs. 105/- per MT to Rs. 90/- per MT with STA of 5% to encourage prospective bidder to participate in proposed auction of 30 LMT and increase the pond ash utilisation at RGTPP. Starting price be kept as Zero (0) for assessing the actual market value of pond ash.

 AE/CMD-II
 XEN/CMD-II
 Sr.A.O./RGTPP
 SE/Civil
 SE/MM & Store

- 22 -

Subject: Auction of 30 LMT of pond ash ³³⁷ expedite pond ash utilisation at RGTPP as per MOEF&CC vide notification 5481 dated 31.12.2021 and its amendments- Committee decision.

Committee of SE MM & Store, SE/Civil, Sr.A.O., RGTPP, XEN/CMD-II and AE/CMD-II considered the case brought at Np-21.

Committee observed about the case as below:-

1. In line with decision of committee, auction was held on 17.02.2025 with reserve price as Rs. 90/- with STA of 5%. Starting price was kept as Rs. 1(One) for assessing the actual market value of pond ash, as there was no option of keeping starting price as Zero.
2. On 17.02.2025, out of 59 lots of different quantities, bidders auctioned for 2 no. lots. Out of 2 lots, one lot got H1 bid price of Rs. 50/- and other lot got H1 bid price of Rs. 30/-. Both the bids were rejected by MSTC system itself, as the rates quoted by bidders were well below reserve price of Rs. 90/- with STA of 5%. The results of auction are placed at Ch-15.
3. Now, there is need of one more auction with revised reserved price and STA. The next auction is scheduled in next week.

In view of these facts, committee in its meeting held on 22.02.2025 decided to lower the reserve price from Rs. 90/- per MT to Rs. 75/- per MT with STA of 5% to encourage prospective bidder to participate in proposed auction of 30 LMT and increase the pond ash utilisation at RGTPP.

[Signatures]
AE/CMD-II XEN/CMD-II Sr.A.O./RGTPP SE/Civil SE/MM & Store

- Decision of Committee above may please be got seen from worthy CE/RGTPP.
- Approval for carrying out auction as per decision/ recommendation of committee at Np-22 above, may please be got accorded from worthy CE/RGTPP.

Submitted please

[Signatures]
SE/Civil
CE/RGTPP
SE/Civil

[Signatures]
22/2/25
22/2/25
As above, please. (Tinku Sogal)
22/2/25
22/02/2025

Subject: Auction of 30 LMT of pond ash to expedite pond ash utilisation at RGTPP 115
as per MOEF&CC vide notification 5481 dated 31.12.2021 and its
amendments- Committee decision.

338

Committee of SE MM & Store, SE/Civil, Sr.A.O., RGTPP, XEN/CMD-II and
AE/CMD-II considered the case brought at NP-24,

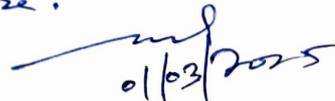
Committee observed about the case as below:-

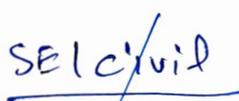
1. In line with decision of committee, auction was held on 24.02.2025 with reserve price as Rs. 75/- with STA of 5%.
2. On 24.02.2025, out of 59 lots of different quantities, bidder auctioned for 1 no. lot i.e lot no. 52 and H1 bid price was Rs. 40. However, at the end of auction, bid was rejected by MSTC system itself, as the rates quoted by bidder was well below reserve price of Rs. 75/- with STA of 5%. The results of auction are placed at Ch-16
3. Now, there is need of another auction attempt with revised reserved price and STA. The next auction is scheduled in next week.
4. Further, committee observed that latest price discovered at DCRTPP, Yamunanagar for pond ash is Rs. 49/- per MT plus taxes extra. Copy of LOI is placed at Ch-06

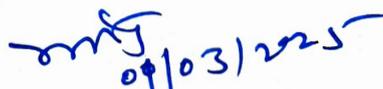
In view of these facts, committee in its meeting held on 01.03.2025 decided to fix the reserve price as Rs. 60/- per MT with STA of 5% to encourage prospective bidder to participate in proposed auction of 30 LMT and increase the pond ash utilisation at RGTPP.

 AE/CMD-II
  XEN/CMD-II
  Sr.A.O./RGTPP
  SE/Civil
  SE/MM & Store

- Decision of Committee above may please be got seen from worthy CE/RGTPP.
- Approval for carrying out auction as per decision / recommendation of committee at NP-25 above, may please be got accorded from worthy CE/RGTPP. Submitted please.


 01/03/2025
 (Tinku Goyal)

 SE/Civil
 CE/RGTPP
 SE/Civil
 Sr.A.O./RGTPP
 01/03/25


 01/03/2025



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Select a Auction Ref. No.

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/8/Rajiv Gandhi Thermal Power Plant/24-25/52478 ▼

Lot No.	Lot Name	Quantity	UOM	Starting Price	Reserve Price in INR/UOM	Total RP	% of R.P for STA
1.0	Pond ash	200000.0	MT	1.0	90.00 per MT	18000000	5.0
2.0	Pond ash	100000.0	MT	1.0	90.00 per MT	9000000	5.0
3.0	Pond ash	100000.0	MT	1.0	90.00 per MT	9000000	5.0
4.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
5.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
6.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
7.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
8.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
9.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
10.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
11.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
12.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
13.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
14.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
15.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
16.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
17.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
18.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
19.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
20.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
21.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
22.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
23.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
24.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
25.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
26.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
27.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
28.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
29.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
30.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
31.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
32.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
33.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
34.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0

35.0	Pond ash	50000.0	MT	1.0	340 90.00 per MT	4500000	5.0
36.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
37.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
38.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
39.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
40.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
41.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
42.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
43.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
44.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
45.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
46.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
47.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
48.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
49.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
50.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
51.0	Pond ash	50000.0	MT	1.0	90.00 per MT	4500000	5.0
52.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
53.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
54.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
55.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
56.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
57.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
58.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
59.0	Pond ash	25000.0	MT	1.0	90.00 per MT	2250000	5.0
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View Reserve Price

Select a Auction Ref. No.

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/9/Rajiv Gandhi Thermal Power Plant/24-25/57325 ▼

Lot No.	Lot Name	Quantity	UOM	Starting Price	Reserve Price in INR/UOM	Total RP	% of R.P for STA
1.0	Pond ash	200000.0	MT	1.0	75.00 per MT	15000000	5.0
2.0	Pond ash	100000.0	MT	1.0	75.00 per MT	7500000	5.0
3.0	Pond ash	100000.0	MT	1.0	75.00 per MT	7500000	5.0
4.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
5.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
6.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
7.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
8.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
9.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
10.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
11.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
12.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
13.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
14.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
15.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
16.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
17.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
18.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
19.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
20.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
21.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
22.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
23.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
24.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
25.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
26.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
27.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
28.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
29.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
30.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
31.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
32.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
33.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
34.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0

35.0	Pond ash	50000.0	MT	1.0	342 75.00 per MT	3750000	5.0
36.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
37.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
38.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
39.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
40.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
41.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
42.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
43.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
44.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
45.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
46.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
47.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
48.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
49.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
50.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
51.0	Pond ash	50000.0	MT	1.0	75.00 per MT	3750000	5.0
52.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
53.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
54.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
55.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
56.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
57.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
58.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
59.0	Pond ash	25000.0	MT	1.0	75.00 per MT	1875000	5.0
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View Reserve Price

Select a Auction Ref. No.

MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/10/Rajiv Gandhi Thermal Power Plant/24-25/58725 ▼

Lot No.	Lot Name	Quantity	UOM	Starting Price	Reserve Price in INR/UOM	Total RP	% of R.P for STA
1.0	Pond ash	200000.0	MT	1.0	60.00 per MT	12000000	5.0
2.0	Pond ash	100000.0	MT	1.0	60.00 per MT	6000000	5.0
3.0	Pond ash	100000.0	MT	1.0	60.00 per MT	6000000	5.0
4.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
5.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
6.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
7.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
8.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
9.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
10.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
11.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
12.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
13.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
14.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
15.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
16.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
17.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
18.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
19.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
20.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
21.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
22.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
23.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
24.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
25.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
26.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
27.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
28.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
29.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
30.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
31.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
32.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
33.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
34.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0

35.0	Pond ash	50000.0	MT	1.0	344 60.00 per MT	3000000	5.0
36.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
37.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
38.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
39.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
40.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
41.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
42.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
43.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
44.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
45.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
46.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
47.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
48.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
49.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
50.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
51.0	Pond ash	50000.0	MT	1.0	60.00 per MT	3000000	5.0
52.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
53.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
54.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
55.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
56.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
57.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
58.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
59.0	Pond ash	25000.0	MT	1.0	60.00 per MT	1500000	5.0
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MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

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Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

Tel : 01722583921

E-mail : mstccdg@mstcecommerce.com

Website http://www.mstcecommerce.com

BID SHEET

Auction Ref No :	MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/8/Rajiv Gandhi Thermal Power Plant/24-25/52478
Auction Period :	2025-02-17::12:30:00----2025-02-17::16:37:27
Currency :	INR

Seller Name :	HARYANA POWER GENERATION CORPORATION LIMITED
Location :	Rajiv Gandhi Thermal Power Plant

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
1.0	Pond ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
2.0	Pond ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
3.0	Pond ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
4.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
5.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
6.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
7.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
8.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
9.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
10.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
11.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
12.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
13.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
14.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
15.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
16.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
17.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
18.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
19.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
20.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

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TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	0.00	0.00	0
STA	0.00	0.00	0
TOTAL	0.00	0.00	

Total no of Items Withdrawn :	0
Total no of Items rejected :	2
Total no of Items Cancelled :	0
Total no of Nobid Items :	57
Total no of Items in the Auction :	59



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Tel : 01722583921

E-mail : mstccd@stcecommerce.com

Website http://www.mstcecommerce.com

MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No :	MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/9/Rajiv Gandhi Thermal Power Plant/24-25/57325
Auction Period :	2025-02-24::12:00:00----2025-02-24::16:06:52
Currency :	INR

Seller Name :	HARYANA POWER GENERATION CORPORATION LIMITED
Location :	Rajiv Gandhi Thermal Power Plant

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
1.0	Pond ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
2.0	Pond ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
3.0	Pond ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
4.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
5.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
6.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
7.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
8.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
9.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
10.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
11.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
12.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
13.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
14.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
15.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
16.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
17.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

This is system generated document and does not require any physical signature.

56.0	Pond ash	25000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
57.0	Pond ash	25000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
58.0	Pond ash	25000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
59.0	Pond ash	25000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

350

TYPE	MATERIAL VALUE	SECURITY DEPOSIT	NO. OF ITEMS
SOLD	0.00	0.00	0
STA	0.00	0.00	0
TOTAL	0.00	0.00	

Total no of Items Withdrawn :	0
Total no of Items rejected :	1
Total no of Items Cancelled :	0
Total no of Nobid Items :	58
Total no of Items in the Auction :	59



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Tel : 01722583921

E-mail : mstccdg@mstcecommerce.com

Website http://www.mstcecommerce.com

MSTC LIMITED

(A Government of India Enterprise)

CHANDIGARH REGIONAL OFFICE

Fax :

01722583921

Telephone Exchange Building 2nd Floor Sector-5

Panchkula-134109

BID SHEET

Auction Ref No :	MSTC/CDG/HARYANA POWER GENERATION CORPORATION LIMITED/10/Rajiv Gandhi Thermal Power Plant/24-25/58725
Auction Period :	2025-03-03::12:00:00----2025-03-03::17:38:20
Currency :	INR

Seller Name :	HARYANA POWER GENERATION CORPORATION LIMITED
Location :	Rajiv Gandhi Thermal Power Plant

Lot No.	Lot Name	Quantity	Status	Buyer	Rate	Mat.Value	ED	GST	Surcharge	TCS	Others	Total Payment	AL Issd.	DO Issd.
1.0	Pond ash	200000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
2.0	Pond ash	100000.00 MT	Rejected	mstc/Shree Ram Enterprises/152594	1.00	100000.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	100000.00	n	n
3.0	Pond ash	100000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
4.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
5.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
6.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
7.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
8.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
9.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
10.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
11.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
12.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
13.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
14.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
15.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
16.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
17.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
18.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
19.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
20.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n
21.0	Pond ash	50000.00 MT	-	-	0.00	0.00	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0(0.0%)	0.0	0.00	n	n

SOLD	4000000.00	4000000.00	2	130
STA	0.00	0.00	0	
TOTAL	4000000.00	4000000.00		

353

Total no of Items Withdrawn :	0
Total no of Items rejected :	1
Total no of Items Cancelled :	0
Total no of Nobid Items :	56
Total no of Items in the Auction :	59

**RAJIV GANDHI THERMAL POWER PLANT, KHEDAR, HISAR**
(A UNIT OF HARYANA POWER GENERATION CORPORATION LIMITED)**Expression of Interest****Memo no. 26/XEN/CMD-II (Pond Ash)/RGTPP/F-22****Dated 12.03.2025**

RGTPP, HPGCL, Khedar, Hisar invites Expression of Interest for lifting of pond ash from pond ash user agencies i.e. Cement companies, block manufacturers, traders etc. Pond ash is available for lifting on “as is where is” basis and **free of any cost**, from Ash Dykes of RGTPP, Khedar, Hisar and shall be allocated on ‘**first come first serve**’ basis. Total quantity to be allocated is 50,000 MT in 05 lots of 10,000MT each. All the charges related to loading and transportation are to be borne by the interested parties.

Kindly note that environmental compensation for any short-lifting against allocated quantity shall be @ Rs. 1500/- per MT and Interested parties shall have to lift the entire allocated quantity no later than 31.03.2025, therefore, pond ash user agencies are requested to apply for allocation quantity keeping these aspects into consideration. During the course of lifting of pond ash, all norms/rules/regulations related to environmental protection set by MoEF&CC, CPCB, HSPCB other regulatory bodies, as amended from time to time, shall be followed in true spirit. Further, a contract agreement will be signed on NJSP between RGTPP, HPGCL and pond ash lifters to ensure faithful execution of terms and conditions of EOI (Available on HPGCL’s official website <https://hpgcl.org.in>).

For any further queries related to lifting of pond ash, interested firms may contact the undersigned during the office hours. EOI details are as under:-

Sr. no.	EOI scope	EOI submission start date and time	EOI submission end date and time	Official Web site	Contact details
1	Lifting of pond ash from, RGTPP, Khedar, Hisar	12.03.2025 & 13:00 hrs	13.03.2025 & 13:00 hrs	https://hpgcl.org.in	Er. Tinku Goyal, XEN/CMD-II, 8222820043

-sd-
for **XEN/CMD-II, RGTPP,
Chief Engineer, RGTPP,
HPGCL, Khedar, Hisar.**

Expression of Interest

(On official letter head of the Company)

Bidder Details

(For submission of along with documents)

Sr. No.	Description	Details
1	Name of the Bidder	
2.	Status (Company / Individual / Partnership firm)	
3	Registered Address	
	Telephone No.	
	email id -	
4	Communication Address	
	Telephone No.	
	email id -	
5	GST / TIN No.	
6	Quantity of Pond Ash required (Total 50,000 MT in 05 lot of 10,000MT is available up to 31.03.2025)	
Authorized Person Details		
1	Name of the Authorized Person	
2	Designation	
3	Address for Communication	
4	Telephone No.	
5	Email Id	

For and on behalf of _____

Signature:

(Authorized Representative) Name:

Designation:

Note:

- Terms and conditions for contract of pond ash lifting against this EOI are attached as **Annexure-I**

GENERAL CONDITIONS FOR LIFTING OF POND ASH

1. **Acquaintances of local conditions**
It will be imperative for the Bidder to get fully inform himself of all local issues, conditions and factors, which shall have any effect on the execution of the work covered under these documents and specifications.
2. **Language of the Contract**
All bids shall be submitted in English language.
3. **Confidentiality**
 - a) Information relating to the examination, clarification, evaluation, comparison of bids, and recommendations for allocation shall not be disclosed to bidders or any other person not officially concerned with such process.
 - b) Any effort by the bidder to influence the Supplier in the Supplier's bid evaluation, bid comparison, or allocation decisions may result in the rejection of the Bidder's bid.
4. **Settlement of Disputes**

Amicable Settlement

 - a) In the event of any dispute or claim of any kind whatsoever that may arise between the Parties as a result of construction, interpretation or application of any of the terms and conditions of this Agreement or performance of it ("Dispute"), either Party may by written notice inform the other Party of a Dispute ("Dispute Notice").
 - b) The Parties shall within a period of 3 Days from the date of receipt of Dispute Notice by such other Party meet and endeavor to settle Dispute in an amicable manner through good faith and negotiations. In the event of the failure of the Parties to settle Dispute amicably within such 3 Days period, either Party may refer Dispute for resolution by arbitration, in accordance with the provisions mentioned hereunder.
5. **Arbitration**
In the event that the parties are unable to resolve the disputes under **Clause 4** above, controversy or claim relating to or arising out of this contract, such disputes, controversy or claim shall be finally referred to Arbitrator appointed by MD/HPGCL in accordance with the Arbitration and Conciliation Act 1996 as amended from time to time and read with rules framed there under.
6. **Force Majeure**
 - a) "Force Majeure" shall mean any event beyond the reasonable control of the Supplier or of the Buyer, as the case may be, and which is unavoidable notwithstanding the reasonable care of the party affected. Force Majeure shall include but not be limited to the following events and circumstances:
 - i. Flood, cyclone, lightning, storm, tidal wave, hurricane tornado, earthquake, landslide, epidemic or other acts of God.
 - ii. War (whether declared or not), riot, civil war, blockade, insurrection.
 - iii. Illegal strike or illegal lockout, lockdown; and
 - iv. Acts of Governmental Instrumentality having jurisdiction occurring after the date of this Agreement, including the issuance or promulgation of any court order, law, statute, ordinance, rule, regulation or directive, the effect of which would prevent, delay or make unlawful a Party's performance herein; provided that executive acts of a Governmental Instrumentality in the capacity of a shareholder or Seller of either Party shall not for the purpose of this Agreement be considered as a Force Majeure event.
 - b) If either party is prevented, hindered or delayed from or in performing any of its obligations under the Contract by an event of Force Majeure, then it shall notify the other party in writing of the occurrence of such event and the circumstances thereof within 3 days after the occurrence of such event.
 - c) The party who has given such notice shall be excused from the performance or punctual performance of its obligations under the Contract for so long as the relevant event of Force Majeure continues and to the extent that such party's performance is prevented, hindered or delayed. The Time for Completion shall be extended after mutual discussion.
 - d) The party or parties affected by the event of Force Majeure shall use reasonable efforts to mitigate the effect thereof upon its or their performance of the Contract and to fulfil it's or their obligations under the Contract, but without

prejudice to Supplier's right to terminate the contract under Special Conditions of Supply.

- e) Delay or non-performance either party hereto caused by the occurrence of any event of Force Majeure shall not constitute a default or breach of the Contract.
- f) If the performance of the Contract is substantially prevented, hindered or delayed for a continuous period of more than 3 days or an aggregate period of more than 7 days on account of one or more event of Force Majeure during the occurrence of the Contract, the parties will attempt to develop a mutually satisfactory solution, failing which the dispute shall be resolved.
- g) In the event of prohibition imposed by Govt. of India/Competent Authorities making impossible to perform the contract, may be termed as Force Majeure and neither party shall be liable for compensations or damages due to non-performance.

7. Insurance & Buyer's Liability

- a) The Buyer shall be fully responsible for maintaining all the insurances as per law of land at their own cost.
- b) The Buyer shall at all times indemnify the seller against all losses, claims, damages or compensation arising out of any accident or injury to any person (whether in employment of buyer or not) or property in or about the plant including the Ash dyke area which may arise out due to buyers act/negligence while carrying out the contract.

8. Suspension of the supply

- a) The Supplier reserves the right to suspend and reinstate execution of the whole or any part of the supply.
- b) The Supplier shall not be responsible for any liabilities for suspension of issue of pond ash or issue of reduced quantity of pond ash for any reason whatsoever.

9. Indemnity for defense of Suits

If any action in court is brought by third party against the Supplier or an officer or agent of the Supplier for the failure or neglect on the part of the buyer to perform any acts, matters, covenants or things under the Contract, or for damage or injury caused by the alleged omission or negligence on the part of the buyer, his agents, representatives or his Sub-contractors, workmen, suppliers, or representatives employees the buyer shall in such cases indemnify and keep the Supplier and RGTPP, HPGCL, Khedar, Hisar and / or its representative harmless from all losses damages, claims, expenses or decrees arising out of such action.

10. Safety Requirements

The buyer shall ensure safety and security of all its personnel, working at different places in connection with this supply and shall be fully responsible for the same. All safety tools and tackles required like helmets, goggles, gas masks, respiratory masks, gumboots, shoes, safety belts wherever required will be provided by the buyer. The buyer shall also ensure safety and security of all RGTPP, HPGCL, Khedar, Hisar and Supplier's delivery personnel at delivery site.

11. Disorderly Conduct

The buyer shall at all times take all reasonable precautions to prevent any unlawful, notorious or disorderly conduct by or amongst the buyer's staff and labour and for the preservation of peace and protection of persons and property in the neighborhood of the delivery site against the same.

12. Jurisdiction of Court

All legal proceedings in connection with the contract will be subject to the jurisdiction of Hisar Courts only.

SPECIAL CONDITIONS OF SALE OF POND ASH

1. Scope of Supply for Sale of Pond Ash

- a) Supplier (i.e. Rajiv Gandhi Thermal Power Plant, Khedar, Hisar) would provide a designated area of the pond ash and the buyer will be restricted to lift pond ash from that area only.
- b) The supplier (RGTPP) reserves the right to allocate the quantity not lifted by the buyers for any reason, to any other party.
- c) Quantity: - Allocated quantity shall be in multiple of 10,000MT subject to limit of 50,000MT. However, allocated quantity can be reduced up to any extent during currency of contract at sole discretion of HPGCL without any compensation to firm. Intimation of

reduction in allocated quantity shall be given to contractor in written through email/letter.

- d) Period: - Up to 31.03.2025. However, contract can be short closed with prior intimation of 01 days.
- e) Security Deposit:- **Firm shall deposit security amount at the rate of Rs. 50 per MT on allocated quantity within 03 days of issue of LOA, which shall be released on completion of contract period on lifting of complete allocated quantity. In case firm is not able to lift the complete allocated quantity, then this security amount shall be forfeited.**
- f) In case there is any contradiction between LOA and environment policy, then environment policy will prevail.

2. Working Hours.

The pond ash lifting hours shall be decided as per the direction of the CE/RGTPP. In normal circumstances, RGTPP may allow lifting of pond ash for 24 hours. However, during windy seasons it may be restricted to night hours or may be stopped completely.

3. Pond Ash Lifting Point

- a) RGTPP, Khedar, Hisar would allow lifting of pond ash from the designated area of Ash dyke(s).
- b) A dedicated area will be allocated to the buyers. Buyers shall restrict the lifting / excavation depth wise within the allocated area only.

4. Quality of Pond Ash

RGTPP, Khedar, Hisar would provide pond ash from designated delivery point(s) i.e. designated area of Ash dyke(s) of RGTPP, Khedar, Hisar on "as available" basis.

5. Usage of Pond Ash

The contractor shall utilize the pond ash as per guidelines issued by MOEF & CC vide S.O. 5481 (E) dated 31.12.2021 and its amendments.

6. Period of Supply

Duration of Supply of pond ash from RGTPP, Khedar, Hisar will be upto 31.03.2025. However, RGTPP, HPGCL reserve the right to short close the contract with prior intimation of 01 days and without citing any reason whatsoever.

7. Commencement of first off take

Commencement of first off take for bidders of pond ash should not exceed beyond 1 day from the date of issue of LOI or award / sale letter.

8. Weighment for invoicing

Pond ash shall be issued based on actual weighment. The weighment shall be done at the weighbridge of RGTPP installed near entry / exit gate of Raw Water premises of RGTPP, Hisar to generate e-invoice. The firm will have to make their own arrangements in case of any fault in weighbridge of RGTPP. Weight so recorded shall be considered final. Pond Ash lifting shall not be stopped by the firms for the reason of non-operation Weighbridge of RGTPP.

9. Environmental Compensation against short lifting:-

- i. Environmental compensation for any short-lifting against allocated quantity shall be @ Rs. 1500/- per MT as per MOEF & CC notification S.O. 5481 (E) dated 31.12.2021 and same shall be recovered from the firm.
- ii. In case of non-deposition of Environmental Compensation amount against short lifted quantity, then the case will be referred to CPCB/HSPCB/MOEF & CC or any other regulatory body or court for necessary action to recover the Environmental Compensation amount.

10. Lifting of Pond Ash:-

- a) Buyer should depute his authorized representative to Ash dyke area for co-ordination and lifting of pond ash.
- b) Lifting of pond ash shall be allowed from designated area of ash dyke(s) to trucks / bulkers / containers (properly covered with tarpaulin) only, which are suitable for loading of pond ash from ash dyke(s).

11. Responsibility during Transportation

- a) The buyer will be responsible for any kind of injuries or accidents caused to their employees or labourers or any other person and seller will not be liable in the matter. If any action is brought against the seller for payment of damages or compensations, the buyer shall indemnify the

seller from all such action or claim from damages/compensation. If the seller is held liable for any compensation, buyer shall forthwith compensate the seller if any, such claim arose even after expiry of the contract period.

- b) The Buyer's transporter(s) shall have valid license of statutory, State Govt. / Central Govt. Authority for transportation of specified goods if required.

12. Contract Agreement

- a) Contract agreement shall be signed on NJSP of Rs. 100/- within 24 hour of issue of sale letter / letter of allocation. Lifting shall start only after signing the contract agreement.
- b) The Contract Agreement can be terminated by HPGCL without assigning any reason by giving a notice of one day to the firm.

13. Pollution Control & Transportation of Pond ash

All measures would be taken by the firm as per norms of HSPCB/MOEF&CC/CPCB/NGT other regulatory body to avoid pollution to the satisfaction of HPGCL. Similarly, while transporting, no spillage of pond ash would be there to avoid air pollution for which vehicles engaged for transporting the pond ash should be fully covered with tarpaulin. If the process adopted by the party is found deficient, HPGCL has the right to cancel the agreement and agency shall be responsible for any litigation on this account. In order to ensure compliance of environment / safety norms, road safety norms while excavation, loading, transportation, unloading and placing of pond ash, the firm shall solely be responsible for compliance. Any penalty imposed / action taken by HSPCB / CPCB / Hon'ble NGT, District Authorities etc. for non-compliance of statutory norms during excavation, loading, transportation, unloading and placing of pond ash of pond ash shall be borne and resolved by the firm itself.

14. Safety

The buyer would be responsible for the safety of its people for which the buyer should provide necessary safety gear to its workers.

The buyer shall be fully responsible for maintaining all the insurance covers as per law of land at its own cost.

15. Authorized person

A proper authorization in the format prescribed by Engineer In-Charge must be presented to him, if the buyer wants to depute an agent /transporter on its behalf.

16. End use certificate

Buyer shall invariably submit the certificate of the end use of pond ash on completion of contract and also furnish any information required by RGTPP, Khedar, HPGCL related to ash lifting.

17. MVI/RTO for overloading

Overloading of vehicles shall not be allowed in any case. Buyer and its transporter would be entirely responsible towards MVI/RTO for overloading of pond ash. RGTPP, Khedar, Hisar in any case, will not be responsible for the same. Any penalty imposed / action taken by HSPCB / CPCB / Hon'ble NGT, District Authorities etc. for non-compliance of statutory norms during transportation of pond ash shall be borne and resolved by the firm itself.

18. Ministry of Power (MoP) and MoEF&CC Guidelines

Buyer and its transporter shall have to follow the guidelines of Ministry of Power (MoP), MoEF&CC and other regulatory bodies issued from time to time in true spirit, non-compliance of which shall invite action as per provisions in ibid guidelines.

19. Debarring/blacklisting for non-payment of environmental compensation and any other breach of contract: -

In case buyer fails to pay the environmental compensation @ Rs. 1500/- per MT on the account of short lifting from allocated quantity, or in case of any other breach of contract the firm shall be debarred/blacklisted from lifting of dry fly ash & pond ash from HPGCL for a period of 02 years.

**Expression of Interest****Memo no. 22/XEN/CMD-II (Pond Ash)/RGTPP/F-22****Dated 10.03.2025**

RGTPP, HPGCL, Khedar, Hisar invites Expression of Interest for lifting of pond ash from pond ash user agencies i.e. Cement companies, block manufacturers, traders etc. Pond ash is available for lifting on “as is where is” basis and **free of any cost**, from Ash Dykes of RGTPP, Khedar, Hisar and shall be allocated on ‘**first come first serve**’ basis. Total quantity to be allocated is 50,000 MT in 02 lots of 25,000MT each. All the charges related to loading and transportation are to be borne by the interested parties.

Kindly note that environmental compensation for any short-lifting against allocated quantity shall be @ Rs. 1500/- per MT and Interested parties shall have to lift the entire allocated quantity no later than 31.03.2025, therefore, pond ash user agencies are requested to apply for allocation quantity keeping these aspects into consideration. During the course of lifting of pond ash, all norms/rules/regulations related to environmental protection set by MoEF&CC, CPCB, HSPCB other regulatory bodies, as amended from time to time, shall be followed in true spirit. Further, a contract agreement will be signed on NJSP between RGTPP, HPGCL and pond ash lifters to ensure faithful execution of terms and conditions of EOI (Available on HPGCL’s official website <https://hpgcl.org.in>).

Interested bidder shall have the annual average turnover for last three financial years more than Rs. 3.75 Crore while applying for 01 lot of 25000 MT **OR** more than Rs. 7.5 Crore while applying for 02 lots of 25000 MT.

The Interested agencies who qualifies turnover criteria are requested to submit their requirement in the format available on HPGCL’s official website <https://hpgcl.org.in>

For any further queries related to lifting of pond ash, interested firms may contact the undersigned during the office hours. EOI details are as under:-

Sr. no.	EOI scope	EOI submission start date and time	EOI submission end date and time	Official Web site	Contact details
1	Lifting of pond ash from, RGTPP, Khedar, Hisar	10.03.2025 & 10:00 hrs	12.03.2025 & 13:00 hrs	https://hpgcl.org.in	Er. Tinku Goyal, XEN/CMD-II, 8222820043

-sd-
for **XEN/CMD-II, RGTPP,
Chief Engineer, RGTPP,
HPGCL, Khedar, Hisar.**

Expression of Interest

(On official letter head of the Company)

Bidder Details

(For submission of along with documents)

Sr. No.	Description	Details
1	Name of the Bidder	
2.	Status (Company / Individual / Partnership firm)	
3	Registered Address	
	Telephone No.	
	email id -	
4	Communication Address	
	Telephone No.	
	email id -	
5	GST / TIN No.	
6	Quantity of Pond Ash required (Total 50,000 MT in 02 lot of 25,000MT is available up to 31.03.2025)	
Authorized Person Details		
1	Name of the Authorized Person	
2	Designation	
3	Address for Communication	
4	Telephone No.	
5	Email Id	

For and on behalf of _____

Signature:

(Authorized Representative) Name:

Designation:

Note:

- Terms and conditions for contract of pond ash lifting against this EOI are attached as **Annexure-I**

GENERAL CONDITIONS FOR LIFTING OF POND ASH

1. Acquaintances of local conditions

It will be imperative for the Bidder to get fully inform himself of all local issues, conditions and factors, which shall have any effect on the execution of the work covered under these documents and specifications.

2. Language of the Contract

All bids shall be submitted in English language.

3. Confidentiality

- a) Information relating to the examination, clarification, evaluation, comparison of bids, and recommendations for allocation shall not be disclosed to bidders or any other person not officially concerned with such process.
- b) Any effort by the bidder to influence the Supplier in the Supplier's bid evaluation, bid comparison, or allocation decisions may result in the rejection of the Bidder's bid.

4. Settlement of Disputes

Amicable Settlement

- a) In the event of any dispute or claim of any kind whatsoever that may arise between the Parties as a result of construction, interpretation or application of any of the terms and conditions of this Agreement or performance of it ("Dispute"), either Party may by written notice inform the other Party of a Dispute ("Dispute Notice").
- b) The Parties shall within a period of 3 Days from the date of receipt of Dispute Notice by such other Party meet and endeavor to settle Dispute in an amicable manner through good faith and negotiations. In the event of the failure of the Parties to settle Dispute amicably within such 3 Days period, either Party may refer Dispute for resolution by arbitration, in accordance with the provisions mentioned hereunder.

5. Arbitration

In the event that the parties are unable to resolve the disputes under **Clause 4** above, controversy or claim relating to or arising out of this contract, such disputes, controversy or claim shall be finally referred to Arbitrator appointed by MD/HPGCL in accordance with the Arbitration and Conciliation Act 1996 as amended from time to time and read with rules framed there under.

6. Force Majeure

- a "Force Majeure" shall mean any event beyond the reasonable control of the Supplier or of the Buyer, as the case may be, and which is unavoidable notwithstanding the reasonable care of the party affected. Force Majeure shall include but not be limited to the following events and circumstances:
 - i. Flood, cyclone, lightning, storm, tidal wave, hurricane tornado, earthquake, landslide, epidemic or other acts of God.
 - ii. War (whether declared or not), riot, civil war, blockade, insurrection.
 - iii. Illegal strike or illegal lockout, lockdown; and
 - iv. Acts of Governmental Instrumentality having jurisdiction occurring after the date of this Agreement, including the issuance or promulgation of any court order, law, statute, ordinance, rule, regulation or directive, the effect of which would prevent, delay or make unlawful a Party's performance herein; provided that executive acts of a Governmental Instrumentality in the capacity of a shareholder or Seller of either Party shall not for the purpose of this Agreement be considered as a Force Majeure event.
- b) If either party is prevented, hindered or delayed from or in performing any of its obligations under the Contract by an event of Force Majeure, then it shall notify the other party in writing of the occurrence of such event and the circumstances thereof within 3 days after the occurrence of such event.
- c) The party who has given such notice shall be excused from the performance or punctual performance of its obligations under the Contract for so long as the relevant event of Force Majeure continues and to the extent that such party's performance is prevented, hindered or delayed. The Time for Completion shall be extended after mutual discussion.
- d) The party or parties affected by the event of Force Majeure shall use reasonable efforts to mitigate the effect thereof upon its or their performance of the Contract and to fulfil it's or their obligations under the Contract, but without

prejudice to Supplier's right to terminate the contract under Special Conditions of Supply.

- e) Delay or non-performance either party hereto caused by the occurrence of any event of Force Majeure shall not constitute a default or breach of the Contract.
- f) If the performance of the Contract is substantially prevented, hindered or delayed for a continuous period of more than 3 days or an aggregate period of more than 7 days on account of one or more event of Force Majeure during the occurrence of the Contract, the parties will attempt to develop a mutually satisfactory solution, failing which the dispute shall be resolved.
- g) In the event of prohibition imposed by Govt. of India/Competent Authorities making impossible to perform the contract, may be termed as Force Majeure and neither party shall be liable for compensations or damages due to non-performance.

7. Insurance & Buyer's Liability

- a) The Buyer shall be fully responsible for maintaining all the insurances as per law of land at their own cost.
- b) The Buyer shall at all times indemnify the seller against all losses, claims, damages or compensation arising out of any accident or injury to any person (whether in employment of buyer or not) or property in or about the plant including the Ash dyke area which may arise out due to buyers act/negligence while carrying out the contract.

8. Suspension of the supply

- a) The Supplier reserves the right to suspend and reinstate execution of the whole or any part of the supply.
- b) The Supplier shall not be responsible for any liabilities for suspension of issue of pond ash or issue of reduced quantity of pond ash for any reason whatsoever.

9. Indemnity for defense of Suits

If any action in court is brought by third party against the Supplier or an officer or agent of the Supplier for the failure or neglect on the part of the buyer to perform any acts, matters, covenants or things under the Contract, or for damage or injury caused by the alleged omission or negligence on the part of the buyer, his agents, representatives or his Sub-contractors, workmen, suppliers, or representatives employees the buyer shall in such cases indemnify and keep the Supplier and RGTPP, HPGCL, Khedar, Hisar and / or its representative harmless from all losses damages, claims, expenses or decrees arising out of such action.

10. Safety Requirements

The buyer shall ensure safety and security of all its personnel, working at different places in connection with this supply and shall be fully responsible for the same. All safety tools and tackles required like helmets, goggles, gas masks, respiratory masks, gumboots, shoes, safety belts wherever required will be provided by the buyer. The buyer shall also ensure safety and security of all RGTPP, HPGCL, Khedar, Hisar and Supplier's delivery personnel at delivery site.

11. Disorderly Conduct

The buyer shall at all times take all reasonable precautions to prevent any unlawful, notorious or disorderly conduct by or amongst the buyer's staff and labour and for the preservation of peace and protection of persons and property in the neighborhood of the delivery site against the same.

12. Jurisdiction of Court

All legal proceedings in connection with the contract will be subject to the jurisdiction of Hisar Courts only.

SPECIAL CONDITIONS OF SALE OF POND ASH

1. Scope of Supply for Sale of Pond Ash

- a) Supplier (i.e. Rajiv Gandhi Thermal Power Plant, Khedar, Hisar) would provide a designated area of the pond ash and the buyer will be restricted to lift pond ash from that area only.
- b) The supplier (RGTPP) reserves the right to allocate the quantity not lifted by the buyers for any reason, to any other party.
- c) Quantity: - Allocated quantity shall be in multiple of 25,000MT subject to limit of 50,000MT. However, allocated quantity can be reduced upto any extent during currency of contract at sole discretion of HPGCL without any compensation to firm. Intimation of

reduction in allocated quantity shall be given to contractor in written through email/letter.

- d) Period: - Up to 31.03.2025. However, contract can be short closed with prior intimation of 01 days.
- e) Security Deposit:- **Firm shall deposit security amount at the rate of Rs. 50 per MT on allocated quantity within 03 days of issue of LOA, which shall be released on completion of contract period on lifting of complete allocated quantity. In case firm is not able to lift the complete allocated quantity, then this security amount shall be forfeited.**
- f) In case there is any contradiction between LOA and environment policy, then environment policy will prevail.

2. Working Hours.

The pond ash lifting hours shall be decided as per the direction of the CE/RGTPP. In normal circumstances, RGTPP may allow lifting of pond ash for 24 hours. However, during windy seasons it may be restricted to night hours or may be stopped completely.

3. Pond Ash Lifting Point

- a) RGTPP, Khedar, Hisar would allow lifting of pond ash from the designated area of Ash dyke(s).
- b) A dedicated area will be allocated to the buyers. Buyers shall restrict the lifting / excavation depth wise within the allocated area only.

4. Quality of Pond Ash

RGTPP, Khedar, Hisar would provide pond ash from designated delivery point(s) i.e. designated area of Ash dyke(s) of RGTPP, Khedar, Hisar on "as available" basis.

5. Usage of Pond Ash

The contractor shall utilize the pond ash as per guidelines issued by MOEF & CC vide S.O. 5481 (E) dated 31.12.2021 and its amendments.

6 Period of Supply

Duration of Supply of pond ash from RGTPP, Khedar, Hisar will be upto 31.03.2025. However, RGTPP, HPGCL reserve the right to short close the contract with prior intimation of 01 days and without citing any reason whatsoever.

7 Commencement of first off take

Commencement of first off take for bidders of pond ash should not exceed beyond 1 day from the date of issue of LOI or award / sale letter.

8 Weighment for invoicing

Pond ash shall be issued based on actual weighment. The weighment shall be done at the weighbridge of RGTPP installed near entry / exit gate of Raw Water premises of RGTPP, Hisar to generate e-invoice. The firm will have to make their own arrangements in case of any fault in weighbridge of RGTPP. Weight so recorded shall be considered final. Pond Ash lifting shall not be stopped by the firms for the reason of non-operation Weighbridge of RGTPP.

9 Environmental Compensation against short lifting:-

- i. Environmental compensation for any short-lifting against allocated quantity shall be @ Rs. 1500/- per MT as per MOEF & CC notification S.O. 5481 (E) dated 31.12.2021 and same shall be recovered from the firm.
- ii. In case of non-deposition of Environmental Compensation amount against short lifted quantity, then the case will be referred to CPCB/HSPCB/MOEF & CC or any other regulatory body or court for necessary action to recover the Environmental Compensation amount.

10. Lifting of Pond Ash:-

- a) Buyer should depute his authorized representative to Ash dyke area for co-ordination and lifting of pond ash.
- b) Lifting of pond ash shall be allowed from designated area of ash dyke(s) to trucks / bulkers / containers (properly covered with tarpaulin) only, which are suitable for loading of pond ash from ash dyke(s).

11 Responsibility during Transportation

- a) The buyer will be responsible for any kind of injuries or accidents caused to their employees or labourers or any other person and seller will not be liable in the matter. If any action is brought against the seller for payment of damages or compensations, the buyer shall indemnify the

seller from all such action or claim from damages/compensation. If the seller is held liable for any compensation, buyer shall forthwith compensate the seller if any, such claim arose even after expiry of the contract period.

- b) The Buyer's transporter(s) shall have valid license of statutory, State Govt. / Central Govt. Authority for transportation of specified goods if required.

12. Contract Agreement

- a) Contract agreement shall be signed on NJSP of Rs. 100/- within 24 hour of issue of sale letter / letter of allocation. Lifting shall start only after signing the contract agreement.
- b) The Contract Agreement can be terminated by HPGCL without assigning any reason by giving a notice of one day to the firm.

13. Pollution Control & Transportation of Pond ash

All measures would be taken by the firm as per norms of HSPCB/MOEF&CC/CPCB/NGT other regulatory body to avoid pollution to the satisfaction of HPGCL. Similarly, while transporting, no spillage of pond ash would be there to avoid air pollution for which vehicles engaged for transporting the pond ash should be fully covered with tarpaulin. If the process adopted by the party is found deficient, HPGCL has the right to cancel the agreement and agency shall be responsible for any litigation on this account. In order to ensure compliance of environment / safety norms, road safety norms while excavation, loading, transportation, unloading and placing of pond ash, the firm shall solely be responsible for compliance. Any penalty imposed / action taken by HSPCB / CPCB / Hon'ble NGT, District Authorities etc. for non-compliance of statutory norms during excavation, loading, transportation, unloading and placing of pond ash of pond ash shall be borne and resolved by the firm itself.

14. Safety

The buyer would be responsible for the safety of its people for which the buyer should provide necessary safety gear to its workers.

The buyer shall be fully responsible for maintaining all the insurance covers as per law of land at its own cost.

15. Authorized person

A proper authorization in the format prescribed by Engineer In-Charge must be presented to him, if the buyer wants to depute an agent /transporter on its behalf.

16. End use certificate

Buyer shall invariably submit the certificate of the end use of pond ash on completion of contract and also furnish any information required by RGTPP, Khedar, HPGCL related to ash lifting.

17. MVI/RTO for overloading

Overloading of vehicles shall not be allowed in any case. Buyer and its transporter would be entirely responsible towards MVI/RTO for overloading of pond ash. RGTPP, Khedar, Hisar in any case, will not be responsible for the same. Any penalty imposed / action taken by HSPCB / CPCB / Hon'ble NGT, District Authorities etc. for non-compliance of statutory norms during transportation of pond ash shall be borne and resolved by the firm itself.

18. Ministry of Power (MoP) and MoEF&CC Guidelines

Buyer and its transporter shall have to follow the guidelines of Ministry of Power (MoP), MoEF&CC and other regulatory bodies issued from time to time in true spirit, non-compliance of which shall invite action as per provisions in ibid guidelines.

19. Debarring/blacklisting for non-payment of environmental compensation and any other breach of contract: -

In case buyer fails to pay the environmental compensation @ Rs. 1500/- per MT on the account of short lifting from allocated quantity, or in case of any other breach of contract the firm shall be debarred/blacklisted from lifting of dry fly ash & pond ash from HPGCL for a period of 02 years.



Expression of Interest

RGTPP, HPGCL, Khedar, Hisar invites Expression of Interest for lifting of pond ash from pond ash user agencies i.e. Cement companies, block manufacturers, traders etc. Pond ash is available for lifting on “as is where is” basis and **free of any cost**, from Ash Dykes of RGTPP, Khedar, Hisar and shall be allocated on ‘**first come first serve**’ basis. Total quantity to be allocated is 01 LMT in 04 lots of 25,000MT each. All the charges related to loading and transportation are to be borne by the interested parties.

The Interested agencies are requested to submit their requirement in the format available on HPGCL’s official website <https://hpgcl.org.in>

Kindly note that environmental compensation for any short-lifting against allocated quantity shall be @ Rs. 1500/- per MT and Interested parties shall have to lift the entire allocated quantity no later than 31.03.2025, therefore, pond ash user agencies are requested to apply for allocation quantity keeping these aspects into consideration. During the course of lifting of pond ash, all norms/rules/regulations related to environmental protection set by MoEF&CC, CPCB, HSPCB other regulatory bodies, as amended from time to time, shall be followed in true spirit. Further, a contract agreement will be signed on NJSP between RGTPP, HPGCL and pond ash lifters to ensure faithful execution of terms and conditions agreed upon deliberations.

For any further queries related to lifting of pond ash, interested firms may contact the undersigned during the office hours. EOI details are as under:-

Sr. no.	EOI scope	EOI submission start date and time	EOI submission end date and time	Official Web site	Contact details
1	Lifting of pond ash from, RGTPP, Khedar, Hisar	05.03.2025 & 10:00 hrs	07.03.2025 & 17:00 hrs	https://hpgcl.org.in	Er. Tinku Goyal, XEN/CMD-II, 8222820043

-sd-
for XEN/CMD-II, RGTPP,
Chief Engineer, RGTPP,
HPGCL, Khedar, Hisar.

Expression of Interest

(On official letter head of the Company)

Bidder Details

(For submission of along with documents)

Sr. No.	Description	Details
1	Name of the Bidder	
2.	Status (Company / Individual / Partnership firm)	
3	Registered Address	
	Telephone No.	
	email id -	
4	Communication Address	
	Telephone No.	
	email id -	
5	GST / TIN No.	
6	Quantity of Pond Ash required (Total 1 LMT in 04 lot of 25,000MT is available up to 31.03.2025)	
Authorized Person Details		
1	Name of the Authorized Person	
2	Designation	
3	Address for Communication	
4	Telephone No.	
5	Email Id	

For and on behalf of _____

Signature:

(Authorized Representative) Name:

Designation:



HPGCL

Website: - www.hpgcl.org.in

Email: cergtp@hpgcl.org.in

From

**Chief Engineer/ RGTPP,
HPGCL, Khedar,
District – Hisar (Haryana)**

To

**M/s Shree ram Enterprises
Khedar, Hisar 125121
GST No.: 06BGDPA8224N1ZE**

Memo No. Ch- 07/XEN/CMD-II(Pond Ash)/2024-25/F-23 Dated: 05.03.2025

**Subject: LOA for Sale of 25,000 MT Pond Ash from 2x600 MW, RGTPP, Khedar against
EOI dated 04.03.2025**

Please refer to EOI dated 04.03.2025 for the lifting of pond ash from ash dykes of
RGTPP, Khedar, Hisar on 'as is where is' basis and free of any cost.

Your offer against above-mentioned EOI has been accepted. Your firm is allocated
1 lot of 25,000MT pond ash. Duration of ash lifting will be w.e.f 05.03.2025 to 31.03.2025.

Terms & Condition for supply of pond ash are as under: -

GENERAL CONDITIONS FOR LIFTING OF POND ASH

1. **Acquaintances of local conditions**
It will be imperative for the Bidder to get fully inform himself of all local issues, conditions and factors, which shall have any effect on the execution of the work covered under these documents and specifications.
2. **Language of the Contract**
All bids shall be submitted in English language.
3. **Confidentiality**
 - a) Information relating to the examination, clarification, evaluation, comparison of bids, and recommendations for allocation shall not be disclosed to bidders or any other person not officially concerned with such process.
 - b) Any effort by the bidder to influence the Supplier in the Supplier's bid evaluation, bid comparison, or allocation decisions may result in the rejection of the Bidder's bid.
4. **Settlement of Disputes**
Amicable Settlement
 - a) In the event of any dispute or claim of any kind whatsoever that may arise between the Parties as a result of construction, interpretation or application of any of the terms and conditions of this Agreement or performance of it ("Dispute"), either Party may by written notice inform the other Party of a Dispute ("Dispute Notice").
 - b) The Parties shall within a period of 3 Days from the date of receipt of Dispute Notice by such other Party meet and endeavor to settle Dispute



in an amicable manner through good faith and negotiations. In the event of the failure of the Parties to settle Dispute amicably within such 3 Days period, either Party may refer Dispute for resolution by arbitration, in accordance with the provisions mentioned hereunder. 146

5. **Arbitration**

In the event that the parties are unable to resolve the disputes under **Clause 4** above, controversy or claim relating to or arising out of this contract, such disputes, controversy or claim shall be finally referred to Arbitrator appointed by MD/HPGCL in accordance with the Arbitration and Conciliation Act 1996 as amended from time to time and read with rules framed there under.

6. **Force Majeure**

a "Force Majeure" shall mean any event beyond the reasonable control of the Supplier or of the Buyer, as the case may be, and which is unavoidable notwithstanding the reasonable care of the party affected. Force Majeure shall include but not be limited to the following events and circumstances:

- i. Flood, cyclone, lightning, storm, tidal wave, hurricane tornado, earthquake, landslide, epidemic or other acts of God.
 - ii. War (whether declared or not), riot, civil war, blockade, insurrection.
 - iii. Illegal strike or illegal lockout, lockdown; and
 - iv. Acts of Governmental Instrumentality having jurisdiction occurring after the date of this Agreement, including the issuance or promulgation of any court order, law, statute, ordinance, rule, regulation or directive, the effect of which would prevent, delay or make unlawful a Party's performance herein; provided that executive acts of a Governmental Instrumentality in the capacity of a shareholder or Seller of either Party shall not for the purpose of this Agreement be considered as a Force Majeure event.
- b) If either party is prevented, hindered or delayed from or in performing any of its obligations under the Contract by an event of Force Majeure, then it shall notify the other party in writing of the occurrence of such event and the circumstances thereof within 3 days after the occurrence of such event.
- c) The party who has given such notice shall be excused from the performance or punctual performance of its obligations under the Contract for so long as the relevant event of Force Majeure continues and to the extent that such party's performance is prevented, hindered or delayed. The Time for Completion shall be extended after mutual discussion.
- d) The party or parties affected by the event of Force Majeure shall use reasonable efforts to mitigate the effect thereof upon its or their performance of the Contract and to fulfil it's or their obligations under the Contract, but without prejudice to Supplier's right to terminate the contract under Special Conditions of Supply.
- e) Delay or non-performance either party hereto caused by the occurrence of any event of Force Majeure shall not constitute a default or breach of the Contract.
- f) If the performance of the Contract is substantially prevented, hindered or delayed for a continuous period of more than 3 days or an aggregate period of more than 7 days on account of one or more event of Force Majeure during the occurrence of the Contract, the parties will attempt to develop a mutually satisfactory solution, failing which the dispute shall be resolved.
- g) In the event of prohibition imposed by Govt. of India/Competent Authorities making impossible to perform the contract, may be termed as Force Majeure and neither party shall be liable for compensations or damages due to non-performance.



7. Insurance & Buyer's Liability

- a) The Buyer shall be fully responsible for maintaining all the insurances as per law of land at their own cost.
- b) The Buyer shall at all times indemnify the seller against all losses, claims, damages or compensation arising out of any accident or injury to any person (whether in employment of buyer or not) or property in or about the plant including the Ash dyke area which may arise out due to buyers act/negligence while carrying out the contract.

8. Suspension of the supply

- a) The Supplier reserves the right to suspend and reinstate execution of the whole or any part of the supply.
- b) The Supplier shall not be responsible for any liabilities for suspension of issue of pond ash or issue of reduced quantity of pond ash for any reason whatsoever.

9. Indemnity for defense of Suits

If any action in court is brought by third party against the Supplier or an officer or agent of the Supplier for the failure or neglect on the part of the buyer to perform any acts, matters, covenants or things under the Contract, or for damage or injury caused by the alleged omission or negligence on the part of the buyer, his agents, representatives or his Sub-contractors, workmen, suppliers, or representatives employees the buyer shall in such cases indemnify and keep the Supplier and RGTPP, HPGCL, Khedar, Hisar and / or its representative harmless from all losses damages, claims, expenses or decrees arising out of such action.

10. Safety Requirements

The buyer shall ensure safety and security of all its personnel, working at different places in connection with this supply and shall be fully responsible for the same. All safety tools and tackles required like helmets, goggles, gas masks, respiratory masks, gumboots, shoes, safety belts wherever required will be provided by the buyer. The buyer shall also ensure safety and security of all RGTPP, HPGCL, Khedar, Hisar and Supplier's delivery personnel at delivery site.

11. Disorderly Conduct

The buyer shall at all times take all reasonable precautions to prevent any unlawful, notorious or disorderly conduct by or amongst the buyer's staff and labour and for the preservation of peace and protection of persons and property in the neighborhood of the delivery site against the same.

12. Jurisdiction of Court

All legal proceedings in connection with the contract will be subject to the jurisdiction of Hisar Courts only.

SPECIAL CONDITIONS OF SALE OF POND ASH

1. Scope of Supply for Sale of Pond Ash

- a) Supplier (i.e. Rajiv Gandhi Thermal Power Plant, Khedar, Hisar) would provide a designated area of the pond ash and the buyer will be restricted to lift pond ash from that area only.
- b) The supplier (RGTPP) reserves the right to allocate the quantity not lifted by the buyers for any reason, to any other party.
- c) Quantity: - Allocated quantity is 25,000MT. However, allocated quantity can be reduced upto any extent during currency of contract at sole discretion of HPGCL without any compensation to firm. Intimation of reduction in allocated quantity shall be given to contractor in written through email/letter.
- d) Period: - Up to 31.03.2025. However, contract can be short closed with prior intimation of 01 days.



- e) Firm shall deposit security amount @ Rs. 50 per MT on allocated quantity within 3 days of issue of LOA, which shall be released on completion of contract period on lifting of complete allocated quantity. In case firm is not able to lift the complete allocated quantity, then this security amount shall be forfeited
- f) In case there is any contradiction between LOA and environment policy, then environment policy will prevail.

2. Working Hours.

The pond ash lifting hours shall be decided as per the direction of the CE/RGTPP. In normal circumstances, RGTPP may allow lifting of pond ash for 24 hours. However, during windy seasons it may be restricted to night hours or may be stopped completely.

3. Pond Ash Lifting Point

- a) RGTPP, Khedar, Hisar would allow lifting of pond ash from the designated area of Ash dyke(s).
- b) A dedicated area will be allocated to the buyers. Buyers shall restrict the lifting / excavation depth wise within the allocated area only.

4. Quality of Pond Ash

RGTPP, Khedar, Hisar would provide pond ash from designated delivery point(s) i.e. designated area of Ash dyke(s) of RGTPP, Khedar, Hisar on "as available" basis.

5. Usage of Pond Ash

The contractor shall utilize the pond ash as per guidelines issued by MOEF & CC vide S.O. 5481 (E) dated 31.12.2021 and its amendments.

6. Period of Supply

Duration of Supply of pond ash from RGTPP, Khedar, Hisar will be upto 31.03.2025. However, RGTPP, HPGCL reserve the right to short close the contract with prior intimation of 01 days and without citing any reason whatsoever.

7. Commencement of first off take

Commencement of first off take for bidders of pond ash should not exceed beyond 1 day from the date of issue of LOI or award / sale letter.

8. Weighment for invoicing

Pond ash shall be issued based on actual weighment. The weighment shall be done at the weighbridge of RGTPP installed near entry / exit gate of Raw Water premises of RGTPP, Hisar to generate e-invoice. The firm will have to make their own arrangements in case of any fault in weighbridge of RGTPP. Weight so recorded shall be considered final. Pond Ash lifting shall not be stopped by the firms for the reason of non-operation Weighbridge of RGTPP.

9. Environmental Compensation against short lifting: -

- i. Environmental compensation for any short-lifting against allocated quantity shall be @ Rs. 1500/- per MT as per MOEF & CC notification S.O. 5481 (E) dated 31.12.2021 and same shall be recovered from the firm.
- ii. In case of non-deposition of Environmental Compensation amount against short lifted quantity, then the case will be referred to CPCB/HSPCB/MOEF & CC or any other regulatory body or court for necessary action to recover the Environmental Compensation amount.

10. Lifting of Pond Ash: -



- 372
- a) Buyer should depute his authorized representative to Ash dyke area for co-ordination and lifting of pond ash.
 - b) Lifting of pond ash shall be allowed from designated area of ash dyke(s) to trucks / bulkers / containers (properly covered with tarpaulin) only, which are suitable for loading of pond ash from ash dyke(s).

11. **Responsibility during Transportation**

- a) The buyer will be responsible for any kind of injuries or accidents caused to their employees or labourers or any other person and seller will not be liable in the matter. If any action is brought against the seller for payment of damages or compensations, the buyer shall indemnify the seller from all such action or claim from damages/compensation. If the seller is held liable for any compensation, buyer shall forthwith compensate the seller if any, such claim arose even after expiry of the contract period.
- b) The Buyer's transporter(s) shall have valid license of statutory, State Govt. / Central Govt. Authority for transportation of specified goods if required.

12. **Contract Agreement**

- a) Contract agreement shall be signed on NJSP of Rs. 100/- within 24 hour of issue of sale letter / letter of allocation.
- b) The Contract Agreement can be terminated by HPGCL without assigning any reason by giving a notice of one day to the firm.

13. **Pollution Control & Transportation of Pond ash**

All measures would be taken by the firm as per norms of HSPCB/MOEF&CC/CPCB/NGT other regulatory body to avoid pollution to the satisfaction of HPGCL. Similarly, while transporting, no spillage of pond ash would be there to avoid air pollution for which vehicles engaged for transporting the pond ash should be fully covered with tarpaulin. If the process adopted by the party is found deficient, HPGCL has the right to cancel the agreement and agency shall be responsible for any litigation on this account. In order to ensure compliance of environment / safety norms, road safety norms while excavation, loading, transportation, unloading and placing of pond ash, the firm shall solely be responsible for compliance. Any penalty imposed / action taken by HSPCB / CPCB / Hon'ble NGT, District Authorities etc. for non-compliance of statutory norms during excavation, loading, transportation, unloading and placing of pond ash of pond ash shall be borne and resolved by the firm itself.

14. **Safety**

The buyer would be responsible for the safety of its people for which the buyer should provide necessary safety gear to its workers.

The buyer shall be fully responsible for maintaining all the insurance covers as per law of land at its own cost.

15. **Authorized person**

A proper authorization in the format prescribed by Engineer In-Charge must be presented to him, if the buyer wants to depute an agent /transporter on its behalf.

16. **End use certificate**

Buyer shall invariably submit the certificate of the end use of pond ash on completion of contract and also furnish any information required by RGTPP, Khedar, HPGCL related to ash lifting.

17. **MVI/RTO for overloading**

Overloading of vehicles shall not be allowed in any case. Buyer and transporter would be entirely responsible towards MVI/RTO



overloading of pond ash. ~~373~~ Khedar, Hisar in any case, will not be responsible for the same. Any penalty imposed / action taken by HSPCB / CPCB / Hon'ble NGT, District Authorities etc. for non-compliance of statutory norms during transportation of pond ash shall be borne and resolved by the firm itself.

18. **Ministry of Power (MoP) and MoEF&CC Guidelines**

Buyer and its transporter shall have to follow the guidelines of Ministry of Power (MoP), MoEF&CC and other regulatory bodies issued from time to time in true spirit, non-compliance of which shall invite action as per provisions in ibid guidelines.

19. **Debarring/blacklisting for non-payment of environmental compensation and any other breach of contract: -**

In case buyer fails to pay the environmental compensation @ Rs. 1500/- per MT on the account of short lifting from allocated quantity, or in case of any other breach of contract the firm shall be debarred/blacklisted from lifting of dry fly ash & pond ash from HPGCL for a period of 02 years.

513125
XEN/CMD-II
For Chief Engineer/ RGTPP,
HPGCL, Khedar

Cc:-

1. Chief Engineer, RGTPP, HPGCL, Khedar for kind information, please.
2. SE/Civil, RGTPP, HPGCL, Khedar for kind information please.

o/c
Δ
SE/Civil



15/03/2025



भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 दिसम्बर, 2022

का.आ. 6169(अ).—पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में भारत सरकार ने पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारत के राजपत्र, असाधारण, भाग II, खंड 3 उप खंड (ii) का.आ. 5481(अ), तारीख 31 दिसंबर, 2021 द्वारा एक अधिसूचना जारी की थी (जिन्हें इसमें इसके पश्चात इसे राख के उपयोग से संबंधित अधिसूचना कहा गया है);

और, राख के उपयोग से संबंधित अधिसूचना के उपबंधों के कार्यान्वयन के संबंध में विद्युत मंत्रालय, ताप विद्युत संयंत्रों और विभिन्न हितधारकों से अनुरोध प्राप्त हुए हैं;

और, राख के उपयोग से संबंधित अधिसूचना के कार्यान्वयन में सुचारू परिवर्तन लाने हेतु उक्त अधिसूचना के कतिपय उपबंधों में संशोधन लाना उचित है;

अतः अब, केन्द्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (1), (2) और (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी राख के उपयोग संबंधी अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात्:-

जारी राख के उपयोग से संबंधित अधिसूचना में संशोधन -

1. पैरा क में, -

(i) उप पैरा क (4) में, तीसरे परंतुक के पश्चात निम्नलिखित परन्तुक अंतर्विष्ट किया जाएगा, अर्थात् :

“परन्तु, यह भी कि इस अधिसूचना के प्रकाशन की तारीख को अथवा उसके पश्चात् स्थापित नए ताप विद्युत संयंत्र सारणी में यथा विनिर्दिष्ट 60 प्रतिशत से कम ताप विद्युत संयंत्रों के लिए विनिर्दिष्ट अनुपालन चक्र के समान प्रथम अनुपालन चक्र का अनुसरण करेंगे।

टिप्पण : लागू अनुपालन चक्र के अनुसार उपयोग के लक्ष्य 1 अप्रैल, 2022 से प्रभावी होंगे।”

(ii) उप पैरा 5 में, -

(क) आरंभिक पैरा में, “इस अधिसूचना के प्रकाशन की तारीख” शब्दों के स्थान पर “1 अप्रैल, 2022” उक्त अक्षर और शब्द रखे जाएंगे;

(ख) दूसरे परंतुक में, -

(i) “हरित पट्टी या पौधरोपण” के पश्चात, “या उप पैरा (6) में यथा विनिर्दिष्ट केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा जारी मार्गदर्शी सिद्धांतों के अनुसार सौर ऊर्जा संभव या पवन ऊर्जा संयंत्र” शब्द कोष्ठकों और अक्षरों को अंतःस्थापित किए जाएंगे;

(ii) “केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) या” शब्द कोष्ठक और अक्षर हटा दिया जाएगा।

(iii) “एक वर्ष” शब्दों के स्थान पर “तीन वर्ष” शब्दों को रखा जाएगा।

(iv) “इस अधिसूचना के प्रकाशन की तारीख” शब्दों के स्थान पर “1 अप्रैल, 2022” उक्त अक्षर और शब्द रखे जाएंगे;

(ग) दूसरे परंतुक के पश्चात निम्नलिखित उपलब्ध अंतःस्थापित किया जाएगा, अर्थात् :

“परंतु कि पैरा क (6) में यथाविनिर्दिष्ट राख के अस्थायी भंडारण हेतु अभिहित किए गए संचालित राख कुंड या डाइक के सिवाय सभी राख कुंडों या डाइक में संग्रहीत राख में पुरानी राख एकत्रित होगी और या तो इसे पुनःप्राप्त या स्थिर या उपयोग करना होगा।”

(iii) उप पैरा (6) के स्थान, उप पैरा रखा जाएगा, अर्थात्:

“(6) किसी भी नए और साथ ही चालू थर्मल पावर प्लांट को 0.1 हेक्टेयर प्रति मेगा वाट (मेगावाट) के क्षेत्र में राख के अस्थायी भंडारण के लिए परिचालन राख तालाब या डाइक की अनुमति दी जा सकती है। केन्द्रीय विद्युत प्राधिकरण के परामर्श से बनाए गए केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) के दिशा-निर्देशों के अनुसार परिचालन के साथ-साथ स्थिर और पुनः दावा किए गए राख तालाबों या बांधों की तकनीकी विशिष्टताओं के अनुसार होंगे और ये दिशानिर्देश वार्षिक प्रमाणन के लिए एक प्रक्रिया भी निर्धारित करेंगे। परिचालन के साथ-साथ राख तालाब या डाइक को उसकी सुरक्षा, पर्यावरण प्रदूषण, उपलब्ध मात्रा, निपटान के तरीके, पानी की खपत या निपटान में संरक्षण, राख जल पुनर्चक्रण और हरित पट्टी, आदि पर परिचालन के साथ-साथ स्थिर और पुनः प्राप्त किया जाएगा और इस अधिसूचना के प्रकाशन की तारीख से तीन महीने भीतर रखा जाएगा :

परंतु कि 31 दिसंबर, 2021 से पहले चालू किए गए ताप विद्युत संयंत्रों के लिए 1600 मेगावाट से कम या उसके बराबर स्थापित क्षमता वाले दो परिचालन राख तालाबों या डाइकों तक और 1600 से अधिक स्थापित क्षमता वाले ताप विद्युत संयंत्रों के लिए चार परिचालन राख तालाबों या बांधों तक MW, मौजूदा राख तालाबों या बांधों से निर्दिष्ट क्षेत्र के भीतर कई लैगून होने पर, निर्देशांक के साथ स्पष्ट सीमांकन के साथ नामित किया जा सकता है, और केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण को सूचित करेगा। नियंत्रण समिति (पीसीसी) 31 मार्च, 2023 तक :

परंतु आगे कि नए थर्मल पावर प्लांट या मौजूदा थर्मल पावर प्लांट के विस्तार के मामले में केवल एक ऐश पॉड या डाइक की अनुमति दी जाएगी 31 दिसंबर, 2021 को या उसके बाद, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समिति (पीसीसी) को कमीशन की तारीख से 3 महीने के भीतर निर्देशांक के साथ सीमांकन के विवरण की सूचना देगा। थर्मल पावर प्लांट या 31 मार्च, 2023 तक, जो भी बाद में हो :

परंतु यह और कि कोयला और लिग्नाइट आधारित तापीय विद्युत संयंत्रों को आगे किसी भी नए कार्यशील राख कुंड या डाइक को स्थापित करने या नाम निर्दिष्ट करने की अनुमति नहीं दी जाएगी।

परंतु यह और कि कार्यशील राख कुंड या डाइक की 0.1 हे./मेगावॉट (एमडब्ल्यू) का विनिर्देशन तारीख 3 नवम्बर, 2009 से पूर्व चालू तापीय विद्युत संयंत्रों पर लागू नहीं होंगे।”

2. पैरा ख में, -

(i) उप पैरा (1) में, “300 कि.मी. के भीतर” शब्दों कोष्ठकों और आंकड़ों के स्थान पर “300 कि.मी. के रेडियस के भीतर” शब्द कोष्ठक और आंकड़े रखे जाएंगे।

(ii) उप पैरा (8) में, उच्चतर “वैकल्पिक उत्पादों के मूल्य से अधिक” शब्दों के स्थान पर “केन्द्रीय लोक कार्य विभाग (सीपीडब्ल्यूडी) या संबंधित लोक कार्य विभाग (पीडब्ल्यूडी) द्वारा विनिर्दिष्ट दरों की अनुसूची में उल्लिखित मूल्य या दरों की अनुसूची के अधीन निर्धारित न होने परल वैकल्पिक उत्पादों का मूल्य” शब्द रखे जाएंगे।

3. पैरा घ में, -

(i) उप पैरा (2) के स्थान, उप पैरा रखा जाएगा, अर्थात्:

“(2) जिन व्यक्तियों या उपयोगकर्ता या एजेंसियों को थर्मल पावर प्लांट के मालिक द्वारा नोटिस दिया गया है, अगर वे राख के उपयोग के उद्देश्य से पहले से ही अन्य एजेंसियों के साथ करार कर चुके हैं तो थर्मल पावर प्लांट को तदनुसार सूचित करेंगे और यदि वे उपयोग नहीं कर सकते हैं कोई राख या कम मात्रा का उपयोग कर सकता है।”

(ii) उप-पैरा (2) के पश्चात्, निम्नलिखित उप-पैरा अंतःस्थापित किया जाएगा, अर्थात्:

“(3) जिन व्यक्तियों या उपभोक्ता अभिकरणों को, यदि वे राख आधारित उत्पादों के उपयोग के उद्देश्य से अन्य अभिकरणों के साथ पहले से जुड़े हुए हैं, ऐश ब्रिक्स या टाइल्स या सिंटेड ऐश ऐग्रीगेट या अन्य राख आधारित उत्पादों के विनिर्माताओं के द्वारा नोटिस दिया गया है तो उन्हें ऐश ब्रिक्स या टाइल्स या सिंटेड ऐश ऐग्रीगेट या अन्य राख आधारित उत्पादों के विनिर्माताओं को सूचित करना होगा, तदनुसार, यदि वे राख आधारित उत्पादों का उपयोग नहीं कर सकते या कम प्रमात्रा में उपयोग कर सकते हैं।”

2. यह अधिसूचना राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगी।

[फा. सं. एचएसएम - 9/1/2019- एचएसएम]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) सं. एस 5481(अ) तारीख 31 दिसम्बर, 2021 के द्वारा में प्रकाशित की गई।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 30th December, 2022

S.O. 6169(E).—Whereas, the Government of India, Ministry of Environment, Forest and Climate Change, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, issued a notification published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) *vide* S.O.5481(E), dated the 31st December, 2021 (herein after referred to as the ash utilisation notification);

And whereas, requests have been received from Ministry of Power, thermal power plants and various stakeholders regarding implementation of provisions of the ash utilisation notification;

And whereas, it is expedient to make amendments to certain provisions of the said notification to have smooth transitioning in implementation of the ash utilisation notification;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with of sub-rule (1), (2) and (4) of rule (5) of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the ash utilisation notification namely:-

In the ash utilisation notification,-

(1) in paragraph A,-

(i) in sub-paragraph (4), after the third proviso, the following shall be inserted, namely,-

“Provided also that new thermal power plants commissioned on or after the date of publication of this notification shall follow the first compliance cycle similar to the compliance cycle specified for thermal power plants having utilisation per cent. less than 60 per cent. as specified in the table.

Note: The utilisation targets as per the applicable compliance cycle shall commence from 1st April, 2022.”.

(ii) in sub- paragraph (5),-

(a) in the opening paragraph, for the words “the date of publication of this notification”, the figures, letters and word “1st April, 2022” shall be substituted;

(b) in the second proviso, -

(i) after the words “green belt or plantation”, the words, brackets, letters and figure “or solar power plant or wind power plant as per the guidelines issued by the Central Pollution Control Board (CPCB) as specified in sub-para (6)” shall be inserted,

(ii) the words, brackets and letters “Central Pollution Control Board (CPCB) or” shall be deleted,

(iii) for the words “a year”, the words “three years” shall be substituted,

(iv) for the words “the date of publication of this notification”, the figures, letters and word “1st April, 2022” shall be substituted.

(c) after the second proviso, the following proviso shall be inserted, namely:

“Provided that ash stored in all ash ponds or dykes other than operational ash pond or dyke designated for temporary storage of ash as specified in sub-para (6) shall constitute the legacy ash and either to be reclaimed or stabilised or utilised.”.

(iii) for sub- paragraph (6), the following sub-para shall be substituted, namely,-

“(6) Any new as well as operational thermal power plant may be permitted operational ash pond or dyke for temporary storage of ash within an area of 0.1 hectare per Mega Watt (MW). Technical specifications of operational as well as stabilised and reclaimed ash ponds or dykes shall be as per the guidelines of the Central Pollution Control Board (CPCB) made in consultation with the Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the operational as well as stabilised and reclaimed ash pond or dyke on its safety, environment pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and green belt, etc. and shall be put in place within three months from the date of publication of this notification:

Provided that up to two operational ash ponds or dykes for thermal power plants commissioned before 31st December, 2021, having installed capacity less than or equal to 1600 MW, and up to four operational ash ponds or dykes for thermal power plants having installed capacity more than 1600 MW, having multiple lagoons, within the specified area from the existing ash ponds or dykes, may be designated with clear demarcation along with coordinates, and shall inform to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) by 31st March, 2023:

Provided further that one ash pond or dyke shall be permitted in case of new thermal power plants or expansion of existing thermal power plants commissioned on or after 31st December, 2021, which shall inform the details of demarcation along with coordinates to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) within 3 months from the date of commissioning of thermal power plant or by 31st March, 2023, whichever is later:

Provided also that coal and lignite based thermal power plants shall not be allowed to further establish or designate any new operational ash pond or dyke:

Provided also that specification of 0.1 hectare per Mega Watt (MW) of an operational ash pond or dyke shall not be applicable for the thermal power plants commissioned before 03rd November, 2009.”.

(2) in paragraph B,-

(i) in sub- paragraph (1), for the words, figures and letters “within 300 kms”, the words, figures and letters “within a radius of 300 kms” shall be substituted,

(ii) in sub- paragraph (8), for the words “higher than the price of alternative products”, the words, brackets and letters “more than the price mentioned in the Schedule of Rates as specified by Central Public Works Department (CPWD) or concerned Public Works Department (PWD) or price of alternative products, if not mentioned in the Schedule of Rates.” shall be substituted.

(3) in paragraph -D, -

(i) for sub- paragraph (2), the following sub- paragraph shall be substituted, namely,-

“(2) Persons or user agencies who have been served notice by owner of thermal power plants, if they have already tied up with other agencies for the purpose of utilisation of ash, shall inform the thermal power plant accordingly, and if they cannot use any ash or may use reduced quantity.”.

(ii) after sub- paragraph (2), the following sub-para shall be inserted, namely,-

“(3) Persons or user agencies who have been served notice by manufacturers of ash bricks or tiles or sintered ash aggregate or other ash based products, if they have already tied up with other agencies for the purpose of utilisation of ash based products, shall inform the manufacturer of ash bricks or tiles or sintered ash aggregate or other ash based products, accordingly, and if they cannot use ash based products, or may use reduced quantity.”.

2. This notification shall come into force on the date of its publication in the Official Gazette.

[F. No. HSM-9/1/2019-HSM]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 31st December, 2021, *vide* number S.O.5481 (E), dated the 31st December, 2021.

**DEPARTMENT OF CIVIL ENGINEERING
NATIONAL INSTITUTE OF TECHNOLOGY**

(An institution of National Importance)

WARANGAL – 506 004, INDIA**Dr. M CHANDRA SEKHAR**

M.Tech., Ph.D

Professor (HAG)**Former Director RGUKT (IIIT AP)**

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Mobile: 9908132001

e-mail: 380mcs@gmail.com / mcs@nitw.ac.in

5/1/2025

To

IPC – II Division,

Parivesh Bhawan, East Arhun Nagar

New Delhi - 110032

EMAIL moefcc-coalash@gov.in

SUB: Ash Notification 2021 dt. 31/12/21 by MoEF &CC Compliance Audit for Ash Utilization by TP Stations - REPORT SUBMISSION – RGTPP, HPGCL, HISAR Haryana – reg

REF: 1. IPC-II/TPP/CP-11/76/2022 DT. 19/12/2022 and email dt. 19/12/22
2. IPC-II/TPP/CP-11/76/2022/1252 dt 6/3/23

Dear Sir,

With reference to the subject cited above, please find enclosed the MoEF & CC Compliance Audit Report of Ash Utilization pertaining to RGTPP, HPGCL, HISAR Haryana.

Request you to acknowledge the receipt of the same. Also please let me know if you require hard copy. On hearing from you I will send the same.

With regards

(M. CHANDRA SEKHAR)

Rajiv Gandhi Thermal Power Plant, Khedar, Hisar
Ash Compliance Report (Financial Year 2023-24)

Sr. No	Details	
1.	Name of Power Plant	Rajiv Gandhi Thermal Power Plant Khedar, Hisar
2.	Name of the company	HPGCL
3.	District	Hisar
4.	State	Haryana
5.	Postal address for communication:	VPO Khedar, Barwala, Hisar-125121
6.	E-mail:	cergtpp@hpgcl.org.in
7.	Power Plant installed capacity (MW):	1200 MW (2X600 MW)
8.	Plant Load Factor (PLF):	40.83%
9.	No. of units generated (MWh):	43,04,325.407
10.	Total area under power plant (ha): (including area under ash ponds)	427.35 Ha
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	32,05,056.09 MT
12.	Average ash content in percentage (per cent):	43.71
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum):	14,009,66.25
	Fly ash (Metric Tons per Annum):	11,20,773.00 MT
	Bottom ash (Metric Tons per Annum):	2,80,193.25 MT
14.	Capacity of dry fly ash storage silo(s) (Metric Tons):	4 X 1500 MT (Unit-I & Unit-II) = 6000 MT
15.	Details of utilisation of current ash generated during reporting period (a) Total quantity of current ash utilised (MTPA) during reporting period: 2023-2024	14,00,966.25 MT
	(b) Quantity of fly ash utilised (MTPA):	7,37,335.69 MT
	i. Fly ash based products (bricks	

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or blocks or tiles or fibre cement sheets or pipes or boards or panels)	
ii. Cement manufacturing:	7,37,335.69 MT
iii. Ready mix concrete:	-
iv. Ash and Geo-polymer based construction material:	-
v. Manufacturing of sintered or cold bonded ash aggregate:	-
vi. Construction of roads, road and fly over embankment:	-
vii. Construction of dams:	-
viii. Filling up of low lying area:	-
ix. Filling of mine voids:	-
x. Use in overburden dumps	-
xi. Agriculture	-
xii. Construction of shoreline protection structures in coastal districts	-
xiii. Export of ash to other countries	-
xiv. Others (please specify):	-
(c) Quantity of bottom ash utilised (MTPA):	6,63,630.56 MT
i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels)	87,924.91MT
ii. Cement manufacturing:	1,18,222.45 MT
iii. Ready mix concrete:	43,534.92 MT
iv. Ash and Geo-polymer based construction material:	-
v. Manufacturing of sintered or cold bonded ash aggregate:	-
vi. Construction of roads, road and fly over embankment:	4,13,948.27 MT
vii. Construction of dams:	-
viii. Filling up of low lying area:	-
ix. Filling of mine voids:	-
x. Use in overburden dumps	-

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	xi. Agriculture	-	
	xii. Construction of shoreline protection structures in coastal districts	-	
	xiii. Export of ash to other countries	-	
	xiv. Others (please specify):	-	
	Total quantity of current ash unutilised (MTPA) during reporting period:	NIL	
16.	Percentage utilisation of current ash generated during reporting period (per cent):	100%	
17.	Details of disposal of ash in ash ponds		
	a. Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31 March 2023 (excluding reporting period):	43,43,491 MT	
	b. Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons):	6,63,630.56 MT All 6,63,630.56MT got utilised in the same year. Also, stored ash 4,99,629.32MT is also utilised.	
	c. Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m ³):	46,45,414 m ³	
	d. Total number of ash ponds:	2 (Ash dyke no. 2 is partitioned in to 2 Lagoons for operational reasons)	
	(i) Active:	2(Ash Dyke no.1 & Ash Dyke no.2)	
	(ii) Exhausted (yet to be reclaimed):	NIL	
	(iii) Reclaimed:	NIL	
	Total area under ash ponds (ha):	60.49 Ha	
18.	Individual ash pond details Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)	Ash Dyke 1	Ash Dyke 2 (Partitioned into 02 lagoons)
			Lagoon 1 Lagoon 2

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a. Status: Under construction or Active or Exhausted or Reclaimed	Active (Lifting)	Active (dumping)	
b. Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):	Aug. 2010	Jan. 2011	July. 2016
c. Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)	NA	NA	
d. area (hectares): Dyke height (m): Volume (m ³):	31.24 Ha 10.25 Metre (6.25 Mtrs of mother dyke plus 4.0 mtr eaising) Lacs approx	20.44 Ha 10.25 Metre (6.25 Mtrs of mother dyke plus 4.0 mtrs raising)	8.81Ha 10.25 Metre (6.25 Mtrs of mother dyke plus 4.0 mtrs raising)
	32 lacs	21 lacs	9 lacs
	The mother dyke was designed and constructed through M/s Reliance Infra. Further, raising of ash dykes was got done in 2016 under the consultancy from IIT Roorkee , design was also done by IIT, Roorkee after checking stability of design. Since 2016 no problem of breach of Dyke occurred in any of dyke.		
e. quantity of ash disposed as on 31 March (Metric Tons): 2024	38,43,861.68 MT		
f. available volume in percentage (per cent) and quantity of ash can be further disposed (Metric Tons):	23.84% & 7.25 LMT	50.57% 10.59 Lac MT	30.64% & 2.62 LMT
g. expected life of ash pond (number of years and months):	Not applicable as 100% utilisation of current ash generation is being achieved.		
h. co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)	1 Lat-29.3683 Lon-75.8643 2 Lat-29.3681 Lon-75.8644	1 Lat-29.3683 Lon-75.8644 2 Lat-29.3716 Lon-75.8644	1 Lat-29.3617 Lon-75.8688 2 Lat-29.3681 Lon-75.8687

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		3 Lat-29.3678 Lon-75.87203 4 Lat-29.3642 Lon-75.8720	3 Lat-29.3617 Lon-75.8688 4 Lat-29.3681 Lon-75.8687	3 Lat-29.3716 Lon-75.8719 4 Lat-29.3681 Lon-75.8719
	i. type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining	LDPE Lining	LDPE Lining	LDPE Lining
	j. mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)	Wet slurry (LCDS)	Wet slurry (LCDS)	Wet slurry (LCDS)
	k. Ratio of ash: water in slurry mix (1: ___):	1:7	1:7	1:7
	l. Ash water recycling system (AWRS) installed and functioning: Yes or No	Yes	Yes	No Provision
	m. Quantity of wastewater from ash pond discharged into land or water body (m3):	NIL(100% recycled)		
	n. Last date when the dyke stability study was conducted and name of the organisation who conducted the study:	Planned during 2025-26 Ash Dyke certification was carried out by Prof M. Chandra Sekhar (NIT Warangal) and G. Venkatesh (RGUKT, IIIT, AP) in the year 2024		
	o. Last date when the audit was conducted and name of the organisation who conducted the audit	Ash Audit done by Prof M Chandra Sekhar, NIT Warangal on 27.03.2023		
19.	Quantity of legacy ash utilised (MTPA):	-		
	i. Fly ash-based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels)	-		
	ii. Cement manufacturing:	-		
	iii. Ready mix concrete:	-		
	iv. Ash and Geo-polymer based construction material:	-		
	v. Manufacturing of sintered or cold bonded ash aggregate:	-		
	vi. Construction of roads, road and fly over embankment:	-		
	vii. Construction of dams:	-		

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	viii. Filling up of low lying area:	-	
	ix. Filling of mine voids:	-	
	x. Use in overburden dumps	-	
	xi. Agriculture	-	
	xii. Construction of shoreline protection structures in coastal districts	-	
	xiii. Export of ash to other countries	-	
	xiv. Others (please specify):	-	
20.	Summary:		
	Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)
	Current ash during reporting period	14,00,966.25 MT	14,00,966.25 MT (100%)
	Legacy ash	NIL	NIL
	*Stored Ash	43,43,491 MT	4,99,629.32 MT 35.66%
	Total	14,00,966.25 MT	19,00,595.57 135.66%
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- moefce-coalash@gov.in		NIL
22.	Signature of Authorised Signatory		 XEN/CMD-II RGTPP, Khedar

***Note:** As per amendment (C) dated 30.12.2022 for Para 5 of MoEF&CC original notification S.O 5481 dated 31.12.2021, ash in operational dyke need to be considered as stored ash instead of legacy ash.


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Photos showing wheel wash system installed near exit of ash dyke





Haryana Tenders



Welcome Last login : 06-Mar-2025 04:02 PM

387

0123@gmail.com

Server Time 08-Mar-2025 11:37:47

164

Home Logout

eProcurement System Government of Haryana

ANNEXURE R-21

BID OPENING

Master Management

- Org Hierarchy Master
- View Internal Documents

User Management

- My Organisation Hierarchy
- Debar User
- My Accounts

Tender Management

- Create Tender / Tender List
- Tender Creation from XML
- Publish Tender
- Published Tenders
- Seek Clarifications
- Pre-bid Meeting
- Downloaded Tenders
- Bids Submitted Tenders
- Tender Status
- Archived Tenders
- Archived Clarification

Corrigendum

- Create Corrigendum
- Publish Corrigendum
- Published Corrigendum

Bid Opening

- Tenders to be Opened

Bid Evaluation

- Technical Evaluation
- Financial Evaluation
- Short fall Documents
- Forfeit Tenders
- AOC/Empanelment
- Short Fall Documents History

Auction Management

- Tender cum Auction
- Publish Auction
- Published Auction
- Create Auction Corrigendum
- Publish Auction Corrigendum
- Published Auction Corrigendum
- Freeze Auction
- View Live Auction
- View Auction History

Bid Management

- Bid History

Bid Opening → Bids List

Tender ID : 2025_HBC_428980_1
 Tender Reference Number : 20256A40E294 0A41 41E4 BA0B 8290007393C7712PGC
 Tender Title : Construction of concrete pa...
 Packet Name : Fee/PreQual/Technical

No. of Bids : 8

S.No	Bid No	Bidder	Opened By	Opened Date	Status
1	1220669	ABCD INDIA WORKS PRIVATE LIMITED	Avikesh Dawra	04-Mar-2025 10:14 AM	Admitted
2	1221661	Mukesh Kumar Contractor	Avikesh Dawra	04-Mar-2025 10:15 AM	Admitted
3	1221693	M/s.S.D.N.R.CONSTRUCTION COMPANY	Avikesh Dawra	04-Mar-2025 10:16 AM	Admitted
4	1221701	Rajkumar Malik Contractor	Avikesh Dawra	04-Mar-2025 10:19 AM	Admitted
5	1221707	M/S Pritam Kumar Contractor	Avikesh Dawra	04-Mar-2025 10:19 AM	Admitted
6	1221714	SURESH KUMAR CONTRACTOR	Avikesh Dawra	04-Mar-2025 10:22 AM	Admitted
7	1221737	SKR CONSTRUCTION CO	Avikesh Dawra	04-Mar-2025 10:23 AM	Admitted
8	1221767	Nirmal Singh contractor	Avikesh Dawra	04-Mar-2025 10:24 AM	Admitted

Click next to go to Bid opening summary

Next

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Haryana Tenders

eProcurement System Government of Haryana

Tender Details

Date : 14-Feb-2025 10:28 PM

Print

Basic Details

Organisation Chain	Haryana Board Corporation HPGCL RGTPP Hisar		
Tender Reference Number	20256A40E294 0A41 41E4 BA0B 8290007393C7712PGC		
Tender ID	2025_HBC_428980_1	Withdrawal Allowed	Yes
Tender Type	Open Tender	Form of contract	Works
Tender Category	Works	No. of Covers	2
General Technical Evaluation Allowed	No	ItemWise Technical Evaluation Allowed	No
Payment Mode	Online	Is Multi Currency Allowed For BOQ	No
Is Multi Currency Allowed For Fee	No	Allow Two Stage Bidding	No

Payment Instruments

Online Bankers	S.No	Bank Name
	1	SBI Bank

Cover Details, No. Of Covers - 2

Cover No	Cover	Document Type	Description
1	Fee/PreQual /Technical	.pdf	As per bid documents and additional documents
2	Finance	.xls	BOQ

Tender Fee Details, [Total Fee in ₹ * - 2,360]

Tender Fee in ₹	1,180		
Processing Fee in ₹ (18.00% GST Incl.)	1,180		
Fee Payable To	Nil	Fee Payable At	Nil
Tender Fee Exemption Allowed	No		

EMD Fee Details

EMD Amount in ₹	9,52,800	EMD Exemption Allowed	Yes
EMD Fee Type	fixed	EMD Percentage	NA
EMD Payable To	Nil	EMD Payable At	Nil

[Click to view modification history](#)

Work /Item(s)

Title	Construction of concrete pa...				
Work Description	Construction of concrete pavement road of 905-meter length (including road, culverts, road furniture, pedestrian path etc.), side drain from entry gate of raw water reservoir/ash dyke and laying of earth and GSB on existing slope road of length 475 m				
Pre Qualification Details	As per PQR				
Independent External Monitor/Remarks	NA				
Show Tender Value in Public Domain	No				
Tender Value in ₹	4,03,70,077	Product Category	Civil Works	Sub category	CC Road Work and other Miscellaneous works

Contract Type	Tender	Bid Validity(Days)	120	Period Of Work(Days)	180
Location	RGTPP KHEDAR	Pincode	125121	Pre Bid Meeting Place	NA
Pre Bid Meeting Address	NA	Pre Bid Meeting Date	NA	Bid Opening Place	CE RGTPP Khedar Hisar
Should Allow NDA Tender	No	Allow Preferential Bidder	No		

Critical Dates

Publish Date	15-Feb-2025 10:00 AM	Bid Opening Date	04-Mar-2025 09:00 AM
Document Download / Sale Start Date	15-Feb-2025 10:00 AM	Document Download / Sale End Date	03-Mar-2025 09:00 AM
Clarification Start Date	NA	Clarification End Date	NA
Bid Submission Start Date	15-Feb-2025 10:00 AM	Bid Submission End Date	03-Mar-2025 09:00 AM

Tender Documents

NIT Document	S.No	Document Name	Description	Document Size (in KB)
	1	Tendernotice_1.pdf	NIT	769.00

Work Item Documents	S.No	Document Type	Document Name	Description	Document Size (in KB)
	1	BOQ	BOQ_505892.xls	BOQ	279.00
	2	Additional Documents	5WDC88Z110473.pdf	Additional terms and conditions and Checklist of Documents	3466.00

Bid Openers List

S.No	Bid Opener Login Id	Bid Opener Name	Certificate Name
1.	rakesh.harshwal@gmail.com	Rakesh Harsh	RAKESH HARSH
2.	induhpgcl@gmail.com	Indu Bala	INDU BALA
3.	mahinder.pal@hpgcl.org.in	Mahinder Pal	MAHINDER PAL
4.	avikesh.0123@gmail.com	Avikesh Dawra	AVIKESH DAWRA

Tender Properties

Auto Tendering Process allowed	No	Show Technical bid status	Yes
Show Finance bid status	Yes	Stage to disclose Bid Details in Public Domain	Technical Bid Opening
BoQ Comparative Chart model	Normal	BoQ Comparative chart decimal places	2
BoQ Comparative Chart Rank Type	L	Form Based BoQ	No

Tender Inviting Authority

Name	TINKU
Address	CE RGTPP Khedar Hisar

Tender Creator Details

Created By	Avikesh Dawra
Designation	XEN/CMD-I
Created Date	14-Feb-2025 10:14 PM

ANNEXURE R-22

Photos showing Repaired bund road of Ash Dyke



Photos showing Repaired bund road of Ash Dyke





ORIGINAL APPLICATION NO. 977 OF 2024, Renu Rani & Ors. vs State of Haryana and ors.

1 message

Lokesh Sinhal <lokeshsinhalassoc@gmail.com>
To: vikrant.pachnanda@gmail.com, secy-moef@nic.in

Sun, Mar 16, 2025 at 1:07 PM

Please find attached copy of Objections and Additional Reply on behalf of the Respondent No.5

 Reply.pdf

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LOKESH SINHAL
Senior Additional Advocate General, Haryana
Supreme Court of India, New Delhi

Office : E-28, LGF, Lajpat Nagar-III
Ph: 9814103725

 **OBJECTION.pdf**
21169K